

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

INDEX

IN

RESPONSE AFFIDAVIT
(On Behalf of Respondent No.2)

IN

ORIGINAL APPLICATION No. 156 OF 2024

CONNECTED WITH

ORIGINAL APPLICATION No. 634 OF 2024

IN THE MATTER OF:

Manoj Singh Negi

..... Applicant

Versus

Ministry of Environment, Forest and Climate Change through its
Special Secretary and Director General of Forest & Ors.

..... Respondents

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Date: /01/2025



Deepak Bora

Advocate

Counsel for the State of Uttarakhand

17, New Lawyers Chambers,

Setalvad Block

Supreme Court of India

New Delhi 110001

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1. MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE THROUGH ITS SPECIAL SECRETARY AND DIRECTOR GENERAL OF FOREST Address: Ministry of Environment, forest and climate change, Indira Paryavaran Bhawan, Jorbagh Road New Delhi-110003011-20879209, Email: dgfindia@nic.in.
2. PRINCIPAL CHIEF CONSERVATOR OF FORESTS UTTARAKHAND, Address: Head Quarter, 85, Rajpur Road Dehradun, Uttarakhand-248009, Phone-0135-2741462(O), Email: pccfuk@gmail.com.
3. CHIEF EXECUTIVE OFFICER OF THE STATE DISASTER MANAGEMENT AUTHORITY-UTTARAKHAND. Add: USDMA, Secretariat Campus, 4-B, Subash Road, Uttarakhand Secretariat, Dehradun, Ph. 0135-2710233, Email: usdmauttarakhand@gmail.com.



4. CHAIRMAN OF THE STATE DISASTER MANAGEMENT AUTHORITY-NAINITAL /DISTRICT MAGISTRATE OF NAINITAL, Address: Collector office, Nainital, Uttarakhand-263001, (Phone: 05942235684(O), Email: dm-nai-ua@nic.in.

..... Respondents



I, Dr. Dhananjai Mohan, aged about 59 years, S/o Sri S. S. Rajput, presently posted as, Principal Chief Conservator of Forests (HoFF), Uttarakhand, do hereby solemnly affirm on oath and state as under:

(Deponent)

- 1- That in my abovementioned official capacity, I am acquainted with facts and circumstances of the present matter. The deponent is impleaded as Respondent No. 2 in instant Original Application. The deponent is filling this Affidavit in compliance of order dated 19.07.2024 passed by Hon'ble Tribunal in instant Original Application.
- 2- I state that I have read and understood the contents of the original application, its annexure and Order dated 19.07.2024 passed by this Hon'ble Tribunal and in reply thereto I state as under:
- 3- That on the last date of hearing i.e. 19.07.2024 in the present matter, this Hon'ble Tribunal was pleased to pass certain directions to the State. Relevant part of the said directions is being quoted for kind perusal of this Hon'ble Tribunal:

(Signature)



“4. The counsel appearing for the State of Uttarakhand sought time to provide detailed information with regard to the preventive measures and the actions proposed to mitigate forest fire. He also sought time to provide detailed information with regard to the environmental damage/forest destruction that has taken place during the recent forest fire and environmental management/afforestation measures to be undertaken by the State”.

- 4- That it is relevant to mention here that Hon’ble Apex Court has also taken the cognizance of the Forest Fire in State of Uttarakhand and taken up the matter i.e. Civil Appeal 1249 of 2019, filed on the issue of forest fire in State of Uttarakhand in 2019. And on 15.05.2024, the Hon’ble Apex Court was pleased to direct the Chief Secretary, State of Uttarakhand to submit a detailed report regarding the preparation to mitigate the forest fires, preventive measures, budget utilization etc.
- 5- That in compliance to the directions of the Hon’ble Apex Court, the Chief Secretary, State of Uttarakhand had furnished a detailed report dated 17.05.2024, covering all aspects and queries asked by the Hon’ble Apex Court, and furthermore, the Chief Secretary, State of Uttarakhand, Principal Chief Conservator of Forests (HoFF), Uttarakhand, Chief Conservator of Forests, Fire & Distaster Management, Forest Department had attended the hearing in person on 17.05.2024. Copy of the report submitted by the State of Uttarakhand through Chief Secretary, Uttarakhand is being annexed as **ANNEXURE-1**.
- 6- That after the due course of hearing on 17.05.2024, the Hon’ble Apex Court was pleased to appreciate the steps taken by the State and the same has been mentioned in the Order dated 17.05.2024,



passed by the Hon'ble Apex Court. Copy of the Order dated 17.05.2024 is being annexed as ANNEXURE-2.

- 7- That in furtherance of the directions passed by the Hon'ble Apex Court and the statement so given by the Chief Secretary, Uttarakhand on 17.05.2024, several meetings have been taken place with Sh. Tushar Mehta, Solicitor General of India, the Chief Secretary, Uttarakhand, Sh. Rajiv Dutta, Sr. Advocate and Sh. J. K. Sethi, Dy. Advocate General, Supreme Court and several officers from Forest Department and MoEFCC, Government of India. Copy of the details of various such meetings is being annexed as ANNEXURE-3.
- 8- That thereafter, the matter was listed on 23.07.2024 before the Hon'ble Apex Court and the Hon'ble Court has passed a direction to list the matter in the month of September, 2024. Copy of the Order dated 23.07.2024 is being annexed and marked herewith as ANNEXURE-4.
- 9- That every possible efforts are being made by the State Government and Forest Department, Uttarakhand in order to gird up with the devastating situation for next fire season.
- 10- That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

I, the above named deponent, do hereby verify that the contents of Para nos. 1-4, 9, 10 of this affidavit are true



to my personal knowledge, those of Para nos. 5, 6, 7 & 8 of this affidavit are based on records, those of Para nos. _____ of this affidavit are as per the legal advice received and those of Para nos. _____ of this affidavit are as per the information received which all I believe to be true. That no part of this affidavit is false and nothing material has been concealed.

DEPONENT

So help me God

I, Avnish Gupta, Legal Assistant, Forest Department, Uttarakhand, Dehradun, do hereby identify the deponent who has produced the records of the case before me and I am satisfied that he is the same person as alleged.

IDENTIFIER

Solemnly affirmed before me today, the 11th day of January, 2025 at 6:00 am/pm by the deponent who has been identified by the aforesaid person.

I have satisfied myself by examining the deponent that he has understood the contents of this affidavit, which have been read over and explained to him.

OATH COMMISSIONER/NOTARY



SNO. 230/2025

This Affidavit is Sworn before me by
Shri/Smt. Dhruvi Mahan
who is identified by Shri. Avnish Gupta
at Dehradun on 11/1/25

Rajender Singh Nagi
Advocate & Notary, Dehradun



**OFFICE OF THE CHIEF SECRETARY
GOVERNMENT OF UTTARAKHAND**

**REPORT OF THE CHIEF SECRETARY
ON BEHALF OF THE GOVT. OF UTTARAKHAND
IN COMPLIANCE OF ORDER DATED 15.5.2024
PASSED BY THE HON'BLE SUPREME COURT
IN CA 1249/2019 AND WP (C) 767/2019**

New Delhi : 17th May 2024

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Points raised by Hon'ble Supreme Court in the hearing of CA No. 1249/2019 in the matter of Protection of Forest, Environment, Ecology, Wildlife, etc. & WP(C) No. 767/2019 Ritu Parn Uniyal vs Union of India & Ors. on 15.05.2024

1. Why CAMPA funds not utilized by State Govt. for forest fire fighting. CAMPA. Budget for FY 2023-24 not utilised up-to 9.13 Cr & only 3.40 Cr had been utilized.
 - For the FY 2023-24, **Rs. 8.96 Crore (Annexure-1)** was approved by National CAMPA for various activities related to Forest Fire prevention and control
 - **The entire money was utilised last year itself**
 - Out of total amount, Rs. 5.55 Crore for **fire watcher engagement** and other allied activities was not utilized for the purpose of fire watcher engagement because the expenditure of fire watcher wages was completely met through **State Sector (3.31 Cr) and Centrally Sponsored Scheme (2.24 Cr) (CSS)**.
 - This amount of 5.55 Cr was reappropriated with National CAMPA's approval (**Annexure-2**) for **soil and moisture conservation works** to help in reducing chances of fires mainly in **Chir Pine** areas.

2. For the FY 2024-25, when National CAMPA has sanctioned Rs. 10.00 Cr., Why only 2.00 Cr, has been released till date.
 - Total amount approved in the APO for forest fire management & control measures is Rs. 10.00 crores (**Annexure-3**).
 - The State Govt. vide letter dated 09.05.2024 released Rs.2.00 Cr. (**Annexure-4**) which has already been allocated to field divisions.
 - Further, the State Govt. vide letter dated 15.05.2024 has released Rs. 3.25 Crores (**Annexure-5**) which has also been allocated to the field divisions for Forest fire mitigation works.
 - **Total release is now Rs 5.25 Cr.**
 - Remaining Rs. 4.75 Crores is ear-marked for carrying out forest fire prevention and control works to be implemented in winter months before next fire season, 2025.

3. What steps have been taken by the State Govt. for the release of SDMF funds for forest fire fighting in the State.
 - The Secretary, Disaster Management issued orders to the DMs to allocate Rs. 50 Lakhs per district from SDMF to the DFOs for emergency purchase of fire-fighting equipment and take the support of NDRF/ SDRF as and when required (**Annexure-6**).
 - DMs have been providing support through **untied funds** and deputing personnel along with vehicles during the fire season to the DFOs regularly. (eg this year 07 vehicles in Almora, 10 in Bageshwar, 01 in Pithoragarh and 04 in Champawat were provided by District Administration)

- Also, **regular meetings** and directions from Chief Secretary and Principal Secretary involving Secretary, Disaster Management are being given to the District Magistrate (DMs) for involvement of all wings of the Govt. such as Fire Services, Police, SDRF, Disaster QRTs etc.
 - District Magistrate (DMs) constituted the **incidence response teams (IRTs)** headed by **SDMs** to ensure the participation of the line departments for forest fire mitigation (**Annexure-7**).
4. What steps are being taken for filling up of the vacant posts at the field level in the Forest Department.
- As on 01.07.2023 total vacant positions of field staff were 1709 (69 Range officers, 286 foresters and 1354 forest guards).
 - Through concerted efforts, during the last one year, 1252 number of frontline field staff (Forest Guard and Foresters) have been appointed.
 - During last one year around **342** staff have resigned or not joined the service.
 - As of 01.05.2024, there are **942 vacancies** (61 Range officers, 84 foresters and 797 forest guards) of which, for **715 vacant posts of direct recruits** (Range officers- 31, Foresters-84 and Forest Guards-600) **requisition proposal** to the Uttarakhand Public Services Commission (UKPSC) and Uttarakhand Subordinate Services Selection Commission (UKSSSC) has been sent.
 - Over and above the regular staff, for the current fire season, additional workforce by engaging fire watchers (4147) and other daily wagers (around 1100) have been deployed for forest fire fighting.
5. What steps are being taken to control fires from pine needles.
- The State Govt. of Uttarakhand has notified a policy for electricity generation from Chir Pirul (Pine needles) and other biomass (**Annexure-8**).
 - 6 electricity generation units were established in different districts of the state.
 - For promoting the collection of Chir Pirul, **Rs. 3/kg** is being provided to the local collectors and it was **exempted from transit fees**.
 - During the forest fire season 2023, a total of **2381.50 Mt. of Chir Pirul** has been collected and supplied to the units for making briquettes/pellets and for electricity generation.
 - For the current fire season, collection of Chir Pirul is underway.
 - Engagement with **NTPC** for transportation of Chir Pirul for their thermal plant has been done and to begin with, 15 Mt. is being supplied to them.
 - Govt. is planning to **further enhance collection rates** substantially for higher incentive.

6. When Election Commission of India has already exempted forest field officials & forest vehicles for election duty – why the field staff of the forest department are engaged in Election duty.
- The Election Commission of India has issued directions to exempt the vehicles of forest department (Wildlife sanctuaries and National Parks) vide letter dated 8 February 2023 (**Annexure-9**).
 - Also, as per the manual on force deployment, the senior officers of Indian Forest Service are exempted from election duty.
 - Principal Secretary, Forest & Environment Govt. of Uttarakhand, issued order dated 3 February 2024 (**Annexure-10**) to the DMs to **exempt field staff of the Forest department** from the election duty of Lok Sabha elections 2024 and also not to engage the field vehicles for this purpose
 - No field official from Wildlife sanctuaries and National Parks and senior IFS officers were engaged in election duty
 - Certain Field Officials of the Forest department were engaged in election duty due to **shortage of Govt. staff** in the concerned districts.
 - The election in the State got over in the **first phase (19th April)** and immediately after it the officials engaged **resumed** the forest fire control activities.
7. Why fire-fighting personnel are not being provided with adequate equipment's to douse forest fires
- 40184 different equipment's have been provided to the field crew teams of the 1429 crew stations in the State. The details of the equipment's available with the crew is annexed (**Annexure-11**).
 - Under the World bank Assisted Uttarakhand Disaster preparedness and resilient Project (U-PREPARE) having a sanction of 42.87 Cr for first phase of 2 years. 27151 firefighting equipment (fire proximity suits, shoes, helmets, fire proof gloves, water bottles, head lights, first aid kits and GPS) are being procured (**Annexure-12**).
8. Why contractual/daily wagers engaged with the Forest Department have not been paid wages for several months.
- A total of 4147 fire watchers have been engaged in 41 forest divisions during the current fire season. The payment of fire watchers' wages has been done in most divisions till March/April 2024.
 - The state is always concerned about their welfare.
 - For ex-gratia relief for contractual staff WWF-India has extended a scheme in which a sum of Rs 3 Lakhs is provided to the families of the deceased. In addition, they provide free medical treatment at Apollo hospitals for those requiring specialised treatment.

File No. NA-15/4/2020-NA
 Government of India
 Ministry of Environment, Forest and Climate Change
 National Compensatory Afforestation Fund Management & Planning Authority
 E-mail: adhoc-campa-mef@nic.in

Hall No.1, 4th Floor
 Block No. 3, CGO Complex
 Lodhi Road, New Delhi-110003
 Dated the 3rd July, 2023

To,
 The Principal Secretary, Forests,
 Government of Uttarakhand,
 Dehradun, Uttarakhand

**Sub: Annual Plan of Operation for the financial year 2023-24 of Uttarakhand State
 CAMPA.**

Ref: The letter No. 83 APO/GoI/2023-24 dated 31.05.2023 of Government of Uttarakhand.

Sir,

With reference to the above-mentioned letter, it is to convey the approval of the Executive Committee of the National Authority under section 15 (1) (i) of the Compensatory Afforestation Fund Act, 2016 for the State Annual Plan of Operation -2023-24 received on 31.05.2023 for an outlay of **Rs. 293.24 crores** (Rupees Two hundred ninety three crores and twenty four lakhs only) against the proposed outlay of **Rs. 423.46 crore** (Rupees Four hundred twenty three crores forty six lakhs only) for carrying out mandatory and time bound CAMPA activities. The amount under NPV has been restricted to 25% of the NPV funds available with the State.

2. As per the decision taken in the Executive Committee meeting, the NPV component of CAMPA fund has been rationalized to less than 25% for continuation and sustainability of CAMPA activities aimed for improvement of quality of forest and wildlife habitat and essential measures required for forest fire prevention and control.

3. The Uttarakhand Annual Plan of Operation of 2023-24 was discussed in detail by the Executive Committee of the National Authority during the 23rd Executive Committee meeting of the National Authority.

4. The details of considered component-wise activities are as follows:

(Amount in Rs. Crore and Area in Ha.)

CAF Act/Rules	Activity	Proposed Outlay		Green Employment (in Man-days)	Remarks
		Physical Target	Fin. Target		
Site-specific activities as per section 6 (a) of the CAF Act, 2016					
	Compensatory afforestation				
Mandatory Activity	i. Advance Soil Work	3025.89	32.92	598545	Approved
	ii. New Plantation	2200	9.33	292848	Approved

Subrah

CAF Act/Rules	Activity	Proposed Outlay		Green Employment (in Man-days)	Remarks
		Physical Target	Fin. Target		
	iii. Maintenance of Existing / older plantations	14825	30.34	827455	Approved
	Catchment Area Treatment Plan				
Mandatory Activity	CAT Tapovan-Vishnugad HEP (2011-12)				Not approved. The details of fund received for CAT Plan implementation from user agencies, DPR prepared and the work already done and details of balance work to be carried out alongwith available fund with State Government are required to be furnished.
	i. Watershed Management	341 Nos.	9.10	165455	
	ii. Plantation to Check Erosion	73 (maintenance) ha	0.03	727	
Mandatory Activity	CAT Singoli-Bhatwari HEP (2011-12)				
	i. Watershed Management	1254 Nos.	2.06	37455	
Mandatory Activity	CAT Lata-Tapovan HEP (2011-12)				
	i. Watershed Management	2777 Nos.	1.85	33671	
Mandatory Activity	CAT Phatta-Byung HEP (2011-12)				
	i. Watershed Management	92 Nos.	1.20	21893	
Mandatory Activity	CAT Vishnugad-Peepalkoti HEP (2017-18)				
	i. Watershed Management	147 Nos.	7.15	130000	
	ii. Plantation to Check Erosion	626 (maintenance) ha	0.91	22061	
Mandatory Activity	CAT Lakhwar HEP (2017-18)				
	i. Watershed Management	6973 Nos.	14.25	259091	
	ii. Plantation to Check Erosion	2214 ha (Plantation 74 ha, ASW - 1048 ha, Maint. - 1092 ha)	7.77	188364	
Mandatory Activity	CAT Vyasi HEP (2018-19)				
	i. Watershed Management	631 Nos.	2.69	48909	
	ii. Plantation to Check Erosion	341 (maintenance) ha	0.52	12606	
Mandatory Activity	CAT Naitwar-Mori HEP (2019-20)				
	i. Watershed Management	338 Nos.	1.16	21091	
	ii. Plantation to Check Erosion	329 (Maintenance) ha	0.48	11636	
Mandatory Activity	CAT Srinagar HEP (2011-12)				
	i. Watershed Management	consolidation phase	0.43	7818	
Mandatory Activity	CAT Jamrani MPP (2020-21)				
	i. Watershed Management	1428 Nos.	10.29	187091	
	ii. Plantation to Check Erosion	834 ha (Plantation 5 ha, ASW-699 ha, Maint - 130 ha)	8.12	196848	
Mandatory Activity	CAT Khutani HEP (2018-19)				
	i. Watershed Management	12	0.22	4000	
	ii. Plantation to Check Erosion	25 (Maintenance) ha	0.09	2182	
	iii. CAT PMU	5 Nos.	1.67	30364	

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CAF Act/Rules	Activity	Proposed Outlay		Green Employment (in Man-days)	Remarks
		Physical Target	Fin. Target		
Mandatory Activity	IWMP - Integrated Wildlife Management Plan				
	i. Habitat Management for flora and fauna (food/cover/water management)	80 ha (ASW), 60 Nos. water conservation, 14 Nos. improvement of natural habitat (caves, rain sheds)	1.56	28385	Approved
	ii Weed control	100 ha	0.12	2182	Approved
	iii. Human Wildlife Conflict Management	Roads (20km), culverts (10 nos), Rescue net, equipment (18 Nos.), trainings etc.	2.50	45433	Approved
Mandatory Activity	Other (Site Specific Activities in Accordance with FC proposals)				
	Other Roadside Plantations	170.66 km and 31350 plants	6.64	120727	Approved
	Other Roadside Plantation Maintenance	32.24 km	0.47	7121	Approved
	Other Gap Filling Plantations	192.96 ha and 23940 plants	1.52	27638	Approved
	Other Gap Filling Plantation Maintenance	0.18 ha and 208901 plants	0.32	4848	Approved
	Other Dwarf Species Plantation	149.72 ha and 84742 plants	1.91	34727	Approved
	Other Dwarf Species Plantation Maintenance	191.40 ha and 88800	0.55	8333	Approved
	River Training	334	5.50	77273	Approved
2	Activity as per Rule 5(2) of CAF Rules, 2018				
5(2)a	ANR				
	i. Advance Soil Work	789	5.20	94545	Approved
	ii. New Plantation	923	1.79	43394	Approved
	III. Maintenance	459	0.31	8455	Approved
	iv. Nursery Raising				
5(2)b	AR				
	i. Advance Soil Work (Theme based plantation of other economically important species for promoting forest based income generation in Van Panchayats)	507.00	4.53	96091	Approved
	ASW under Namami Gange	1104.00	8.93	162364	Approved
	ii. New Plantation (Oak, Deodar, pasture, NGT orders, Harela (32500 plants) and other Mixed Plantations)	2515.79	9.81	208091	Approved
	Plantation under Namami Gange	1390.00	4.72	100121	Approved
	Urban / Aesthetic Plantations	7 cities / locations	2.00	60606	Approved
	iii. Maintenance (older plantations, Nurseries-9649764 plants, etc.)	1103.19	7.20	196364	Approved
	iv. Nursery Raising (new plants, research nurseries, nursery techniques-5 nos.)	3278904	4.66	84727	Approved
5(2)d	Protection of Plantation and forests				

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CAF Act/Rules	Activity	Proposed Outlay		Green Employment (in Man-days)	Remarks
		Physical Target	Fin. Target		
	i. Demarcation of Forest Boundaries (Digitization of forest boundaries)	Entire State Forest land	15.00	181818	Approved
	Mapping, Construction and Maintenance of boundary pillar in Van Panchayats	1068	1.00	42424	Approved
	Microplanning & Preparation of Combined micro-plans in select Van Panchayats	827	1.25	34091	Approved
	Protection & Conservation of Bughals / Alpine Meadows	2392	4.02	73091	Approved
	Study on impact / efficacy of electric fencing, protection walls, trenches etc. for elephants and wild boars and on combating HWC through WII	LS	2.00	-	Not approved
	Research / Study on carrying capacity of CTR & RTR	2	1.00	-	Not approved
	Population Estimation and Management of Key Species including Swamp Deer (Haridwar Div), Pheasants, Leopards etc.	1	1.50	-	Not approved
	Establishment of Structures for mitigation of human wildlife conflict at critical locations	LS	5.00	90909	Not Approved.
	Purchase of Multi-utility Vehicles for Frontline Staff for forest & wildlife protection	32.00	4.00	-	Not approved
5(2)f	Forest fire Prevention and control Operations				
	i. Fireline (creation & maintenance)	5057.94 km	0.85	23182	Approved
	ii. Fire Watchers	1970	5.39	98000	Approved
	iii. Purchase of fire equipment	777	0.55		Approved
	Maintenance of fire control rooms & crew stations (Nos.)	59	0.16		Approved
	Controlled Burning (ha)	10479.8	0.26	4727	Approved
	Awareness, Workshops, Capacity Building (Nos.)	33	0.13		Approved
	Collection of Chirpine needles for clearing forest ground to reduce fire	1280 Quintal	0.09	2455	Approved
	Incentives for Gram Panchayats, Cluster level fire protection/management committees & Van Panchayats (Nos.)	63	0.16		Approved
	Moisture conservation activities	89 (Nos.)	0.16	2909	Approved
	Other forest fire protection measures	114 (Nos.)	1.09	19818	Not approved
	Establishment of modern fire crew stations in forest divisions	40 Nos.	8.00	96970	Not approved
	Hiring of Vehicles during forest fire season (max 4 months)	118 Nos.	0.80	4848	Approved
	Forest Fire control measures in Van Panchayats	As per APO	0.41	3727	Approved
5(2)g	Soil and moisture conservation works				

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CAF Act/Rules	Activity	Proposed Outlay		Green Employment (in Man-days)	Remarks
		Physical Target	Fin. Target		
	Spring shed Management under Soil and Water Conservation Works including cost of Detailed Technical Reports, Plantations and implementation	410	26.30	478182	Approved for Rs. 21.00 crore as discussed with PCCF & HoFF
	Soil and Water Conservation works in VPs (check dams, rejuvenation of water sources)	429	1.07	19455	Approved
	SMC works in compliance of Hon. NGT orders in OA 200/2014, OA 673/2015 and OA 325/2015	759	2.02	36727	Approved
5(2)i	Improvement of wildlife habitat				
	i. Habitat Management for flora and fauna				
	a. food	4 no	0.40		Approved
	b. cover (Forest Landscape Restoration (FLR) / Eco-restoration & habitat improvement of degraded areas under a composite approach)	930.00	6.07	147152	Approved
	Pasture/ Chaur Development in protected areas	935	1.10	26667	Approved
	c. Water management (water holes)	62	0.20	3636	Approved
	d. Weed Control (Maintenance – Eradication of Lantana & other invasive species, grass plantation – year 1 & year 2)	14337.91	7.87	143091	Approved for Rs. 5.15 crore for maintenance of earlier weed removed area.
	ii. Human Wildlife Conflict Management				
	a. Patrolling (Deployment of Quick Response Squads to address human wildlife conflict in habitations supported with customized rescue vehicles, modern rescue equipment, gears etc.)	32.00	4.22	76727	Approved
	Anti-poaching related activities (Long and short distance patrolling)	As per APO	1.55	28182	Approved
	b. Eco-development work in surrounding villages to reduce conflict (Solid Waste Management in Gangotri National Park)	8.00	0.20	4848	Approved
	(c) Construction of Snow Leopard Conservation Centre in Uttarkashi	1.00	4.87	88545	Approved
	iv. Any other relevant Activities				
	Innovative approaches for combating Human Wildlife Conflict (HWC) such as Bio-fencing (@ 0.5 lakh/ha) - Alternate cropping- (@ 0.75 lakh/ha), Beehive fencing, advance warning system installation, Living with leopard program in identified villages.	200 ha 100 ha 12 Nos 10 Nos	3.00	90909	Approved

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CAF Act/Rules	Activity	Proposed Outlay		Green Employment (in Man-days)	Remarks
		Physical Target	Fin. Target		
	Hi-Tech equipment for enhancement & enforcement				
	Wildlife Rescue Kit	4.00	1.00		Approved
	Procurement of Double/Single Barrel tranquilising guns with accessories	10 No.	0.75		Approved
	Procurement of Camera Traps	200 No.	0.50		Approved
	Drones & Accessories for surveillance	20 No.	0.50		Approved
	Hiring charges for vehicles of QRTs incl. customization	25 No.	1.00		Approved
	Satellite Radio collars and accessories for wild animals tracking	25 No.	1.00		Approved
	Automatic Motion Sensor solar lights	100 No.	0.25		Approved
	Electronic surveillance systems (eEye)	1 No.	2.00		Approved
5(2)k	Establishment maintenance of animal rescue centre and veterinary treatment facilities for wild animals	1 No.	1.60	32727	Approved subject to permission of CZA
5(2)m	Management of biological diversity and diversity and biological resource				
	i. Creation of Seed Stock/ Orchards (storage facilities, SPA-plots & orchards,	9 Nos. & 19.96 ha	0.40	7273	Approved subject to vetting by FRI
	ii. Research Plots (Collaborative Research incl. WII, study of biodiversity & management of mosses, lichens, studies and research, Other State specification, Study on biodiversity of algae and orchids under head demonstration plots & trials (Res.)	15 Nos. (incl 10.70 ha of sp. study, 40.23 ha of demo plots & 1.2 km trail)	2.93	53273	Not Approved
	iii. Any other relevant activities				
	Study on application of drones for seed sowing (seed copter) in identified inaccessible areas in Pithoragarh and Gopeshwar (Res.)	2	0.13	394	Not Approved
	Activities as per Rules 5(3) of the CAF Rule, 2018				
5(3)a	Establishment, Maintenance of modern nurseries				
	i. Detailed Estimate of Nursery				
	Development of Centralized modern nurseries / plant production facilities (Zero cost Centralized Nurseries)	4 locations	3.00	54545	Approved
	ii. Any other relevant activities				
5(3)b	Promoting conservation, sustainable use and documentation of biological diversity				

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CAF Act/Rules	Activity	Proposed Outlay		Green Employment (in Man-days)	Remarks
		Physical Target	Fin. Target		
	ii. Documentation (of stock, natural habitat & management of biodiversity of important flora (Res.))	10 Nos.	0.28	2545	Not Approved
5(3)c	Purchase and maintenance of equipment of devices for communication, information and technology (Details of Equipment & devices)			5091	
	iii. Computers (Info Network/digital library (Res.), Computers for Ranges/Divisions for field data management on CA, land transfer and other activities)	112 No	1.16		Approved
5(3)d	Construction, upgradation and maintenance of inspection paths, forest roads in forest areas, fire line watch towers, check posts and timber posts				
	i. Details of Roads	2518 km	8.66	183697	Approved
	iii. Check Post (patrolling shelters in Pithoragarh)	3 Nos.	0.73	13273	Approved
5(3)e	Construction of residential and official buildings (Range, forester, FG level)	76 No	19.18	232485	Approved. Rain water harvesting structures and solar lighting are also be provided.
	i. Independent Concurrent Monitoring	2023-24	0.20	800	Approved
	ii. Third Party Monitoring and Evaluation	2017-18 onwards	1.00	4000	Approved
5(3)i	Publicity cum awareness programme				
	i. Publicity for common people (Publicity & Extension by Forest Department for protection, conservation and enforcement including digital / visual ads, signages, awareness drives in Van Panchayats, village meetings, publication of research outcomes for extension etc.)	40 divisions, 125 VPs	2.37	9480	Approved for Rs. 1.00 crore
	ii. Training for Staff				
	Training & Capacity Building / workshops for Staff and other stakeholders	1722 Nos. (730 staff mem through training. institutes, 673 no. in div/range level trainings, 319 in Block/District/VP level trainings)	1.69		Approved

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CAF Act/Rules	Activity	Proposed Outlay		Green Employment (in Man-days)	Remarks
		Physical Target	Fin. Target		
	Strengthening of Forestry Training Institutes (FTA Haldwani, Corbett and Rampur Mandi)	3	3.30	40000	Approved
	Activities as per Rules 6 (a) of CAF Rules, 2018				
6(a)i	To offset incremental cost of CA/PCA at increased wage rate	As per actuals	15.96		Approved as per actuals only
only 6(a)iv	For disbursement of salary and allowances of members and staff	As per actuals	2.50		Approved as per actuals only
6(a)v	For disbursement of sitting fees and allowances to nominated members	As per actuals	0.10		Approved as per actuals only
	Activities as per Rules 6(b) of CAF Rules, 2018	As per actuals			
6(b)i	Management of office establishment State CAMPA CEO with detail	As per actuals			
	Furniture & Fixtures	As per actuals	0.10		Not approved
	Fuel & Vehicle maintenance	As per actuals	0.10		Approved as per actuals only
	Travelling allowances	As per actuals	0.10		Approved as per actuals only
	Printing & Stationary	As per actuals	0.15		Approved as per actuals only
	Consultancies for audit, income tax, legal etc.	As per actuals	0.25		Approved as per actuals only
	Office building, repair & maintenance	As per actuals	0.10		Approved as per actuals only
	Purchase of Staff Car for CEO	1	0.25		Not Approved.
	Telephone, mobile & internet	As per actuals	0.05		Approved as per actuals only
	Electricity expenses	As per actuals	0.05		Approved as per actuals only
	Books & magazines	As per actuals	0.05		Approved as per actuals only
	Postage, courier etc.	As per actuals	0.05		Approved as per actuals only
	Advertisement	As per actuals	0.05		Approved as per actuals only
	meeting expenses	As per actuals	0.10		Approved as per actuals only
	Hospitality	As per actuals	0.05		Not approved
	Other miscellaneous office expenses	As per actuals	0.05		Approved as per actuals only
6(b)ii	Office equipment including computers and peripherals and its maintenance	As per actuals	0.50		Approved as per actuals only
6(b)iii	Hiring of staff cars for the use only for CEO office	As per actuals	0.25		Approved as per actuals only
6(b)iv	Hiring of buildings on lease for office establishment and residences only for CEO.	As per actuals	0.50		Not approved

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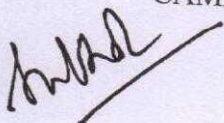
CAF Act/Rules	Activity	Proposed Outlay		Green Employment (in Man-days)	Remarks
		Physical Target	Fin. Target		
6(b)v	Other contingencies for management of State Authority	As per actuals	0.25		Not Approved
	Total Approved		293.24		

5. The State Government is requested to release the State CAMPA Fund to the CEO, State CAMPA/ State Forest Department immediately for carrying out approved activities in accordance with the APO 2023-24 approved by the National Authority.

6. The approval is subject to the following conditions:

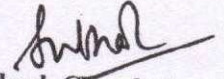
- i. The approved activities shall be carried out as per Rule- 4 of the Compensatory Afforestation Fund (CAF) Rules, 2018 i.e. as per the provisions of the State Financial Rules or any such rules applicable from time to time in the State.
- ii. Utilization of State Compensatory Afforestation Fund (CAF) shall be done in such a manner that at least 80% is used for afforestation, forest development and wildlife habitat improvement and up to a maximum 20% amount is to be used for infrastructure/capacity building related items.
- iii. All the records of CAMPA activities including amount sanctioned and expenditure incurred should be maintained by State CAMPA since its inception. The records should be properly maintained with Range, Division office and CEO State CAMPA in prescribed formats and placed on their websites.
- iv. The construction and maintenance of Rescue Centre should only be taken up after vetting of Central Zoo Authority (CZA) and when funds are not available from other sources.
- v. A website of the State CAMPA should be properly developed, if not done earlier. It should have all relevant data, information, plantation maps, KML files of other assets and photographs of various activities carried out under CAMPA. In respect of CA, plantations/ regeneration activities before and after photographs should also be uploaded.
- vi. If required and approved by National Authority, casual engagement of only local people or local labours may be hired to assist regular staff of State Forest Department for works for protection of forest and wildlife to be undertaken from State fund as per rule 5(3)(f).
- vii. Monitoring and evaluation of the works undertaken shall be the highest priority for the State Authorities. Executive Committee and Steering Committee of all the State/UT Authorities should ensure adequate measures for regular internal and third-party monitoring and evaluation of CAMPA activities on regular basis. For third party monitoring, State should engage agencies, who are professionally/ technically competent and independent of the State Government.
- viii. The monitoring and evaluation report of the works done up to the year 2021-22 must be made available to National Authority (NA). Similarly report on CAMPA activities taken up in 2022-23 should be made available to the NA.
- ix. A statement that the Annual Report, Annual accounts and the Audit Report together with a memorandum of action taken on recommendations contained therein has been laid in each house of the State legislature as per requirements of section 29 of the CAF Act 2016, shall be invariably submitted with the proposal for approval of the APO by the EC of NA.
- x. Prior to implementation of approved APOs, the EC of the State Authority shall ensure that a certificate is available with them to the effect that the proposed activities are being taken up after due consultation with Gram Sabha and are as per provisions of FRA 2006. Activities proposed in forest areas are in consonance with approved working plan; and activities proposed in protected areas (PAs) are in consonance with approved State

- Wildlife Management Plan, whereas activities proposed in forest fire prevention and control operations should be as per Integrated Fire Management Plan of the state.
- xi. Soil and Moisture Conservation works should be carried out in an integrated manner from ridge to valley approach in degraded forests. This shall focus on rejuvenation of rivers and achievements should be placed as per the DPRs for 13 major rivers released by MoEF&CC recently. APOs in future should indicate the reference of DPRs being implemented. The data of afforestation, aided forest regeneration and efforts for increasing tree cover outside should be shared with FSI for continuous assessment of green cover and evaluation. If not part of the above mentioned DPR, then state should take it up as per planned activity approved by State Government or in working plan.
 - xii. The State /UTs Authorities should make a detail record of total forest land transferred and compensatory afforestation carried out/ compensated the loss of green cover/ecosystem services.
 - xiii. Local and indigenous species, especially fruit and fodder species should be given preference in afforestation/ regeneration to be carried out; monoculture and planting of exotic species should be avoided.
 - xiv. Compensating the loss of ecological services due to forest diversion for non-forestry purposes is the main objective of Compensatory Afforestation Fund. Regeneration and development of forests should, therefore, be given priority in degraded forests as well as non-forest lands. Priority should also be accorded to labour intensive activities for regeneration and development of forests and wildlife habitat.
 - xv. The Executive Committee of the State shall ensure that proposed activities have adequate forward and backward linkages and are being taken up as per prevailing approved minimum wage rate, schedule of rates, model estimates etc. and that there is no overlapping of activities/ funding with other schemes and provide a certificate to that effect.
 - xvi. There should not be any reduction in allocation for forestry sector in the regular State Budget due to flow of CAMPA funds to the states. In addition, the State Government shall also make timely and adequate budget provision as per approved APO and release money so that approved activities could be implemented in time.
 - xvii. Works related to Eco-tourism and Eco-development should be taken up following relevant rules and guidelines after taking necessary approvals.
 - xviii. Purchase of vehicles is not permitted. Vehicles are to be hired as per approved APO. The repair/ maintenance of vehicles shall be limited to the vehicles purchased from the CAMPA funds previously.
 - xix. IRO shall also monitor and evaluate CAMPA activities. The State CAMPA Authority shall keep sufficient budgetary provisions for monitoring by IRO, in the State APOs under monitoring head. IRO should submit the Monitoring and Evaluation reports within three to four months to National Authority.
 - xx. The States/UTs CAMPA Authority shall complete the works approved in APO within the year and avoid any spill over for the next year. It is important to complete mandatory activities first and utilize the released funds for maintenance of CAMPA activities under NPV & Interest components before starting new activities.
 - xxi. The States/UTs Authority are proposing engagement of casual labours for protection of Forests for the entire State. It clarified that such item can be considered only for around the forest areas where the land transfer has taken place and need special protection owing to the developmental activities.
 - xxii. The validity of APO (2023-24) shall expire on 31.03.2024. Further continuation of the incomplete activities shall be permissible if included in the APO (2024-25) and approved by NA.
 - xxiii. The States/UTs Authorities shall work out details of funds available with the State CAMPA head-wise under CA/ CAT Plan/ Wildlife Mitigation Plan, NPV and interest



components etc. after deducting the expenditure incurred and prepare Annual Plan of operation for next year based on CAMPA funds available with the State/UT. Priority shall be given to the mandatory activities including commitment on maintenance of previous years.

Yours faithfully



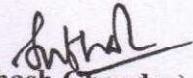
(Subhash Chandra)
Chief Executive Officer

Copy to:

1. The PCCF and HoFF-cum Chairperson, Executive Committee of State CAMPA, Department of Forest, Government of Uttarakhand, Dehradun.
2. The Chief Executive Officer, Uttarakhand, CAMPA, Dehradun.
3. The Secretary, Department of Finance, Government of Uttarakhand, Dehradun.
4. The Secretary, Department of Planning, Government of Uttarakhand, Dehradun.
5. The Accountant General, Dehradun.

Copy also forwarded through email to:

1. The DGF&SS, Ministry of Environment, Forest and Climate Change for kind information.
2. The Deputy Director General of Forest (Central), Regional Office, Ministry of Environment, Forest and Climate Change, Dehradun.
3. IFD/Sanction Folder/ Guard File.
4. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC.



(Subhash Chandra)
Chief Executive Officer



Letter No.- 449 APO/Gol/2023-24

Dated

23 December, 2023

To,

Chief Executive Officer,
National Authority (CAMPA), MoEF&CC
Government of India, Indira Paryavaran Bhawan,
Aliganj, Jorbagh Road, New Delhi - 110003

Subject: Submission of request for reappropriation under certain activities approved in Annual Plan of Operation (APO) for FY 2023-24 in Uttarakhand State - reg.

Sir,

With reference to above, it is to inform that the APO of Uttarakhand for the year 2023-24 was approved by National Authority for a sum of ₹ 366.80 crores vide sanction orders dated 03rd July, 21st September and 23rd November, 2023 against the amount of ₹ 423.46 crores approved by the Steering Committee of Uttarakhand CAMPA. The Govt. of Uttarakhand has so far released ₹ 366.80 crores.

2. Implementation of the approved activities is in progress. It is proposed to submit a proposal for approving ₹ 45.30 crore for implementation of various priority activities. Out of this Rs. 27.63 crores is the expected saving in approved activities whereas Rs. 21.67 crores is the amount recommended by Steering Committee but not fully approved by the EC of National Authority. The details of above required amount of ₹ 45.30 crores is indicated as under: -

a) There is an expected saving under following approved items for various reasons (within the approved APO of ₹ 366.80 crore): -

Activities	Amount in ₹ Crore	
	Approved by National Authority	Expected Savings
NPV		
1. Theme Based Plantations	4.53	2.53
2. Anti-poaching related activities	1.55	0.90
3. Forest Fire Management (Fire watcher & incentive)	8.96	5.55
4. QRS-Patrolling including response team	4.22	2.50
5. Const. of Snow leopard Conservation Center	4.87	2.92
6. Const. of building up to range level (for PAs)	19.18	8.98
7. Micro Plans in VPS	1.25	1.25
8. Creation of Boundary Pillars in VP	1.00	1.00
9. Urban / City Forest Plantations	2.00	2.00
Total	47.56	27.63

b) Amount recommended by Steering Committee but not fully approved by the EC of National Authority: -

Activities	Approved by SC	Approved by National Authority	Difference
Others- River Trg. Works	8.50	5.50	3.00
NPV			
Urban /Aesthetic Plantations	4.00	2.00	2.00
Digitization of forest boundaries (DGPS)	20.00	15.00	5.00
Creation of Boundary Pillars in VP	2.00	1.00	1.00
SMC Works as Per DTRs	26.30	21.00	5.30
Innovative approach for HWC	5.00	3.00	2.00
Rescue Center (Corbett T.R)	3.60	1.60	2.00
Printing / Publicity / Extension and Awareness	2.37	1.00	1.37
Total	71.27	50.10	21.67

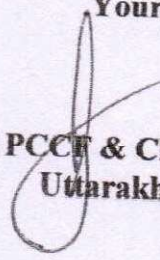
3. Thus, in view of the above the following proposal of ₹ 45.30 crores is being submitted for approval of National Authority: -

Priority Activities	Component	Amount (in ₹ Crores)	Remarks
1- Soil & Water Conservation through Detailed Technical Reports (DTRs 3 to 5 Yrs) – Additional requirement for approx. 150 other streams	NPV	25.00	For intensive works in identified streams / springs through 3-5 years Detailed Technical Reports (DTRs). This is in addition to ₹ 21.00 Crores approved earlier.
2- Wildlife landscape restoration works	NPV	11.50	For integrated measures such as habitat improvement, human wildlife conflict mitigation etc. in identified landscapes of 13 forest divisions based on 10 year perspective plan. This is in addition to ₹ 6.07 crores approved earlier
3- Dev. of Medicinal Plants in Van Panchayats	NPV	4.00	This is a new activity.
4- Procurement of Wildlife equipment	NPV	3.50	For strengthening Deptt. in dealing with Human Wildlife Conflict and wildlife protection. This is in addition to ₹ 7.00 crores approved earlier
5- Procurement of 2 buses for Forest Training Academy Haldwani	NPV	0.70	For facilitating trainings of frontline staff and other participants and strengthening of training facilities in the forestry training academy, Haldwani.
6- End/Midterm study of various CAT Plans	CAT Plan	0.60	For CAT PMU. This is addition to ₹ 0.50 crores approved earlier
TOTAL		45.30	

The proposal has been duly approved by the Steering Committee in its 8th meeting held on 22.12.2023 under the chairmanship of the Chief Secretary, Govt. of Uttarakhand.

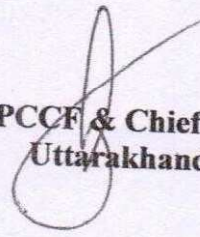
It is, therefore, requested to kindly consider the above proposal for approval of the amount of ₹ 45.30 crores as detailed in para 3 above to address priorities of the State.

Yours sincerely


Addl PCCF & Chief Executive Officer
Uttarakhand CAMPA

Copy for information to:-

- 1- Chief Secretary, Govt. of Uttarakhand & Chairperson, Steering Committee, Uttarakhand CAMPA.
- 2- Principal Secretary, Forest & Environment, Govt. of Uttarakhand & Member Secretary, State Authority, Uttarakhand CAMPA.
- 3- Principal Chief Conservator of Forests (HoFF), Uttarakhand & Chairperson, Executive Committee, Uttarakhand CAMPA.
- 4- Addl. PCCF, Integrated Regional Office, MoEF&CC, Dehradun, for information and necessary action.


Addl PCCF & Chief Executive Officer
Uttarakhand CAMPA

File No. NA-15/4/2020-NA
Government of India
Ministry of Environment, Forest and Climate Change
National Compensatory Afforestation Fund Management & Planning Authority
E-mail: adhoc-campa-mef@nic.in

Hall No.1, 4th Floor
Block No.3, CGO Complex
Lodhi Road, New Delhi-110003
Dated 01st January, 2024

To,
The Principal Secretary,
Department of Forest and Environment,
Government of Uttarakhand
Dehradun.

Sub: Approval of deferred /not approved items in Annual Plan of Operation for the financial year 2023-24 of Uttarakhand State CAMPA-reg.

1. Ref: The letter No. 83 APO/GoI/2023-24 dated 31.05.2023 of Government of Uttarakhand.
2. Sanction letter issued by National Authority, CAMPA vide no. NA-15/4/2020-NA dated 3rd July 2023, 21st September 2023 & 23rd November 2023.
3. The Addl. PCCF & Chief Executive Officer, Uttarakhand vide their letter no. 449 APO/GoI/2023-24 dated 23rd December, 2023.

Sir,

In continuation of this Authority's letters (Ref. 2) above and the detailed information received from State Authority of Uttarakhand at above (Ref.3) alongwith necessary justification. The proposal was discussed during the 27th meeting of Executive Committee held on 28-12-2023 which approved an additional amount of **Rs. 44.65 crore** (Rupees Forty-four crore and sixty-five lakhs only) against the proposed activities as under:

(Rs. in Crore)

S. No	CAF Rule	Deferred Activities	Original Proposed APO 2023-24 by State		Decision as per Sanction order circulated dated 3 rd July, 21 st Sep. & 23 rd Nov. 2023		Amount proposed by State	Remark
			Phy. Target	Fin. Target	Phy. Target	Fin. Target		
Site-specific activities as per Section 6(a) of the CAF Act, 2016								
1	Mandatory Activities	End/midterm study of various CAT Plans	As per APO	70.00	As per APO	Approved Rs. 68.82 crore	0.60	Approved ✓
Activity as per Rule 5 (2) of CAF Rules, 2018 under NPV component								
2	5(2)b	AR. Development of medicinal plants in Van Panchayats	New activity		New activity		4.00	Approved for plantation of local tree species having ✓

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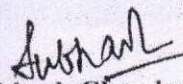
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								medicinal value.	
3	5 (2)g	Soil and water conservation through Detailed Technical reports (DTRs 3-5 years).	1598 nos. in APO	26.30	1598 nos. in APO	21.00	25.00	Approved ✓	
4	5(2)i	Wildlife landscape restoration works	930.00 as per APO	6.07	930.00 as per APO	Approved Rs. 6.07 crore	11.50	Approved ✓	
5		Procurement of Wildlife equipment	385 as per APO	7.00	385 as per APO	Approved Rs. 7.00	3.50	Approved ✓	
6	5(3)i	Procurement of 2 buses for Forest Training Academy, Haldwani	New activity		New activity		0.7	Approved for hiring of vehicles as per actuals 6(b)iii. Provisionally approved for Rs. 5 lakhs only ✓	
		Total approved					Rs. 44.65 crore		

- Total approved amount Rs. 44.65 crore, which will require additional amount of Rs. 17.02 crores only (after deducting the savings of Rs.27.63 crore from Rs. 44.65 crore).
- The approval is subject to the same terms & conditions as mentioned in the sanction letter issued by National Authority, CAMPA vide no. NA-15/4/2020-NA dated 3rd July 2023.
- All wage payments should be made through direct Benefit Transfer (DBT).

Yours faithfully,


(Subhash Chandra)
Chief Executive Officer

Copy to:

- The PCCF (HoFF), Uttarakhand State CAMPA, Dehradun
- The Additional Chief Secretary, Department of Finance, Govt. of Uttarakhand, Dehradun
- The Chief Executive Officer, Uttarakhand State CAMPA, Dehradun
- The Secretary, Department of Planning, Government of Uttarakhand, Dehradun
- The Accountant General, Uttarakhand, Dehradun

Copy also forwarded through email to:

- The Deputy Director General of Forest (Central), Regional Office, MoEF&CC, Dehradun
- The Principal Director (Audit), Scientific Department, AGCR Building, New Delhi
- Sanction Folder/ Guard File
- NIC Cell with a request to upload the sanction order on the official website of MoEF&CC.

File No. NA-15/4/2020-NA
Government of India
Ministry of Environment, Forest and Climate Change
National Compensatory Afforestation Fund Management & Planning Authority
E-mail: nationalcampa-moefcc@gov.in

Hall No.1, 4th Floor
Block No. 3, CGO Complex
Lodhi Road, New Delhi-110003
Dated 19th April, 2024

To,

The Principal Secretary,
Department of Forest and Environment,
Government of Uttarakhand, Dehradun

Sub: Annual Plan of Operation for the financial year 2024-25 of Uttarakhand State CAMPA- reg.

Ref: Uttarakhand letter No. 619 APO/GOI/2023-24 dated 20th March, 2024

Sir,

With reference to the above-mentioned letter, the Annual Plan of Operation for the financial year 2024-25 was discussed in detail by the Executive Committee of the National Authority during its 28th meeting. In view of Model Code of Conduct in force due to ensuing Lok Sabha Election it was decided to consider only the activities in the APO which are of mandatory/seasonal/ committed in nature.

2. After due deliberations approval of the Executive Committee of the National Authority is conveyed under section 15 (1) (i) of the Compensatory Afforestation Fund Act, 2016 for the State Annual Plan of Operation 2024-25 for an amount of **Rs 123.42 crore** (Rupees One hundred twenty three crore and forty two lakh only) against the proposed outlay of **Rs. 408.00 crore** (Rupees Four hundred eight crore only) for carrying out the approved activities as per list A below.

3. The details of approved activities are given in list A which are of mandatory/seasonal/committed in nature.

A List of Mandatory / Seasonal / committed activities:

S. No.	CAF Act/Rules	Activity	Proposed Outlay		Remarks/ Decision
			Phy. Target	Fin. Target	
I		Site-specific activities as per Section 6 (a) of the CAF Act, 2016			
	Mandatory Activity	Compensatory afforestation			
		iii. New Plantation(ha)	2500	6.76	Approved
		iv. Maintenance of Existing / older plantations(ha)	14000	31.5	Approved

S. No.	CAF Act/Rules	Activity	Proposed Outlay		Remarks/ Decision
			Phy. Target	Fin. Target	
		Catchment Area Treatment Plan			
		i. Watershed Management	5702 Nos. (check dams, GP, SW etc.)	14.74	Approved only for taking up plantation activities using Rs. 3.7 crore
			165 ha (plantation)		
		ii. Plantation to Check Erosion	407 ha (Maintenance)		
		CAT Vyasi HEP (2018-19)			
		i. Watershed Management	1799 Nos. (check dams, GP, SW etc.)	3.03	Approved only for 204 ha maintenance for Rs. 0.8 crores
		ii. Plantation to Check Erosion	204 ha(maintenance)		
		CAT Naitwar-Mori HEP (2019-20)			
		i. Watershed Management	1057 Nos. (check dams)	1.21	Approved only for 182 ha maintenance for Rs. 0.3 crore
		ii. Plantation to Check Erosion	182 ha (Maintenance)		
		CAT Jamrani MPP (2020-21)			
		i. Watershed Management	400 Nos. (check dams)	6.67	Approved only for 566.50 Ha plantation and 50 ha maintenance for Rs. 1.6 crore
			12 ha (ASW)		
		ii. Plantation to Check Erosion	566.50 ha (plantation) 50 ha (Maintenance)		
		CAT Khutani HEP (2018-19)			
		i. Watershed Management		0.1	Approved only for 25 ha maintenance for Rs. 0.02 crore
		ii. Plantation to Check Erosion	25 ha (Maintenance)		
		Other (Site Specific Activities in Accordance with FC proposals)			
		Other-Roadside Plantations	88.76 km	2	
		Other-Roadside Plantation Maintenance	24.17 km & 10000 Nos.	0.5	Approved
		Other (Site Specific Activities in Accordance with FC proposals)			
		Other-Gap Filling Plantations	62.09ha & 4768 Nos.	1.61	
		Other-Gap Filling Plantation Maintenance	124.22 ha	0.43	Approved
		Other (Site Specific Activities in Accordance with FC proposals)			
		Other-Dwarf Species Plantation	206 ha & 33850 Nos.	4.08	
		Other-Dwarf Species Plantation Maintenance	99.35 ha & 5500 Nos.	0.37	Approved
		2.Activity as per Rule 5(2) of CAF Rules, 2018			
	5(2)b	AR (Artificial Regeneration) (ha)			
		iii. Maintenance			
		a. Maintenance of Oak Plantations	600	1.5	Approved
		b. Maintenance of Deodar Plantations	300	0.9	Approved

S. No.	CAF Act/Rules	Activity	Proposed Outlay		Remarks/ Decision
			Phy. Target	Fin. Target	
		c. Maintenance under other plantations (VP, pasture, mixed plantations)	600	1.5	Approved
		d. Plantation Maintenance under Namami Gange	1390	3.48	Approved
		e. Nursery Maintenance under CA & others	5875550	3.5	Approved
		f. Nursery Maintenance under NPV	3520000	2.7	Approved
	5(2)b	AR (Artificial Regeneration) (ha)			
		ii Restoration of Degraded Forests			
		Restoration of Degraded Forests including ANR	10000	25	Approved
		ii. New Plantation			
		a. Plantation under theme-based plantations	173 ha	1	Approved
		b. Plantation of Oak Species	73 ha	0.3	Approved
		f. Other Plantations under NPV (Mixed Plantations)	500	2.87	Approved
		g. Plantations under Harela/Van Mahotsava	200000 Nos.	5	Approved
		h. Plantation under Namami Gange	1104	7.2	Approved
	5(2)f	Forest fire Prevention and control Operations			
		Forest Fire Management	Watchers - 295, Fireline 3160 km, hiring of vehicles - 54, crew stations 30, trgs/awareness - 297, safety gears/kits - 635	8	Approved
		Forest Fire control measures in Van Panchayats	22 Divs (1000 VPs)	2	Approved
4.	Activities as per Rules 6 (a) of CAF Rules, 2018				
	6(a)iv	For disbursement of salary and allowances of members and staff incl. cost of PMC	as per actuals	4.5	Approved
5	Activities as per Rules 6(b) of CAF Rules, 2018				
	6(b)i	Management of office establishment State CAMPA CEO with detail			
		Telephone, mobile & internet	as per actuals	0.05	Approved
		Electricity expenses	as per actuals	0.05	Approved
	6(b)iii	Hiring of staff cars for the use only for CEO office	as per actuals	0.2	Approved
		Total Approved		123.42 crore	

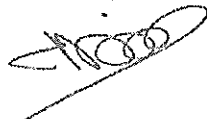
B. List of activities under APO other than list A:

S.No.	CAF Act/Rules	Activity	(Area in Ha & Rs. in crore)		Remarks/ Decision
			Proposed Outlay		
			Phy. Target	Fin. Target	
1		Site-specific activities as per Section 6 (a) of the CAF Act, 2016			
		Compensatory afforestation			
		i. Advance Soil Work (ha)	1600	11.86	Deferred
		Catchment Area Treatment Plan			
		CAT Tapovan-Vishnugad HEP (2011-12)			
		i. Watershed Management	As per DPR	1.18	Deferred (Spill over activity included)
		ii. Plantation to Check Erosion			
		CAT Singoli- Bhatwari HEP (2011-12)			
		i. Watershed Management	As per DPR	1.04	Deferred (Spill over activity included)
		ii. Plantation to Check Erosion			
		CAT Phatta-Byung HEP (2011-12)			
		i. Watershed Management	As per DPR	0.08	Deferred (Spill over activity included)
		ii. Plantation to Check Erosion			
		CAT Vishnugad-Peepalkoti HEP (2017-18)			
		i. Watershed Management	As per DPR	0.06	Deferred (Spill over activity included)
		ii. Plantation to Check Erosion			
		CAT PMU	Mid term review / management cost	1.46	Deferred
		IWMP - Integrated Wildlife Management Plan			
		i. Habitat Management for flora and fauna (food/cover/water management)	Gangotri, Haldwani & Terai Central	10	Deferred
		River Training	Song, Gola, Nandhaur & Dabka rivers	5	Deferred
		Shivalik Integrated Eco-Restoration Project (N.H. 72A - Ganeshpur to Dehradun)		7.9	Deferred
2		Activity as per Rule 5(2) of CAF Rules, 2018			
	5(2)jb	AR (Artificial Regeneration) (ha)			
		i. Advance Soil Work			
		a. ASW under theme based mixed plantations of economically viable species (New areas under Van Panchayat forests)	600	4	Deferred
		b. ASW under Namami Gange	1000	9.1	Deferred
		iv. Nursery Raising			
		a. Nursery Raising under CA & Others	2000000	2.7	Deferred
		b. Nursery Raising under NPV	1600000	2.4	Deferred

	5(2)d	Protection of Plantation and forests			
		i. Demarcation of Forest Boundaries (Digitization of forest boundaries, boundary pillars, microplanning in VPs)	DGPS entire State, 1223 pillars, 351 plans	25	Deferred
		iv. Any other relevant activities			
		a. short and long- distance patrolling expenses	30 divisions	1	Deferred
		Protection & Conservation of Bugyals / Alpine Meadows (ha)	980 ha	3	Deferred
		Purchase of field vehicles for critical forest ranges as per guidelines	30	3	Deferred
	5(2)g	Soil and moisture conservation works			
		Stream-shed Management under Soil and Water Conservation Works - implementation of 2 nd year works under DTRs and new works	205	48.6	Deferred
		SMC works in compliance of Hon. NGT orders in OA 200/2014, OA 673/2015 and OA 325/2015	385 check-dams & 214 ha (Maintenance)	1.4	Deferred
	5(2)j	Improvement of wildlife habitat			
		i. Habitat Management for flora and fauna			
		a. food for rescued and wild animals under rehabilitation	3 centers	0.5	Deferred
		b. Forest Landscape Restoration (FLR) - 10 year project (ha) - 2 nd year cost, new landscapes, QRS, Bio-fencing, Pasture Dev., Water holes & extension of works on alternate cropping, beehive fencing, Living with Leopard, advance warning system etc.	20000 ha / 24 Divs	32.5	Deferred
		d. Weed Control (Maintenance - Eradication of Lantana & other invasive species, grass plantation - year 3 activities) (ha)	3022	3	
		iii. Protection Activities			
		(ii) Anti-poaching related activities	26	1	Deferred
		Construction of Snow Leopard Conservation Centre in Uttarkashi	1 Nos.	3.5	Deferred
	5(2)K	Establishment maintenance of animal rescue centre and veterinary treatment facilities for wild animals	3 Nos.	3	Deferred
		i. Creation of Seed Stock / Orchards			
		Maintenance of Seed Storage facilities, (Res)	2 Nos.	0.05	Deferred
		Establishment & maintenance of seed plots, orchards (Res)	7 Nos.	0.18	Deferred
		ii. Research Plots			
		(a) Propagation techniques development of select endemic species such as <i>Pistacia chinensis</i> , <i>Paris Polyphylla</i> , <i>Rhamnus triquetra</i> , <i>Mitragynaparvifolia</i> ,	6 Nos.	0.07	Deferred

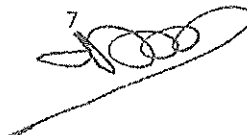


		<i>Mitlusavelutina</i> and <i>Ilexdipyrena</i> (Res)			
		(b) Demonstration plots & trials for need based initiatives (Res)	34.98 ha under 38 species and 64 plots under 18 projects	1.76	Deferred
		iii. Any other relevant activities			
3 Activities as per Rules 5(3) of the CAF Rule, 2018					
	5(3)a	Establishment, Maintenance of modern nurseries			
		i. Detailed Estimate of Nursery			
		Nursery upgradation / strengthening / Development of Centralized modern nurseries / plant production facilities (Zero cost Centralized Nurseries)	10 Nos.	5	Deferred
	5(3)b	Promoting conservation, sustainable use and documentation of biological diversity			
		ii. Documentation (of stock, natural habitat & management of biodiversity of important flora (Res.))	12 Nos.	0.57	Deferred
	5(3)c	Purchase and maintenance of equipment of devices for communication, information and technology (Details of Equipment & devices)			
		iii. Computers: Computers & accessories for Ranges/Divisions for field data management on CA, land transfer and other activities, hiring of IT services including E-green watch, MIS etc.: (Info Network/digital library-Res.)	150 Nos.	2.4	Deferred
	5(3)d	Construction, upgradation and maintenance of inspection paths, forest roads in forest areas, fire line watch towers, check posts and timber posts			
		i. Details of Roads	1600 km	8	Deferred
	5(3)e	Construction of residential and official buildings (Range, forester, FG level)	71 Nos.	20	Deferred
	5(3)h	Independent concurrent monitoring & third-party monitoring & evaluation			
		i. Independent Concurrent Monitoring	Concurrent	0.5	Deferred
		ii. Third Party Monitoring and Evaluation	Third Party	1.5	Deferred
	5(3)i	Publicity cum awareness programme			
		i. Publicity for common people (Publicity & Extension by Forest Department for protection, conservation and enforcement including digital / visual ads, signages, awareness drives, village	Signages, Boards related to conservation of Forests & Wildlife etc.	2	Deferred



		meetings, publication of research outcomes for extension etc.)			
		ii. Training for Staff			
		Training & Capacity Building / workshops for Staff, local people and other stakeholders for protection of forests, forest fire, HWC mitigation etc.	373	2.5	Deferred
		Strengthening of Forestry Training Institutes (FTA Haldwani) and for other training centers.	4 Nos.	2.5	Deferred
4 Activities as per Rules 6 (a) of CAF Rules, 2018					
	6(a)i	To offset incremental cost of CA/PCA at increased wage rate	against targets	15.57	Deferred
	6(a)vi	Activities referred to in sub-rules (2) and (3) of rule 5; [Innovative Activities (Removal of Solid/Plastic Waste from forest areas-5(2)(i); Conservation of wetlands-5(2)(g); Afforestation in Barren Lands-5(2)(b). Preparation of 10-year perspective plan for CAMPA-5(3)(g) etc.]	as per actuals	6.2	Deferred
		Construction of pucca boundary walls in order to protect critical forest boundaries from encroachments-5(2)(d)	as per actuals	8	Deferred
5 Activities as per Rules 6(b) of CAF Rules, 2018					
	6(b)i	Management of office establishment State CAMPA CEO with detail			
		Furniture & Fixtures	as per actuals	0.1	Deferred
		Fuel & Vehicle maintenance	as per actuals	0.05	
		Travelling allowances	as per actuals	0.1	
		Printing & Stationary	as per actuals	0.1	
		Consultancies for audit, income tax, legal etc.	as per actuals	0.07	
		Office building, repair & maintenance	as per actuals	0.25	
		Books & magazines	as per actuals	0.03	
		Postage, courier etc.	as per actuals	0.05	
		Advertisement	as per actuals	0.05	
		meeting expenses	as per actuals	0.1	
		Hospitality	as per actuals	0.05	
		Other miscellaneous office expenses	as per actuals	0.05	
	6(b)ii	Office equipment including computers and peripherals and its maintenance	as per actuals	0.1	Deferred
	6(b)iv	Hiring of buildings on lease for office establishment and residences only for CEO. (construction of State Authority Office Building)	as per actuals	5	
	6(b)v	Other contingencies for management of state Authority	as per actuals	0.07	

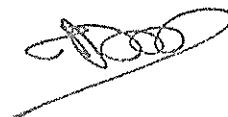
4. The deferred activities will be placed in the next meeting of Executive Committee for further discussion & decision.

7


5. The approval indicated in the Remarks / Decision column in list A above for mandatory / Seasonal / Committed activities proposed in APO for financial year 2024-25 is subject to adherence by State to the Model Code of Conduct in force due to ensuing Lok Sabha Election.
6. State Government is requested to release the CAMPA fund to the CEO, State CAMPA/State Forest Department immediately for carrying out approved mandatory/seasonal/ committed in nature in accordance with the APO 2024-25 approved by the National Authority.
7. **The approval is subject to the following conditions:**
 - i. The approved activities shall be carried out as per Rule- 4 of the Compensatory Afforestation Fund (CAF) Rules, 2018 i.e. as per the provisions of the State Financial Rules or any such rules applicable from time to time in the State.
 - ii. Utilization of State Compensatory Afforestation Fund (CAF) shall be done in such a manner that at least 80% is used for afforestation, forest development and wildlife habitat improvement and up to a maximum 20% amount is to be used for infrastructure/capacity building related items.
 - iii. All the records of CAMPA activities including amount sanctioned and expenditure incurred should be maintained by State CAMPA since its inception. The records should be properly maintained with Range, Division office and CEO State CAMPA in prescribed formats and placed on their websites.
 - iv. A website of the State CAMPA should be properly developed, if not done earlier. It should have all relevant data, information, plantation maps, KML files of other assets and photographs of various activities carried out under CAMPA. In respect of CA, plantations/ regeneration activities before and after photographs should be uploaded.
 - v. If required and approved by National Authority, casual engagement of only local people or local labours may be hired to assist regular staff of State Forest Department for works for protection of forest and wildlife to be undertaken from State fund as per rule 5(3)(f).
 - vi. Monitoring and evaluation of the works undertaken shall be the highest priority for the State Authorities. Executive Committee and Steering Committee of all the State/UT Authorities should ensure adequate measures for regular internal and third-party monitoring and evaluation of CAMPA activities on regular basis. For third party monitoring, State should engage agencies, who are professionally/ technically competent and independent of the State Government.
 - vii. The monitoring and evaluation report of the works done up to the year 2022-23 must be made available to National Authority (NA). Similarly report on CAMPA activities taken up in 2023-24 should be made available to the NA.
 - viii. A statement that the Annual Report, Annual Accounts and the Audit Report together with a memorandum of action taken on recommendations contained therein has been laid in each house of the States/UTs legislature as per requirements of section 29 of the CAF Act 2016, shall be invariably submitted with the proposal for approval of the APO by the EC of NA.
 - ix. Prior to implementation of approved APOs, the EC of the State Authority shall ensure that a certificate is available with them to the effect that the proposed activities are being taken up after due consultation with Gram Sabha and are as per provisions of FRA 2006. Activities proposed in forest areas are in consonance with approved working plan; and activities proposed in protected areas (PAs) are in consonance with approved State Wildlife Management Plan, whereas activities proposed in forest fire prevention and control operations should be as per Integrated Fire Management Plan of the state.



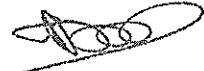
- x. Soil and Moisture Conservation works should be carried out in an integrated manner from ridge to valley approach in degraded forests. This shall focus on rejuvenation of rivers and achievements should be placed as per the DPRs for 13 major rivers released by MoEF&CC recently. APOs in future should indicate the reference of DPRs being implemented. The data of afforestation, aided forest regeneration and efforts for increasing tree cover outside should be shared with FSI for continuous assessment of green cover and evaluation. If not part of the above mentioned DPR, then state should take it up as per planned activity approved by State Government or in working plan.
- xi. The State /UTs Authorities should make a detail record of total forest land transferred and compensatory afforestation carried out/ compensated the loss of green cover/ecosystem services.
- xii. The State EC shall also ensure that there is no overlapping of activities / funding with other schemes and may provide a certificate to that effect.
- xiii. Local and indigenous species, especially fruit and fodder species should be given preference in afforestation/ regeneration to be carried out; monoculture and planting of exotic species should be avoided.
- xiv. Compensating the loss of ecological services due to forest diversion for non-forestry purposes is the main objective of Compensatory Afforestation Fund. Regeneration and development of forests should, therefore, be given priority in degraded forests as well as non-forest lands. Priority should also be accorded to labour intensive activities for regeneration and development of forests and wildlife habitat.
- xv. The Executive Committee of the State shall also ensure that proposed activities have adequate forward and backward linkages and are being taken up as per prevailing approved minimum wage rate, schedule of rates, model estimates etc.
- xvi. There should not be any reduction in allocation for forestry sector in the regular State Budget due to flow of CAMPA funds to the states. In addition, the State Government shall also make timely and adequate budget provision as per approved APO and release money so that approved activities could be implemented in time.
- xvii. Works related to Eco-tourism and Eco-development should be taken up following relevant rules and guidelines after taking necessary approvals.
- xviii. Purchase of vehicles is not permitted. Vehicles are to be hired as per approved APO. The repair/ maintenance of vehicles shall be limited to the vehicles purchased from the CAMPA funds previously.
- xix. IRO shall also monitor and evaluate CAMPA activities. The State CAMPA Authority shall keep sufficient budgetary provisions for monitoring by IRO, in the State APOs under monitoring head. IRO should submit the Monitoring and Evaluation reports within three to four months to National Authority.
- xx. The States/UTs CAMPA Authority shall complete the works approved in APO within the year and avoid any spill over for the next year. It is important to complete mandatory activities first and utilize the released funds for maintenance of CAMPA activities under NPV & Interest components before starting new activities.
- xxi. The States/UTs Authority are proposing engagement of casual labours for protection of Forests for the entire State. It clarified that such item can be considered only for around the forest areas where the land transfer has taken place and need special protection owing to the developmental activities.
- xxii. The validity of APO (2024-25) shall expire on 31.03.2025. Further continuation of the incomplete activities shall be permissible only if they are included in the APO (2025-26) and are approved by NA.
- xxiii. The State/UT Authorities shall work out details of funds available with the State CAMPA head-wise under CA/ CAT Plan/ Wildlife Mitigation Plan, NPV and interest



components etc. after deducting the expenditure incurred and prepare Annual Plan of operation for next year based on CAMPA funds available with the States/UTs. Priority shall be given to the mandatory activities including commitment on maintenance of previous years.

xxiv. All wage payments should be made through Direct Benefit Transfer (DBT).

Yours faithfully,



(V.L. Roui Kullai)
Dy. Chief Executive Officer
National Authority

Copy to:

1. The Principal Chief Conservator of Forest and (HoFF)-cum Chairperson, the Executive Committee of the Uttarakhand State CAMPA, Dehradun.
2. The Additional Chief Secretary, Department of Finance, Government of Uttarakhand, Dehradun.
3. The Chief Executive Officer, Uttarakhand State CAMPA, Dehradun.
4. The Secretary, Department of Planning, Government of Uttarakhand, Dehradun.
5. The Accountant General, Uttarakhand, Dehradun.

Copy also forwarded through email to:

1. The DGF&SS, Ministry of Environment, Forest and Climate Change, for kind information.
2. The Deputy Director General of Forest (Central), Regional Office, Ministry of Environment, Forest and Climate Change, Dehradun.
3. Principal Director (Audit), Scientific Department, AGCR Building, New Delhi.
4. IFD/Sanction Folder/ Guard File.
5. NIC Cell with a request to upload the sanction order on the official website of MoEF&CC.

/209927/2024

संख्या-771 /X-2-2024-12(07)2021(7479)

प्रेषक,

सत्यप्रकाश सिंह,
उप सचिव,
उत्तराखण्ड शासन।

सेवा में,

प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड, देहरादून।

वन अनुभाग-2

देहरादून:

दिनांक 09 मई, 2024

विषय:-वित्तीय वर्ष 2024-25 में वन विभाग के अनुदान संख्या-27 की राज्य प्रतिपूरक वनीकरण जमा के अन्तर्गत "2406-04-103-03-04 भूमि का निवल वर्तमान मूल्य" हेतु स्वीकृत आय-व्यय/ए0पी0ओ के सापेक्ष धनराशि रू0 2.00 करोड़ की धनराशि अवमुक्त किए जाने के संबंध में।

महोदय,

उपरोक्त विषयक राष्ट्रीय प्राधिकरण (कैम्पा) भारत सरकार के पत्र संख्या-NA-15/4/2020-NA दिनांक 19.04.2024 राष्ट्रीय प्राधिकरण (कैम्पा), भारत सरकार द्वारा उत्तराखण्ड कैम्पा के लिए चालू वित्तीय वर्ष 2024-25 में स्वीकृत ए0पी0ओ की धनराशि रू0 408.00 करोड़ के सापेक्ष अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून के पत्र संख्या-नि0 1582/3-5 (कैम्पा-एन.पी.ए.) दिनांक 16.04.2024 के द्वारा उपलब्ध कराये गये प्रस्ताव के संदर्भ में मुझे यह कहने का निदेश हुआ है कि उत्तराखण्ड कैम्पा योजना हेतु चालू वित्तीय वर्ष 2024-25 में अनुदान संख्या-27 के अन्तर्गत लेखाशीर्षक-2406-04-103-03-04 वन भूमि का निवल वर्तमान मूल्य" की मानक मद संख्या-42-अन्य विभागीय व्यय में रू0 2.00 करोड़ (रू0 दो करोड़ मात्र) की धनराशि निम्न विवरणानुसार अवमुक्त कर व्यय हेतु अधोलिखित शर्तों एवं प्रतिबन्धों के अधीन आपके निवर्तन पर रखे जाने की श्री राज्यपाल महोदय सहर्ष स्वीकृति प्रदान करते हैं:-

(धनराशि लाख में)

लेखाशीर्षक/मानक मद	आवंटित धनराशि
1	2
अनुदान संख्या-27	
2406-वानिकी तथा वन्य प्राणी	
04-वन रोपण तथा पारिस्थितिकी विकास	

उत्तराखण्ड कैम्पा
वनीकरण संख्या 285
दिनांक 14/05/2024
पत्रावली सं0
संख्या S.O (P.)

103-राज्य प्रतिपूरक वनीकरण जमा	
03-04- वन भूमि का निवल वर्तमान मूल्य	
42-अन्य विभागीय व्यय	200.00
योग-	200.00

(रु० दो करोड़ मात्र)

1. उक्त धनराशि लोक सभा सामान्य निर्वाचन, 2024 के लिए वर्तमान में प्रभावी आदर्श आचार संहिता के अधीन निर्गत की जा रही है, अतएव धनराशि व्यय/उपयोग किए जाने से पूर्व यह सुनिश्चित कर लिया जाय कि उक्त व्यय/उपयोग से आदर्श आचार संहिता का उल्लंघन न हो।

2. The Compensatory Afforestation Fund Rule's 2018 का अनुपालन करते हुये यह भी सुनिश्चित किया जाये कि अवमुक्त धनराशि का व्यय करते समय कैम्पा के नियम/अधिनियम तथा शासन द्वारा निर्गत शासनादेश दिनांक 14.12.2021 का अनुपालन सुनिश्चित करते हुए किया जायेगा।

3. कार्य हेतु वित्त विभाग के शासनादेश संख्या-245/xxviii(7)/2012 दिनांक 22.11.2012 के अनुसार सक्षम स्तर से वित्तीय/प्रशासनिक और तकनीकी/प्राविधिक स्वीकृति प्राप्त करने के उपरान्त ही आवंटित धनराशि का आहरण एवं व्यय उत्तराखण्ड अधिप्राप्ति नियमावली 2017 का अनुपालन सुनिश्चित करते हुए किया जायेगा। बिना प्रशासनिक/वित्तीय/तकनीकी स्वीकृति प्राप्त किये अवमुक्त धनराशि व्यय किये जाने पर वित्तीय अनियमितता मानते हुए सम्बन्धित के विरुद्ध अनुशासनात्मक कार्यवाही की जायेगी।

4. कार्य को कराये जाने से पूर्व यह सुनिश्चित कर लिया जाये कि सम्बन्धित कार्य अन्य विभागीय योजनाओं में पूर्व से स्वीकृत/कराया न हो।

5. प्रश्नगत योजनान्तर्गत धनराशि इस शर्त के साथ अवमुक्त कर की जाय कि पूर्व में अवमुक्त की गयी धनराशि की वित्तीय/भौतिक प्रगति रिपोर्ट एवं उपयोगिता प्रमाण पत्र तत्काल उपलब्ध कराते हुये प्रश्नगत योजना में पूर्व में अवमुक्त की गयी धनराशि एवं वर्तमान में मांगी गयी धनराशि से क्या-क्या कार्य कराये जाने है, का विवरण/कार्ययोजना शासन को उपलब्ध कराये जाने के पश्चात ही वर्तमान में अवमुक्त की जा रही धनराशि का व्यय विभाग द्वारा किया जायेगा।

6. उक्त धनराशि का व्यय, भारत सरकार के उपरोक्त सन्दर्भित पत्र दिनांक 19.04.2024 में उल्लिखित सभी दिशा-निर्देशों/शर्तों/प्रतिबन्धों के अनुसार किया जायेगा। साथ ही निर्माण कार्य हेतु सक्षम स्तर से अनुमोदित दर अनुसूची आधार पर अनुमन्य मानकों अनुसार गठित आंगणन व उस पर सक्षम स्तर से निर्धारित प्रक्रिया अनुसार प्राविधिक, तकनीकी, वित्तीय एवं प्रशासकीय पूर्व अनुमोदन अवश्य प्राप्त कर लिया जाय।

7. धनराशि का व्यय वित्त विभाग के शासनादेश संख्या-201258/9(150)2019/XXVII(1)/2024 दिनांक 22.03.2024 द्वारा दिये गये

27/2024

दिशा-निर्देशों का अनुपालन सुनिश्चित किया जाये।

8. किसी भी शासकीय व्यय हेतु वित्तीय नियम संग्रह खण्ड-1 (वित्तीय अधिकारों का प्रतिनिधायन नियम), वित्तीय नियम संग्रह खण्ड-5 भाग-1 (लेखा नियम), आय-व्ययक सम्बन्धी नियम (वजट मैनुअल), उत्तराखण्ड अधिप्राप्ति (प्रैक्टोरमेंट) नियमावली, 2017, सूचना प्रौद्योगिकी विभाग के शासनादेशों तथा वित्त विभाग द्वारा समय-समय पर जारी अन्य शासनादेशों एवं अन्य सुसंगत नियम, शासनादेश आदि का कड़ाई से अनुपालन सुनिश्चित किया जाय।

9. योजनाओं की विभिन्न मदों पर व्यय शासन के वर्तमान नियमों एवं आदेशों के अनुसार ही किया जाये तथा जहां आवश्यकता हो सक्षम अधिकारी/शासन की पूर्व सहमति/स्वीकृति ली जाय तथा जहां आवश्यक हो वहां धनराशि के व्यय पूर्व भारत सरकार की अनुमति भी आवश्यक रूप से प्राप्त कर ली जाय।

10. स्वीकृत की जा रही धनराशि का उपयोगिता प्रमाण पत्र भारत सरकार, महालेखाकार एवं शासन को अवश्य उपलब्ध कराया जाना सुनिश्चित किया जाय।

2- उक्त सम्बन्ध में होने वाला व्यय वित्तीय वर्ष 2024-25 में उपरोक्त तालिका में वर्णित अनुदान संख्या-27 के लेखाशीर्षक की सुसंगत मानक मदों के नामे डाला जायेगा। कम्प्यूटरीकृत अलोटमेंट आई0डी0 संलग्न है।

3- यह आदेश वित्त अनुभाग-4, उत्तराखण्ड शासन के अ0शा0 संख्या- अप्रैल, 2024 में प्राप्त वित्त विभाग की सहमति से निर्गत किए जा रहे हैं।

दिनांक

संलग्नक: यथोक्त

Signed by Satya Prakash
Singh
Date: 09-05-2024 10:59:18

भवदीय

(सत्यप्रकाश सिंह)
उप सचिव

संख्या-771/X-2-2024-12(07)2021 तददिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. महालेखाकार (लेखा एवं लेखा परीक्षा), उत्तराखण्ड, कौलागढ़ रोड़ देहरादून।
2. प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून।
3. प्रमुख सचिव, नियोजन विभाग, उत्तराखण्ड शासन, देहरादून।
4. वित्त अनुभाग-4, उत्तराखण्ड शासन, देहरादून।
5. आयुवत, कुमाऊं/गढ़वाल मण्डल।

27/2024

6. निदेशक, कोषागार एवं वित्त सेवायें, देहरादून।
7. सम्बन्धित मुख्य/वरिष्ठ/सम्बन्धित कोषाधिकारी, उत्तराखण्ड।
8. बजट राजकोषीय नियोजन एवं संसाधन, सचिवालय, देहरादून।
9. प्रभारी, एन.आई.सी., उत्तराखण्ड सचिवालय, देहरादून।
10. गार्ड फाइल।

(सत्यप्रकाश सिंह)
उप सचिव



बजट आवंटन वित्तीय वर्ष (2024 - 2025)
Secretary-Secretary, Forest(S016)
HOD-Principal Chief Conservator of
Forest(4260)

771
आवंटन पत्र संख्या - /X-2-2024-12(07)2021
अनुदान संख्या -027

आवंटन आई डी-S24050270004
आवंटन पत्र दिनांक-09-MAY-2024

लेखा शीर्षक

2406-वानिकी तथा वन्य प्राणी

103-राज्य प्रतिपूरक वनीकरण जमा

04-वन भूमि का निवल वर्तमान मूल्य
(24060410303 से स्थानांतरित)

04-वन रोपण तथा पारिस्थितिकी
विकारा

03-केम्पा के अन्तर्गत वन भूमि का
निवल वर्तमान मूल्य एवं दंडित वन
भूमि का निवल वर्तमान मूल्य

Voted

मानक मद का नाम	पूर्व में जारी	वर्तमान में जारी	अब तक का व्यय	योग
42-अन्य विभागीय व्यय	0	20000000	0	20000000
योग	0	20000000	0	20000000

Total Current Allotment To HOD In Above Schemes-Rs.2,00,00,000 (Rupees Two Crores Only)

Approval Status : APPROVED BY OFFICER

प्रेषक

खजान चन्द्र पाण्डे,
वित्त नियंत्रक,
वन विभाग, उत्तराखण्ड।

वेबसाइट www.forest.uk.gov.in
फोन/फैक्स:-0135-2741607
ई-मेल:-ccfpfinua@gmail.com

सेवा में,

समस्त सम्बन्धित आहरण वितरण अधिकारी/
प्रभागीय वनाधिकारी, वन विभाग, उत्तराखण्ड।

देहरादून: दिनांक: 13 मई, 2024.

विषय :- वित्तीय वर्ष 2024-25 में वन विभाग के अनुदान सं0-27 की राज्य प्रतिपूरक वनीकरण जमा योजना के अन्तर्गत लेखाशीर्षक "2406-04-103-03-04 वन भूमि का निवल वर्तमान मूल्य हेतु शासन से अवमुक्त बजट का आवंटन।
संदर्भ :- शासनादेश संख्या-771/X-2-2024-12(07)2021(7479) दिनांक 09 मई, 2024 अलाटमैन्ट आई.डी. S24050270004 दिनांक 09.05.2024 आवंटित बजट ₹2,00,00,000 /-(छायाप्रति संलग्न)।

महोदय,

उपरोक्त सन्दर्भित शासनादेश द्वारा वन विभाग के अनुदान सं0-27 की राज्य प्रतिपूरक वनीकरण जमा योजना के अन्तर्गत लेखाशीर्षक "2406-04-103-03-04 वन भूमि का निवल वर्तमान मूल्य हेतु वित्तीय वर्ष 2024-25 में मानक मद-42-अन्य विभागीय व्यय में प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के निवर्तन पर रखी गई धनराशि ₹2,00,00,000 /-(दो करोड़ मात्र) को विभागाध्यक्ष के अनुमोदन के उपरान्त IFMS पोर्टल के माध्यम से सम्बन्धित आहरण वितरण अधिकारियों को ऑन लाईन बजट निम्न शर्तों एवं प्रतिबन्धों के साथ अवमुक्त किया जाता है :-

1. आवंटित की गई धनराशि का व्यय किए जाने से पूर्व उपरिवर्णित शासनादेश दिनांक 09 मई, 2024 में उल्लिखित शर्तों/प्रावधानों का अनिवार्यतः अनुपालन सुनिश्चित किया जाए।
2. आवंटित धनराशि से अधिक किसी भी दशा में न तो व्यय किया जाए और न ही पुनर्विनियोग व अन्य माध्यम से अतिरिक्त बजट आवंटन की प्रत्याशा में कोई व्यय भार/दायित्व सृजित किया जाए।
3. आवंटित धनराशि व्यय/आहरित किये जाने से पूर्व नियमानुसार सक्षम प्राधिकारी की अनुमति अनिवार्यतः प्राप्त कर ली जाय।
4. अवमुक्त की गयी धनराशि के व्यय के सम्बन्ध में आहरण वितरण अधिकारियों द्वारा उत्तराखण्ड वित्तीय हस्त पुरितका भाग 1, वित्तीय नियम संग्रह खण्ड-5 भाग-1 (लेखा नियम), वित्तीय नियम संग्रह खण्ड-7 (वन लेखा नियम), बजट मैनुअल, उत्तराखण्ड अधिप्राप्ति नियमावली 2017 (समय-समय पर यथासंशोधित), वित्त विभाग के शासनादेश संख्या-201358/09(150) 2019/XXVII(1)/2024, दिनांक 22.03.2024, सूचना प्रौद्योगिकी विभाग के शासनादेश तथा अन्य सुसंगत नियम, शासनादेशों आदि का पूर्णतः अनुपालन सुनिश्चित किया जाए।
5. आवंटित की गयी धनराशि के सापेक्ष राष्ट्रीय कैम्पा, भारत सरकार के पत्रांक NA-15/4/2020-NA दिनांक 19.04.2024 द्वारा अनुमोदित वार्षिक कार्ययोजना के अनुसार वर्णित कार्यमदों में ही पत्र में उल्लिखित दिशा निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाय।
6. अवमुक्त धनराशि के सापेक्ष प्रमुख वन संरक्षक/मुख्य कार्यकारी अधिकारी, उत्तराखण्ड, कैम्पा के पत्रांक 54/3-2 दिनांक 26.04.2024 से निर्धारित भौतिक/वित्तीय लक्ष्यों का अनुपालन सुनिश्चित किया जायेगा।
7. मासिक व्यय विवरण/बाउचर्स का रिकन्सिलेशन आई0एफ0एम0एस0 पोर्टल पर-प्रत्येक माह की विलम्बत 05 तारीख तक बी0एम0 04 की मासिक व्यय विवरण राज्य मुख्यालय (नियोजन एवं वित्तीय प्रबंधन) को उपलब्ध कराया जाए।

संलग्नक- यथोक्त

(Handwritten signature)

भवदीय,

13.05.2024

(खजान चन्द्र पाण्डे)
वित्त नियंत्रक

-2/-

संख्या: नि० 1701 (1)/3-5 (कैम्पा-वन भूमि का निवल वर्तमान मूल्य)

1. प्रधान महालेखाकार (लेखा एवं हकदारी), उत्तराखण्ड, कौलागढ़ रोड, देहरादून।
2. अपर सचिव, वन एवं पर्यावरण अनुभाग-2, उत्तराखण्ड शासन, देहरादून।
3. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून।
4. प्रमुख वन संरक्षक(वन्यजीव)/मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून।
5. प्रमुख वन संरक्षक/मुख्य कार्यकारी अधिकारी, उत्तराखण्ड, कैम्पा, देहरादून।
6. अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबंधन, उत्तराखण्ड, देहरादून।
7. मुख्य वन संरक्षक, कुमौड़, गढ़वाल तथा सम्बन्धित वन संरक्षकों/निदेशकों को इस आशय से प्रेषित कि सम्बन्धित प्रभागों को आवंटित बजट के वार्षिक कार्ययोजना/नियमानुरूप व्यय के संबंध में अपने स्तर पर अनुश्रवण किए जाने का कष्ट करें।
8. समस्त सम्बन्धित मुख्य कोषाधिकारी/वरिष्ठ कोषाधिकारी/कोषाधिकारी/उप कोषाधिकारी, उत्तराखण्ड को ऑन लाईन आवंटित बजट की प्रति इस आशय से प्रेषित कि कृपया उक्त को कोषागार डाटाबेस/मॉड्यूल में फीड किए जाने का कष्ट करें।
9. मुख्य वन संरक्षक, अनुश्रवण एवं मूल्यांकन इकाई, आई.टी.एवं आधुनिकीकरण, उत्तराखण्ड, देहरादून को इस आशय से प्रेषित कि उक्त निर्गत बजट को विभागीय वेबसाइट में अपलोड कराने का कष्ट करें।

संलग्नक- यथोक्त

Amish

Amish
12.05.2024
(खजान चन्द्र पाण्डे)
वित्त नियंत्रक

/211466/2024

संख्या-797 /X-2-2024-12(07)2021 (7479)

प्रेषक,

सत्यप्रकाश सिंह,
उप सचिव,
उत्तराखण्ड शासन।

सेवा में,

प्रमुख वन संरक्षक (HoFF),
उत्तराखण्ड, देहरादून।

वन अनुभाग-2

देहरादून: दिनांक 15 मई, 2024

विषय:-वित्तीय वर्ष 2024-25 में वन विभाग के अनुदान संख्या-27 की राज्य प्रतिपूरक वनीकरण जमा के अन्तर्गत "2406-04-103-03-04 भूमि का निवल वर्तमान मूल्य" हेतु स्वीकृत आय-व्ययक/ए0पी0ओ के सापेक्ष धनराशि रू0 3.2458 करोड़ की धनराशि अवमुक्त किए जाने के संबंध में।

महोदय,

उपरोक्त विषयक राष्ट्रीय प्राधिकरण (कैम्पा) भारत सरकार के पत्र संख्या-NA-15/4/2020-NA दिनांक 19.04.2024 राष्ट्रीय प्राधिकरण (कैम्पा), भारत सरकार द्वारा उत्तराखण्ड कैम्पा के लिए चालू वित्तीय वर्ष 2024-25 में स्वीकृत ए0पी0ओ की धनराशि रू0 408.00 करोड़ के सापेक्ष अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून के पत्र संख्या-नि0 1658/3-5 (कैम्पा-एन.पी.ए.) दिनांक 02.05.2024 के द्वारा उपलब्ध कराये गये प्रस्ताव के संदर्भ में मुझे यह कहने का निदेश हुआ है कि उत्तराखण्ड कैम्पा योजना हेतु चालू वित्तीय वर्ष 2024-25 में अनुदान संख्या-27 के अन्तर्गत लेखाशीर्षक-2406-04-103-03-04 वन भूमि का निवल वर्तमान मूल्य" की मानक मद संख्या-42-अन्य विभागीय व्यय में पूर्व में अवमुक्त की गयी धनराशि रू0 2.00 करोड़ के अतिरिक्त **Forest Fire Management** हेतु रू0 1.2458 करोड़ एवं **Forest Fire control measures in van panchayat** हेतु रू0 2.00 करोड़ अर्थात् कुल रू0 3.2458 करोड़ (रू0 तीन करोड़ चौबिस लाख अठ्ठावन हजार मात्र) निम्न विवरणानुसार अवमुक्त कर व्यय हेतु निम्न शर्तों एवं प्रतिबन्धों के अधीन आपके निवर्तन पर रखे जाने की श्री राज्यपाल महोदय सहर्ष स्वीकृति प्रदान करते हैं:-

(धनराशि लाख में)

लेखाशीर्षक/मानक मद	पूर्व में अवमुक्त धनराशि	आवंटित की जा रही धनराशि
1	2	

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अनुदान संख्या-27		
2406-वानिकी तथा वन्य प्राणी		
04-वन रोपण तथा पारिस्थितिकी विकास		
103-राज्य प्रतिपूरक वनीकरण जमा		
03-04- वन भूमि का निवल वर्तमान मूल्य		
42-अन्य विभागीय व्यय	200.00	324.58
योग-	200.00	324.58

(रु० तीन करोड़ चौबिस लाख अठ्ठावन हजार मात्र)

- उक्त धनराशि लोक सभा सामान्य निर्वाचन, 2024 के लिए वर्तमान में प्रभावी आदर्श आचार संहिता के अधीन निर्गत की जा रही है, अतएव धनराशि व्यय/उपयोग किए जाने से पूर्व यह सुनिश्चित कर लिया जाय कि उक्त व्यय/उपयोग से आदर्श आचार संहिता का उल्लंघन न हो।
- The Compensatory Afforestation Fund Rule's 2018 का अनुपालन करते हुये यह भी सुनिश्चित किया जाये कि अवमुक्त धनराशि का व्यय करते समय कैम्पा के नियम/अधिनियम तथा शासन द्वारा निर्गत शासनादेश दिनांक 14.12.2021 का अनुपालन सुनिश्चित करते हुए किया जायेगा।
- कार्य हेतु वित्त विभाग के शासनादेश संख्या-245/xxvii(7)/2012 दिनांक 22.11.2012 के अनुसार सक्षम स्तर से वित्तीय/प्रशासनिक और तकनीकी/प्राविधिक स्वीकृति प्राप्त करने के उपरान्त ही आवंटित धनराशि का आहरण एवं व्यय उत्तराखण्ड अधिप्राप्ति नियमावली 2017 का अनुपालन सुनिश्चित करते हुए किया जायेगा। बिना प्रशासनिक/वित्तीय/तकनीकी स्वीकृति प्राप्त किये अवमुक्त धनराशि व्यय किये जाने पर वित्तीय अनियमितता मानते हुए सम्बन्धित के विरुद्ध अनुशासनात्मक कार्यवाही की जायेगी।
- कार्य को कराये जाने से पूर्व यह सुनिश्चित कर लिया जाये कि सम्बन्धित कार्य अन्य विभागीय योजनाओं में पूर्व से स्वीकृत/कराया न हो।
- प्रश्नगत योजनान्तर्गत धनराशि इस शर्त के साथ अवमुक्त कर की जाय कि पूर्व में अवमुक्त की गयी धनराशि की वित्तीय/भौतिक प्रगति रिपोर्ट एवं उपयोगिता प्रमाण पत्र तत्काल उपलब्ध कराते हुये प्रश्नगत योजना में पूर्व में अवमुक्त की गयी धनराशि एवं वर्तमान में मांगी गयी धनराशि से क्या-क्या कार्य कराये जाने है, का विवरण/कार्ययोजना शासन को उपलब्ध कराये जाने के पश्चात ही वर्तमान में अवमुक्त की जा रही धनराशि का व्यय विभाग द्वारा किया जायेगा।
- उक्त धनराशि का व्यय, भारत सरकार के उपरोक्त सन्दर्भित पत्र दिनांक 19.04.2024 में उल्लिखित सभी दिशा-निर्देशों/शर्तों/प्रतिबन्धों के अनुसार किया जायेगा। साथ ही निर्माण कार्यों हेतु सक्षम स्तर से अनुमोदित दर अनुसूची आधार पर अनुमन्य मानकों

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अनुसार गठित आंगणन व उस पर सक्षम स्तर से निर्धारित प्रक्रिया अनुसार प्राविधिक, तकनीकी, वित्तीय एवं प्रशासकीय पूर्व अनुमोदन अवश्य प्राप्त कर लिया जाय।

7. धनराशि का व्यय वित्त विभाग के शासनादेश संख्या-201258/9(150)2019/XXVII(1)/2024 दिनांक 22.03.2024 द्वारा दिये गये दिशा-निर्देशों का अनुपालन सुनिश्चित किया जाये।

8. किसी भी शासकीय व्यय हेतु वित्तीय नियम संग्रह खण्ड-1 (वित्तीय अधिकारों का प्रतिनिधायन नियम), वित्तीय नियम संग्रह खण्ड-5 भाग-1 (लेखा नियम), आय-व्ययक सम्बन्धी नियम (बजट मैनुअल), उत्तराखण्ड अधिप्राप्ति (प्रैक्टोरमेंट) नियमावली, 2017, सूचना प्रौद्योगिकी विभाग के शासनादेशों तथा वित्त विभाग द्वारा समय-समय पर जारी अन्य शासनादेशों एवं अन्य सुरंगत नियम, शासनादेश आदि का कड़ाई से अनुपालन सुनिश्चित किया जाय।

9. योजनाओं की विभिन्न मदों पर व्यय शासन के वर्तमान नियमों एवं आदेशों के अनुसार ही किया जाये तथा जहां आवश्यकता हो सक्षम अधिकारी/शासन की पूर्व सहमति/स्वीकृति ली जाय तथा जहां आवश्यक हो वहां धनराशि के व्यय पूर्व भारत सरकार की अनुमति भी आवश्यक रूप से प्राप्त कर ली जाय।

10. स्वीकृत की जा रही धनराशि का उपयोगिता प्रमाण पत्र भारत सरकार, महालेखाकार एवं शासन को अवश्य उपलब्ध कराया जाना सुनिश्चित किया जाय।

2- उक्त सम्बन्ध में होने वाला व्यय वित्तीय वर्ष 2024-25 में उपरोक्त तालिका में वर्णित अनुदान संख्या-27 के लेखाशीर्षक की सुरंगत मानक मदों के नामे डाला जायेगा। कम्प्यूटरीकृत अलोटमेंट आई0डी0 संलग्न है।

संलग्नक: यथोक्त

भवदीय,

Signed by Satya Prakash
Singh

Date: 15-05-2024 17:19:46

(सत्यप्रकाश सिंह)

उप सचिव

संख्या- /X-2-2024-12(07)2021 तददिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. महालेखाकार (लेखा एवं लेखा परीक्षा), उत्तराखण्ड, कौलागढ़ रोड देहरादून।
2. प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून।
3. प्रमुख सचिव, नियोजन विभाग, उत्तराखण्ड शासन, देहरादून।

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E-67528

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प्रेषक,

डा० रंजीत कुमार सिन्हा,
सचिव,
उत्तराखण्ड शासन।

सेवा में,

समस्त जिलाधिकारी,
उत्तराखण्ड।

आपदा प्रबन्धन अनुभाग-1

देहरादून: दिनांक 07 मई, 2024

विषय:- वनाग्नि के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक आज दिनांक 06 मई, 2024 को मुख्य सचिव, उत्तराखण्ड शासन की अध्यक्षता में, जिसमें वन विभाग एवं अग्निशमन विभाग के प्रतिनिधि भी उपस्थित थे, का संदर्भ ग्रहण करने का कष्ट करें, जिसमें वन विभाग द्वारा वाटर टैंकर के माध्यम से पम्प लगाकर सड़कों के ऊपर एवं नीचे लगी आग को बुझाने का सुझाव दिया गया है।

2- उपरोक्त के अतिरिक्त बैठक में चर्चा के दौरान फायर एक्टींग्वीशर (Fire Extinguisher) से भी जंगलों में लगी छोटी-छोटी आग को बुझाने के सम्बन्ध में विचार-विमर्श किया गया। साथ ही जनजागरूकता बढ़ाने के लिये कुछ वाहनों को किराये पर लिये जाने पर विचार-विमर्श किया गया।

3- अतः उपरोक्तानुसार सम्पन्न बैठक में दिये गये निर्देशों के क्रम में मुझे यह कहने का निदेश हुआ है कि निम्नानुसार यथाशीघ्र कार्यवाही की जाय:-

- समस्त जिला आपदा प्रबन्धन अधिकारी घटनाओं के सम्बन्ध में सूचनायें प्राप्त करने के लिये निर्देशित किया जाय तथा डी.ई.ओ.सी. को 24x7 की तर्ज पर संचालित किया जाय एवं आवश्यकतानुसार विभिन्न विभागों के साथ तालमेल करते हुए सक्रिय रूप से वनाग्नि नियंत्रण में सहयोग लिया जाय।
- जिलाधिकारी आवश्यकतानुसार एन.डी.आर.एफ./एस.डी.आर.एफ. की टीम को सहयोग हेतु आमंत्रित कर सकते हैं, इस हेतु निर्धारित प्रक्रियानुसार कार्यवाही की जाय।
- शासनादेश संख्या-371/XVIII-B-1/2024 दिनांक 23 अप्रैल, 2024 के माध्यम से समस्त जनपदों के निवर्तन पर आवंटित धनराशि रू० 5.00 करोड़ प्रति जनपद की दर से राहत एवं बचाव मद में आवंटित धनराशि से रू० 50.00 लाख की धनराशि को क्षमता विकास मद में स्थानान्तरित करते हुए समस्त जिलाधिकारियों को निर्देशित

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किया जाता है कि वन विभाग की आवश्यकतानुसार उपकरण आदि खरीद हेतु व्यय/वन विभाग को क्षमता विकास मद से आवंटित किया जा सकता है। आवंटित धनराशि का मानकीकरण पृथक से निर्गत किया जायेगा।

उपरोक्त आदेशों का कड़ाई से अनुपालन सुनिश्चित किया जाय।

भवदीय,

Signed by Ranjit Kumar
Sinha

Date: 07-05-2024 11:32:07

(डा० रंजीत कुमार सिन्हा)

सचिव।

संख्या— /XVIII-B-1/2024-12(4)/2024, तददिनांकित।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. - महालेखाकार, उत्तराखण्ड (लेखा एवं हकदारी) कौलागढ़, देहरादून।
2. - प्रमुख सचिव, वन विभाग, उत्तराखण्ड शासन।
3. - प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून।
4. - सचिव, मा. मुख्यमंत्री, उत्तराखण्ड।
5. - सचिव, वित्त विभाग (अनुभाग-5), उत्तराखण्ड शासन।
6. - स्टाफ आफीसर-मुख्य सचिव, उत्तराखण्ड शासन।
7. - आयुक्त, गढ़वाल एवं कुमाऊँ मण्डल, उत्तराखण्ड।
8. - अपर मुख्य कार्यकारी अधिकारी (प्रशासनिक शाखा), यू0एस0डी0एम0ए0, सचिवालय परिसर, देहरादून।
9. - समस्त आपदा प्रबन्धन अधिकारी, उत्तराखण्ड।
10. - गार्ड फाइल।

Signed by Vikram Singh
Yadav

Date: 07-05-2024 11:34:37

(विक्रम सिंह यादव)

संयुक्त सचिव।

// आदेश //

दिनांक 15-04-2024 से वनाग्नि सत्र प्रारम्भ हो गया है। जनपद गढ़वाल वनाग्नि के दृष्टिकोण से अत्यन्त संवेदनशील जनपदों में से एक है। पर्वतीय क्षेत्रों में 15 फरवरी से 15 जून तक वनों को वनाग्नि से सर्वाधिक खतरा रहा है। इस अवधि में अग्नि दुर्घटना के प्रति अत्यधिक सतर्कता बरतने की आवश्यकता है। उक्त अवधि में वनाग्नि की रोकथाम, अग्नि निवारण, अग्निशमन तथा वन एवं वन्य जीव संरक्षण के दृष्टिकोण से वनाग्नि के प्रभावी नियंत्रण हेतु ब्लॉक स्तरीय वनाग्नि संकट प्रबन्धन समूह/IRT निम्नानुसार गठित की जाती है:-

- | | |
|--|------------|
| 1-विकास खण्ड पौड़ी। | अध्यक्ष |
| • उपजिलाधिकारी, पौड़ी | सदस्य |
| • चिकित्साधिकारी, परसुण्डाखाल- | सदस्य |
| • थानाध्यक्ष, पौड़ी- | सदस्य |
| • खण्ड विकास अधिकारी, पौड़ी- | सदस्य सचिव |
| • वन क्षेत्राधिकारी, गढ़वाल वन प्रभाग, पौड़ी- | |
| 2-विकास खण्ड कोट। | अध्यक्ष |
| • उपजिलाधिकारी, पौड़ी- | सदस्य |
| • चिकित्साधिकारी, कोट- | सदस्य |
| • थानाध्यक्ष, देवप्रयाग- | सदस्य |
| • खण्ड विकास अधिकारी, कोट- | सदस्य सचिव |
| • वन क्षेत्राधिकारी, सिविल सोयम वन प्रभाग पौड़ी- | |
| 3-विकास खण्ड कल्जीखाल। | अध्यक्ष |
| • उपजिलाधिकारी, पौड़ी- | सदस्य |
| • चिकित्साधिकारी, घण्डियाल- | सदस्य |
| • थानाध्यक्ष पौड़ी- | सदस्य |
| • खण्ड विकास अधिकारी, कल्जीखाल- | सदस्य सचिव |
| • वन क्षेत्राधिकारी सतपुली, सिविल सोयम वन प्रभाग पौड़ी- | |
| 4-विकास खण्ड खिर्सू। | अध्यक्ष |
| • उपजिलाधिकारी, श्रीनगर- | सदस्य |
| • चिकित्साधिकारी, खिर्सू- | सदस्य |
| • थानाध्यक्ष, श्रीनगर- | सदस्य |
| • खण्ड विकास अधिकारी, खिर्सू- | सदस्य सचिव |
| • वन क्षेत्राधिकारी श्रीनगर, सिविल सोयम वन प्रभाग पौड़ी- | |
| 5-विकास खण्ड पाबों। | अध्यक्ष |
| • उपजिलाधिकारी, पौड़ी- | सदस्य |
| • चिकित्साधिकारी, पाबों- | सदस्य |
| • थानाध्यक्ष पौड़ी- | सदस्य |
| • खण्ड विकास अधिकारी, पाबों- | सदस्य |
| • वन क्षेत्राधिकारी पाबों, सिविल सोयम वन प्रभाग पौड़ी- | |
| 6-विकास खण्ड थलीसैण। | अध्यक्ष |
| • उपजिलाधिकारी, थलीसैण- | सदस्य |
| • चिकित्साधिकारी, थलीसैण- | सदस्य |
| • थानाध्यक्ष, थलीसैण- | सदस्य |
| • खण्ड विकास अधिकारी, थलीसैण- | सदस्य सचिव |
| • वन क्षेत्राधिकारी, पूर्वी अमेली, गढ़वाल वन प्रभाग पौड़ी- | |

- 7-विकास खण्ड बीरोखाल।
- उपजिलाधिकारी, बीरोखाल- अध्यक्ष
 - चिकित्साधिकारी, बीरोखाल- सदस्य
 - थानाध्यक्ष थलीसैण- सदस्य
 - खण्ड विकास अधिकारी, बीरोखाल- सदस्य
 - वन क्षेत्राधिकारी, बीरोखाल, सिविल सोयम वन प्रभाग पौड़ी-सदस्य सचिव
- 8-विकास खण्ड नैनीडांडा।
- उपजिलाधिकारी, धुमाकोट- अध्यक्ष
 - चिकित्साधिकारी, नैनीडांडा- सदस्य
 - थानाध्यक्ष, धुमाकोट- सदस्य
 - खण्ड विकास अधिकारी, नैनीडांडा- सदस्य
 - वन क्षेत्राधिकारी, दीबा, गढवाल वन प्रभाग पौड़ी- सदस्य सचिव
- 9-विकास खण्ड एकेश्वर।
- उपजिलाधिकारी, सतपुली- अध्यक्ष
 - चिकित्साधिकारी, पाटीसैण- सदस्य
 - थानाध्यक्ष, सतपुली- सदस्य
 - खण्ड विकास अधिकारी, एकेश्वर- सदस्य
 - वन क्षेत्राधिकारी, नौगांवखाल, सि०सो०वन प्रभाग पौड़ी- सदस्य सचिव
- 10-विकास खण्ड पोखड़ा।
- उपजिलाधिकारी, चौबट्टाखाल- अध्यक्ष
 - चिकित्साधिकारी पोखड़ा- सदस्य
 - थानाध्यक्ष सतपुली- सदस्य
 - खण्ड विकास अधिकारी, पोखड़ा- सदस्य
 - वन क्षेत्राधिकारी पोखड़ा, गढवाल वन प्रभाग पौड़ी- सदस्य सचिव
- 11-विकास खण्ड रिखणीखाल।
- उपजिलाधिकारी, लैन्सडौन- अध्यक्ष
 - चिकित्साधिकारी, रिखणीखाल- सदस्य
 - थानाध्यक्ष, रिखणीखाल- सदस्य
 - खण्ड विकास अधिकारी, रिखणीखाल- सदस्य
 - वन क्षेत्राधिकारी, रिखणीखाल, गढ०वन प्रभाग पौड़ी- सदस्य सचिव
- 12-विकास खण्ड जयहरीखाल।
- उपजिलाधिकारी, लैन्सडौन- अध्यक्ष
 - चिकित्साधिकारी, जयहरीखाल- सदस्य
 - थानाध्यक्ष, लैन्सडौन- सदस्य
 - खण्ड विकास अधिकारी, जयहरीखाल- सदस्य
 - वन क्षेत्राधिकारी, जयहरीखाल, भू०सं० वन प०लैन्सडौन- सदस्य सचिव
- 13-विकास खण्ड द्वारीखाल।
- उपजिलाधिकारी, लैन्सडौन- अध्यक्ष
 - चिकित्साधिकारी, डाडामण्डी- सदस्य
 - थानाध्यक्ष, यमकेश्वर- सदस्य
 - खण्ड विकास अधिकारी, द्वारीखाल- सदस्य
 - वन क्षेत्राधिकारी, वेलूसैण, भू०सं० वन प्रभा०लैन्सडौन- सदस्य सचिव

14-विकास खण्ड दुगड़डा।

- उपजिलाधिकारी, कोटद्वार- अध्यक्ष
- चिकित्साधिकारी, दुगड़डा- सदस्य
- थानाध्यक्ष, कोटद्वार- सदस्य
- खण्ड विकास अधिकारी, दुगड़डा- सदस्य
- वन क्षेत्राधिकारी, दुगड़डा, लैन्सडौन वन प्रभाग कोटद्वार- सदस्य सचिव

15-विकास खण्ड यमकेश्वर।

- उपजिलाधिकारी, यमकेश्वर- अध्यक्ष
- चिकित्साधिकारी, यमकेश्वर- सदस्य
- थानाध्यक्ष यमकेश्वर- सदस्य
- खण्ड विकास अधिकारी, यमकेश्वर- सदस्य
- वन क्षेत्राधिकारी, भृगुखाल, भू0 संर0वन प्रभाग लैन्सडौन- सदस्य सचिव



(डॉ० आशीष चौहान)
जिलाधिकारी,
गढ़वाल।

संख्या: 60 // कार्यालय जिलाधिकारी, गढ़वाल //
/08-एल0ए0सी0/2024 दिनांक पौडी मार्च 15 2024

- प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-
- 1- वरिष्ठ पुलिस अधीक्षक, पौडी।
 - 2- मुख्य विकास अधिकारी, पौडी।
 - 3- मुख्य चिकित्साधिकारी, पौडी।
 - 4- ब्लॉक प्रमुख, पौडी/कोट/कल्जीखाल/खिर्सू/पाबों/थलीसैण/बीरोंखाल/नैनीडांडा/एकेश्वर/पोखड़ा/रिखणीखाल/जयहरीखाल/दुगड़डा/यमकेश्वर/द्वारीखाल।
 - 5- प्रभागीय वनाधिकारी, गढ़वाल वन प्रभाग पौडी।
 - 6- प्रभागीय वनाधिकारी, सिविल एवं सोयम वन प्रभाग पौडी।
 - 7- प्रभागीय वनाधिकारी, भूमि संरक्षण वन प्रभाग लैन्सडौन।
 - 8- प्रभागीय वनाधिकारी, लैन्सडौन वन प्रभाग कोटद्वार।
 - 9- समस्त उपजिलाधिकारी, जनपद गढ़वाल।
 - 10- जिला विकास अधिकारी, पौडी।
 - 11- थानाध्यक्ष, पौडी/देवप्रयाग/श्रीनगर/थलीसैण/धुमाकोट/सतपुली/रिखणीखाल/कोटद्वार/यमकेश्वर।
 - 12- समस्त खण्ड विकास अधिकारी, जनपद गढ़वाल।
 - 13- चिकित्साधिकारी, परसुण्डाखाल/कोट/घण्डियाल/खिर्सू/पाबों/थलीसैण/बीरोंखाल/नैनीडांडा/पाटीसैण/पोखड़ा/रिखणीखाल/जयहरीखाल/डाडामण्डी/दुगड़डा/यमकेश्वर।



जिलाधिकारी,
गढ़वाल।

उत्तराखण्ड शासन

ऊर्जा अनुभाग-01

सं-901 /1/2018/03/06(05)/07/2004

देहरादून : दिनांक : 03, अगस्त, 2018

पिरूल (चीड़ की पत्तियां) तथा अन्य प्रकार के बायोमास से विद्युत उत्पादन हेतु नीति-2018प्रस्तावना

विद्युत का उत्पादन और उसके उपयोग को प्रत्यक्ष रूप से देश की प्रगति से जोड़ा जाता है और यह आर्थिक विकास के लिए अनिवार्य घटक है। अतः बहुमुखी विकास के लिए अर्थव्यवस्था के सभी स्तरों हेतु नीति निर्माण के समय विद्युत का उत्पादन और उसके उपयोग पर अत्यधिक बल दिया जाता है। विश्व भर में विद्युत की मांग में लगातार हो रही वृद्धि के कारण जीवाश्म ईंधनों, जिनका उपयोग वर्तमान में विद्युत उत्पादन हेतु किया जाता है, के भण्डारों में लगातार कमी होती जा रही है। अतः हाल के वर्षों में विद्युत उत्पादन हेतु ईंधन के ऐसे वैकल्पिक स्रोतों के उपयोग पर अधिक बल दिया जा रहा है जो नवीकरणीय एवं जैविक रूप से नष्ट होने के साथ-साथ पारम्परिक ईंधन के सापेक्ष आर्थिक एवं पर्यावरण की दृष्टि से अनेक रूप से लाभदायक होते हैं।

उत्तराखण्ड में बायोमास के रूप में पिरूल (चीड़ की पत्तियां) प्रचुर मात्रा में उपलब्ध है। राज्य में कुल वन क्षेत्र में से 16.36 प्रतिशत (399329 हैक्टेयर) क्षेत्र चीड़ के वनों से आच्छादित है। सुरक्षित और वन पंचायत (वन्य जीव क्षेत्र को छोड़कर) के वनों में प्रतिवर्ष लगभग 15 लाख मीट्रिक टन से अधिक पिरूल जनित होता है। यदि इस मात्रा में से 40 प्रतिशत भाग पारम्परिक उपयोग तथा संग्रहण के अयोग्य समझते हुए पृथक कर लिया जाय तो भी लगभग 06 लाख मीट्रिक टन पिरूल प्रतिवर्ष औद्योगिक विकास के लिए उपलब्ध होगा। पिरूल के अतिरिक्त राज्य में औद्योगिक प्रयोजनों के लिए लगभग 8 लाख मीट्रिक टन प्रतिवर्ष अन्य प्रकार के बायोमास (कृषि उपज अवशेष, लैनटाना, इत्यादि) भी उपलब्ध है।

उपरोक्त आधार पर राज्य में बायोमास से प्रतिवर्ष 150 मेगावाट से अधिक विद्युत के उत्पादन की सम्भावना है। ऊर्जा उत्पादन के इस अप्रयुक्त स्रोत के दोहन से 250 किलोवाट क्षमता तक की विद्युत उत्पादन इकाईयां तथा 2000 मीट्रिक टन तक की ब्रिकेटिंग/बायो-आयल स्थापित करने से न केवल स्थानीय विद्युत आवश्यकता की पूर्ति होगी बल्कि इनसे रोजगार सृजन तथा राजस्व सृजन में भी सहायता मिलेगी।

अतः राज्य में बायोमास पर आधारित विद्युत परियोजनाओं के उन्नयन के लिए यह आवश्यक है कि एक विस्तृत नीति तैयार की जाय जिसका उद्देश्य यह हो कि समस्त हितधारकों (स्टेकहोल्डर्स) के लिए समुचित वातावरण तैयार करके उत्तराखण्ड में जैव-ईंधन पर आधारित विद्युत परियोजनाओं की स्थापना को त्वरित गति मिल सके।

उद्देश्य

उत्तराखण्ड राज्य में पिरूल तथा अन्य बायोमास प्रचुर मात्रा में उपलब्ध होने और विद्युत उत्पादन के लिये इनकी उपयुक्ता के दृष्टिगत नीति निम्नलिखित उद्देश्यों की पूर्ति करेगा-

पिरूल (चीड़ की पत्तियां) तथा अन्य प्रकार के बायोमास से विद्युत उत्पादन हेतु नीति-2018, उत्तराखण्ड सरकार

1. राज्य के सामाजिक-आर्थिक विकास के लिये पर्यावरण हितैषी, अक्षय ऊर्जा स्रोत तथा उनके दोहन का विकास करने के लिये,
2. पिरूल द्वारा जंगलो में लगने वाली आग जिसके परिणामस्वरूप बहुत बड़ी मात्रा में पर्यावरण, जीव-जन्तु और पेड़-पौधों की क्षति को न्यून करने के लिये,
3. पिरूल द्वारा होने वाले पारिस्थितिकीय अन्वयन को घटाने के लिए,
4. पिरूल तथा अन्य बायोमास को प्रयोग में ला कर नवीनीकरणीय ऊर्जा के उत्पादन के उन्नयन के लिये,
5. राज्य के ग्रामीण क्षेत्रों में रोजगार की सम्भावनाओं को सृजित करने ताकि राज्य से पलायन को रोका जा सके,
6. विशेष रूप से राज्य में पिरूल (चीड़ की पत्तियों) तथा अन्य बायोमास का प्रयोग करके विद्युत उत्पादन में निजी क्षेत्र एवं सामुदायिक सहभागिता हेतु माहौल तैयार करने के लिए—
 - (एक) स्थायी नवीनीकरणीय ऊर्जा परियोजनाओं के माध्यम से ग्रामीण ऊर्जा की आवश्यकताओं की पूर्ति करने के लिए और
 - (दो) कृषि, लघु उद्योग, वाणिज्यिक और आवासीय वर्ग को विकेन्द्रित रूप से विद्युत उपलब्ध कराने के लिए।

लक्ष्य

पिरूल और अन्य बायोमास आधारित विद्युत उत्पादन एक नई पहल है और यह नीति वर्ष 2030 तक निम्नलिखित लक्ष्य प्राप्त करने की परिकल्पना के साथ तैयार की गई है :-

- वर्ष 2019 तक 1.0 मेगावॉट विद्युत परियोजनाओं का अधिष्ठापन,
- वर्ष 2021 तक 5 मेगावॉट विद्युत परियोजनाओं का अधिष्ठापन,
- वर्ष 2030 तक 100 मेगावॉट विद्युत परियोजनाओं का अधिष्ठापन,
- वर्ष 2030 तक प्रतिवर्ष अधिकतम 2000 मी.टन क्षमता के 50 बायोमास आधारित ब्रिकेटिंग संयंत्रों का अधिष्ठापन

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संक्षिप्त नाम विस्तार एवं प्रारम्भ	<ol style="list-style-type: none"> (1) इस नीति का संक्षिप्त नाम "पिरूल (चीड़ की पत्तियों) तथा अन्य प्रकार के बायोमास से विद्युत उत्पादन हेतु नीति-2018" है। (2) यह उत्तराखण्ड राज्य में स्थापित किये जाने वाले सभी पिरूल और अन्य बायोमास आधारित विद्युत उत्पादन और ब्रिकेटिंग परियोजनाओं पर लागू होगी। (3) यह राजपत्र में प्रकाशन की दिनांक से प्रभावी होगी।
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परिभाषाएँ	<p>नीति में प्रयुक्त निम्नलिखित अभिव्यक्तियों के वही अर्थ होंगे जैसा नीचे उनके लिए दिये गये है :-</p> <p>(क) "आवेदक/निविदादाता" से इस नीति के अधीन उत्तराखण्ड राज्य में पिरूल (चीड़ की पत्तियों) और अन्य बायोमास पर आधारित विद्युत परियोजना के संस्थापन हेतु आशायित प्रतिभाग करने वाले "समुदाय</p>
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आधारित संगठन" (सी0बी0ओ0) के साथ संयुक्त उद्यम/सहायता संघ या "समुदाय आधारित संगठन" (सी0बी0ओ0) के अतिरिक्त अन्य कोई अभिकरण अभिप्रेत है।

- (ख) "पिरूल (चीड़ की पत्तियां) एवं अन्य बायोमास" से तात्पर्य चीड़ के पेड़ों से गिरी हुई पत्तियां तथा लेन्टाना से है।
- (ग) "बायोमास आधारित विद्युत परियोजना" से उत्तराखण्ड राज्य में 250 किलोवाट तक क्षमता की विद्युत परियोजना अभिप्रेत है।
- (घ) "ब्रिकेटिंग/बायो-आयल परियोजना" से उत्तराखण्ड राज्य में प्रतिवर्ष 2000 मीट्रिक टन तक क्षमता के बायोमास आधारित ब्रिकेटिंग/बायो-आयल संयंत्र अभिप्रेत है।
- (ङ) "सी0ई0आर0सी0" से विद्युत अधिनियम, 2003 या उसके उत्तरवर्ती की धारा 76 की उपधारा (1) के अधीन गठित भारतीय केन्द्रीय विद्युत नियामक आयोग अभिप्रेत है।
- (च) "समुदाय आधारित संगठन" (सी0बी0ओ0) से वन पंचायत, ग्राम पंचायत, स्वयं सहायता समूह (एस0एच0जी0) एवं उच्च स्तर के महासंघों के लिये समुदाय आधारित संगठन अभिप्रेत है।
- (छ) "डिस्कॉम" से उत्तराखण्ड के उपभोक्ताओं को विद्युत आपूर्ति के लिए वितरण प्रणाली को संचालित और अनुरक्षण के लिए प्राधिकृत अनुज्ञापितधारी अभिप्रेत है।
- (ज) "विकासकर्ता" से इस नीति के अधीन उत्तराखण्ड राज्य में पिरूल और अन्य बायोमास आधारित विद्युत परियोजना को समुदाय आधारित संगठन (सी0बी0ओ0) के साथ संयुक्त उद्यम/सहायता संघ या समुदाय आधारित संगठन (सी0बी0ओ0) के अतिरिक्त अन्य कोई अभिकरण को आवंटन अभिप्रेत है।
- (झ) "डी0पी0आर0" से विस्तृत परियोजना रिपोर्ट अभिप्रेत है।
- (ञ) "वन विभाग" से उत्तराखण्ड सरकार का वन विभाग अभिप्रेत है।
- (ट) "सरकार" से उत्तराखण्ड की सरकार अभिप्रेत है।
- (ठ) "ग्राम पंचायत" से उत्तराखण्ड राज्य में समय-समय पर यथासंशोधित पंचायत राज अधिनियम के अधीन निर्वाचित स्थानीय निकाय अभिप्रेत है।
- (ड) "अंतर संयोजन बिन्दु" से संचारण प्रक्रिया या वितरण प्रक्रिया सहित बायोमास आधारित विद्युत परियोजना के सतही बिन्दु अभिप्रेत है, जो उत्तराखण्ड विद्युत विनियामक आयोग (अक्षय ऊर्जा स्रोतों और गैर जीवाष्म ईंधन आधारित सहउत्पादन केन्द्रों से विद्युत की आपूर्ति के लिए दरें और अन्य शर्तें) विनियमन, 2013 या समय-समय पर यथा संशोधित में यथा परिभाषित विद्युत अंतरण की ओर एच.वी. पर बाहर जाने वाली फीडर के आयसोलेटर तार से होंगी।

- (ढ) "एम0ओ0यू0" से बायोमास आधारित विद्युत या ब्रिकेट परियोजना से सम्बन्धित सभी शर्तों और निर्बन्धनों, वित्तीय उपाशय, विस्तृत क्रियान्वयन अनुसूची इत्यादि से सम्बन्धित विवरण विकासकर्ता और उरेडा के मध्य निष्पादित एम0ओ0यू0 अभिप्रेत है;
- (ण) "आवंटन पत्र" से सफल विकासकर्ता को उरेडा द्वारा परियोजना के लिए दिया गया आवंटन पत्र अभिप्रेत है;
- (त) "परियोजना अनुमोदन समिति" से उत्तराखण्ड सरकार द्वारा संरचित परियोजना अनुमोदन समिति अभिप्रेत है;
- (थ) "नीति" से पिरुल (चीड़ की पत्तियों) और अन्य प्रकार के बायोमास से विद्युत उत्पादन हेतु नीति-2018 अभिप्रेत है;
- (द) "विद्युत क्रय अनुबन्ध" से उत्तराखण्ड पावर कॉर्पोरेशन लि0 और परियोजना विकासकर्ता के मध्य हस्ताक्षरित विद्युत क्रय अनुबन्ध अभिप्रेत है;
- (ध) "परियोजना स्थल" से ऐसा स्थल अभिप्रेत है जिसमें प्रस्तावित परियोजना अवस्थित है;
- (न) "पी0टी0सी0यू0एल0" से पावर ट्रान्समिशन कारपोरेशन ऑफ उत्तराखण्ड लिमिटेड अभिप्रेत है;
- (प) "उद्धत टैरिफ" से लागू उद्धत विद्युत शुल्क जैसा आवेदक/निविदादाता द्वारा उद्धत हो, अभिप्रेत है और जिसका अर्थ इन्टर कनेक्शन पाइंट से होगा।
- (फ) "राज्य" से जब तक अन्यथा न कहा जाये उत्तराखण्ड राज्य अभिप्रेत है;
- (ब) "तकनीकी मूल्य निर्धारण समिति" से तकनीकी, वित्तीय और सामाजिक विशेषज्ञों से संरचित उत्तराखण्ड सरकार द्वारा गठित तकनीकी मूल्य निर्धारण समिति अभिप्रेत है;
- (भ) "यू0ई0आर0सी0" से विद्युत अधिनियम, 2003 या उसके उत्तरवर्ती की धारा 82 की उपधारा (1) के अधीन गठित उत्तराखण्ड विद्युत नियामक आयोग अभिप्रेत है;
- (म) "उरेडा" से नवीन और नवीकरणीय ऊर्जा मंत्रालय, भारत सरकार के राज्य नोडल अभिकरण के रूप में पदाभिहित उत्तराखण्ड अक्षय ऊर्जा विकास अभिकरण अभिप्रेत है, जो कि उत्तराखण्ड राज्य में सभी नवीन एवं नवीकरणीय ऊर्जा कार्यक्रमों के क्रियान्वयन के लिये बाध्य है;
- (य) "वन पंचायत" से उत्तराखण्ड राज्य में समय-समय पर यथा संशोधित उत्तराखण्ड पंचायती वन नियमावली, 2005 के अधीन निर्वाचित स्थानीय निकाय अभिप्रेत है।

अभिव्यक्तियां जिन्हें ऊपर परिभाषित नहीं किया गया है उनके सामान्य अर्थान्वयन होंगे।

6. पिरुल (चीड़ की पत्तियाँ) और अन्य बायोमास आधारित परियोजनाओं के विकास हेतु क्षेत्रों के आवंटन हेतु प्रक्रिया

- (1) विद्युत उत्पादन परियोजनाओं का आवंटन :-
- (i) निम्नलिखित किसी भी पात्र आवेदक द्वारा स्वयं अथवा सी0बी0ओ0 के साथ संयुक्त उद्यम/सहायता संघ बनाकर उपलब्ध चिन्हांकित क्षेत्रों के लिये प्रस्ताव देने हेतु विज्ञापित किया जायेगा:-
- (क) उत्तराखण्ड की सोसाइटी (सोसाइटी रजिस्ट्रीकरण अधिनियम 1860 के अन्तर्गत पंजीकृत)।
- (ख) उत्तर प्रदेश सहकारी अधिनियम, 1965 के अधीन इकाई।
- (ग) उत्तराखण्ड आत्म निर्भर सहकारी समिति अधिनियम-2003 के तहत पंजीकृत इकाई।
- (घ) स्वामित्व/भागीदारी/प्रा0लि0 फर्म जो उत्तराखण्ड राज्य में पंजीकृत हो।
- (ङ) उत्तराखण्ड के जिला उद्योग कार्यालयों में पंजीकृत उद्योग, रेजिंन इकाईयों सहित।
- (ii) यद्यपि संयुक्त उद्यम/कनसोर्टियम में सी0बी0ओ0 का कम से कम 26 प्रतिशत हिस्सा होना चाहिये।
- (iii) निर्धारित आवेदन प्रारूप के अनुसार पात्र आवेदकों से आवेदन आमंत्रित किये जायेंगे। (परिशिष्ट-2 (अ एवं ब)। आवेदक अपने प्रस्तावों को दो अलग-अलग लिफाफे में जमा करेंगे, जिसमें सभी आवश्यक दस्तावेज/सूचना शामिल है। पहले लिफाफे में पूर्णतः भरे हुए आवेदन फार्म (परिशिष्ट-2 (अ) में निर्धारित), तकनीकी एवं वित्तीय क्षमता के बारे में दस्तावेज/साक्ष्य एवं प्रशस्करण शुल्क इत्यादि शामिल होगा। दूसरे लिफाफा में केवल वित्तीय बोली होगी जिसमें लेबलाईज फिक्स टैरिफ इनटर कनेक्शन प्वाइंट तक उद्धृत होगा। (परिशिष्ट-2 (ब) में निर्धारित)
- (iv) समय-समय पर यू0ई0आर0सी0 द्वारा बायोमास गैसीफायर परियोजनाओं हेतु लेबलाईज फिक्स दर एवं परिवर्तनीय दर निर्धारित की जाती है। लेबलाईज फिक्स दर परियोजना के जीवन के लिये निर्धारित की जाती है और प्रत्येक वर्ष में परिवर्तनीय दर कुछ मानक परिवर्तन के साथ भिन्न होती है। आवेदक को दूसरे लिफाफे में केवल वित्तीय बोली में लेबलाईज फिक्स टैरिफ ही उद्धृत करना होगा। प्रत्येक वर्ष के लिये परिवर्तनीय दर समय-समय पर यू0ई0आर0सी0 द्वारा निर्धारित दरों के समान होगी।
- (v) लेबलाईज फिक्स टैरिफ यू0ई0आर0सी0 के विनियम-2013 में उल्लेखित दरों से अधिक नहीं होगा। लेबलाईज उद्धृत फिक्स टैरिफ इनटर कनेक्शन प्वाइंट तक होगा एवं कोई बहिष्करण की अनुमति नहीं दी जायेगी। आवेदक ऐसे टैरिफ को उद्धरण देते हुए पूंजी और परिचालन

3. नोडल अभिकरण

राज्य में इस नीति के क्रियान्वयन के लिए वन विभाग एवं उरेडा नोडल अभिकरण के रूप में कार्य करेंगे—

(क) वन विभाग निम्नलिखित के लिये अधिकृत होगा, अर्थात् :-

- (i) पिरूल और अन्य बायोमास के संग्रहण हेतु क्षेत्र के चिन्हाकन के लिए आकस्मिक तथा उससे जुड़ी हुयी गतिविधियों,
- (ii) आवंटित क्षेत्र से पिरूल और अन्य बायोमास के संकलन के लिए परियोजना विकासकर्ता को सहमति प्रदान करना।
- (iii) परियोजना स्थलों का चिन्हाकन,
- (iv) विकासकर्ता द्वारा वनों से बायोमास को हटाने के लिये लेवी लागू करेगा(यदि कोई हो)।

(ख) उरेडा निम्नलिखित के लिये अधिकृत होगा, अर्थात् :-

- (i) विद्युत उत्पादन और जैव ब्रिकेट के लिए विकासकर्ताओं का चयन,
- (ii) निष्पादन के दौरान अनुश्रवण तथा पर्यवेक्षण,
- (iii) आवश्यक स्वीकृतियां प्राप्त करने के लिए परियोजना विकासकर्ताओं को सहायता उपलब्ध कराने,
- (iv) केन्द्र और राज्य सरकार से मिलने वाली छूट (यदि कोई हो) उपलब्ध कराने के लिए उत्तरदायी होगा।

(ग) सरकार राज्य में पिरूल और अन्य बायोमास आधारित विद्युत उत्पादन के क्रियान्वयन के लिए सुविधा प्रदाता के रूप में कार्य करेगा।

4. क्षमता सीमा

प्रत्येक विकासकर्ता को न्यूनतम 10 कि०वाँ० क्षमता का आबंटन एवं अधिकतम 250 कि०वाँ० क्षमता का आबंटन होगा परन्तु केन्द्र एवं राज्य सरकार की एजेन्सी/निगमों को परियोजना आबंटन हेतु कोई अधिकतम क्षमता सीमा नहीं होगी।

5. पिरूल (चीड़ की पत्तियां) और अन्य बायोमास आधारित विद्युत उत्पादन संयंत्र और ब्रिकेटिंग ईकाई के अधिष्ठापन हेतु क्षेत्र के चिन्हाकन के लिए प्रक्रिया

- (1) वन विभाग से सम्बन्धित अधिकारी द्वारा मानचित्र तैयार करते समय विद्युत उत्पादन या ब्रिकेट परियोजनाओं की क्षमता/मात्रा को स्पष्ट किया जायेगा, जिससे कि विशिष्ट संकलन क्षेत्रों से एकत्रित बायोमास का उपयोग किया जा सकें।
- (2) जनपदवार चिन्हाकित सम्भावित क्षेत्रों की सूची को जिला स्तरीय नियोजन एवं अनुश्रवण समिति द्वारा प्रत्येक जिले के लिए अंतिमीकरण किया जायेगा। इस समिति द्वारा परियोजना स्थापना के दौरान कार्यों का अनुरक्षण भी किया जायेगा। (परिशिष्ट-1)
- (3) जिला स्तरीय समिति द्वारा सम्भावित क्षेत्रों की सूची आवंटन हेतु उपलब्ध कराई जायेगी।

लागत, वैधानिक कर, लेवी कर, कर्तव्यों सहित सभी लागतों को ध्यान में रखेगा। इसमें इन्टर कनेक्शन प्वाइन्ट तक ट्रांसमिशन लागत एवं ट्रांसमिशन हानि (यदि कोई हो) भी सम्मिलित होगा।

- (vi) 20 वर्ष के लिये सबसे कम लेबलाईज फिक्स टैरिफ उद्वरण करने वाले ऐसे आवेदक कर्ता को सफल विकासकर्ता घोषित किया जायेगा।
- (vii) विद्युत उत्पादन हेतु अर्ह आवेदनकर्ताओं में यदि दो या अधिक आवेदनकर्ताओं द्वारा घोषित लेबलाईज फिक्स टैरिफ समान पाया जाता है तो ऐसी दशा में सी0बी0ओ0 के साथ संयुक्त उद्यम/कन्सोर्टियम बनाकर आवेदन करने वाली फर्म को प्राथमिकता दी जायेगी।
- (2) ब्रिकेटिंग/बायो-आयल यूनिट के सम्बन्ध में धारा 6(1) में वर्णित कोई भी योग्य आवेदक निर्धारित प्रारूप परिशिष्ट-3 पर आवेदन कर सकते हैं। ब्रिकेट/बायो आयल ईकाई के सफल निविदादाता को रू0 100/- प्रति मी0टन क्षमता के अनुसार ब्रिकेट ईकाई की धनराशि प्रतिभूति के रूप में जमा करनी होगी।
- (3) प्रत्येक आवेदन पत्र के साथ रू0 2,000/- मात्र का अप्रतिदेय मांग ड्राफ्ट प्रक्रिया शुल्क के रूप में संलग्न किया जायेगा।
- (4) निविदादाताओं से निर्धारित समय के भीतर प्राप्त प्रस्तावों की विहित (परिशिष्ट-4 में यथा परिभाषित) वित्तीय और तकनीकी प्रक्रियाओं पर आधारित तकनीकी मूल्य निर्धारण समिति द्वारा सनिरीक्षा कर उन्हें लघु सूचीकर किया जायेगा।
- (5) सफल निविदादाता को परियोजना का अंतिम आंश परियोजना अनुमोदन समिति द्वारा (परिशिष्ट-5 में यथा परिभाषित) किया जायेगा।
- (6) विद्युत उत्पादन परियोजना के सफल निविदादाता को रू0 1000/- प्रति किलो. वॉट की धनराशि प्रतिभूति के रूप में जमा करनी होगी।
- (7) प्रतिभूति धनराशि देहरादून में देय निदेशक उरेडा के पक्ष में किसी राष्ट्रीयकृत बैंक द्वारा जारी बैंक ड्राफ्ट, एफ0डी0आर0, सी0डी0आर0 अथवा बैंक गारन्टी के रूप में होगी।
- (8) बैंक प्रतिभूति परियोजना के सफल वाणिज्यिक संचालन की तारीख के पश्चात् सफल विकासकर्ता को वापस कर दी जायेगी।
- (9) राज्य सरकार के किसी अभिकरण या अन्य शासकीय निकाय द्वारा स्थल हेतु प्रस्ताव दिये बिना सीधे ही जैव आधारित विद्युत परियोजना स्थापित करने में कोई प्रतिषेध नहीं होगा।

7. मूल्यांकन/पूर्व अर्हता प्रक्रिया

मूल्यांकन/पूर्व अर्हता प्रक्रिया :-

(1) तकनीकी अर्हता :-

आवेदकों द्वारा संयंत्र और मशीनों की आपूर्तिदाता फर्म के साथ तकनीकी

समन्वय का साक्ष्य प्रस्तुत किया जाना होगा। इस सम्बन्ध में आवेदक द्वारा आवेदन पत्र के साथ पूर्ण तकनीकी विवरण की सूचना जमा करनी होगी।

(2) वित्तीय अर्हता (कुल मूल्य) :-

कुल मूल्य (नेटवर्थ) प्रस्तावित विद्युत परियोजना के न्यूनतम रू0 10,000/- प्रति किलोवॉट होना चाहिये। इस सम्बन्ध में आवेदकों द्वारा बैंको से उनकी वित्तीय क्षमता को सम्यक रूप से प्रमाणित करते हुए प्रमाण पत्र अथवा चार्टर्ड एकाउन्टेन्ट से कुल मूल्य (नेटवर्थ) का प्रमाण पत्र प्रस्तुत करने की अपेक्षा की जायेगी।

8. विकासकर्ता का चयन और अन्तिमीकरण

(1) प्राप्त निविदा को तकनीकी मूल्य निर्धारण समिति द्वारा निविदा में उल्लिखित शर्तों और निबन्धनों तथा नीति के दिशा-निर्देशों के क्रम में मूल्यांकित किया जायेगा। समिति प्राप्त निविदा की अधिक प्रभावी संविधा के प्रयोजन हेतु तकनीकी विशेषज्ञ/विशेषज्ञों का भी सहयोग लेंगी।

(2) आवेदकों की सूची तकनीकी मूल्य निर्धारण/समिति द्वारा संक्षिप्त कर अंतिम चयन और अनुमोदन के लिए परियोजना अनुमोदन समिति के समक्ष प्रस्तुत करेंगी।

(3) उक्त राज्य स्तरीय समिति द्वारा अनुमोदित सफल निविदादाता को आवंटन का पत्र उरेडा द्वारा प्रतिभूति धनराशि के प्रस्तुत करने और उरेडा एवं सम्बन्धित खण्डीय वन अधिकारी के साथ आपसी समझौते के आधार पर हस्ताक्षर किया जायेगा।

(4) यदि किसी मामले में आवेदक निर्धारित समयावधि के भीतर प्रतिभूति धनराशि को जमा करने में असफल रहता है तो आवंटन पत्र निरस्त समझा जायेगा।

(5) आपसी समझौते में क्रियान्वयन अनुसूची, अनापत्ति प्राप्त करने, वन से बायोमास के संकलन की अवधि, रॉयल्टी तथा वन विभाग के अन्य अधिभार और अन्य सम्बन्धित सूचनाएं परिभाषित की जायेगी।

(परिशिष्ट-6)

9. अपेक्षित अनापत्ति प्राप्त करने के लिए सुविधा

विकासकर्ता को समय-समय पर वन विभाग के स्थाई आदेश और दिशा-निर्देशों के अनुसार आवंटित परियोजना को स्थापित किया जायेगा। बायोमास आधारित परियोजनाओं के अधिष्ठापन से पूर्व आवेदक से विभिन्न विभागों यथा पर्यावरण नियंत्रण बोर्ड, वन विभाग, राजस्व विभाग, ग्राम पंचायत, औद्योगिक विभाग इत्यादि से स्वीकृति/अनापत्ति प्राप्त करने की अपेक्षा की जायेगी। उरेडा एकल खिड़की प्रक्रिया के माध्यम से समयबद्ध रूप में अपेक्षित अनापत्तियों हेतु सुविधा और सहयोग उपलब्ध करायेगा।

10. विकासकर्ताओं द्वारा निर्धारित

नीति के खण्ड सं0 21 के अन्तर्गत विकासकर्ताओं द्वारा निर्धारित समयावधि में की जाने वाली गतिविधियाँ निम्नवत् होंगी :-

समय सीमा में पूर्ण
की जाने वाली
गतिविधियाँ

- (1) विकासकर्ता द्वारा प्रस्तावित परियोजना की आवश्यक वैधानिक अनापत्ति एवं अनुमोदन (यदि कोई हो) प्राप्त किया जाना होगा।
- (2) वित्तीय समापन हेतु विकासकर्ता द्वारा सम्पूर्ण परियोजना की वित्तीय आवश्यकताओं को पूर्ण करना होगा।
- (3) विकासकर्ता द्वारा परियोजना को पूर्ण करना एवं संचालन करना होगा।
- (4) यदि किसी मामले में कोई विकासकर्ता निर्धारित समय में अनापत्ति/अनुमोदन प्राप्त करने या वित्तीय समापन प्राप्त करने या परियोजना को प्रारम्भ करने में असफल रहता है तो उरेडा उसके आवंटन पत्र को निरस्त करने और प्रतिभूति धनराशि को जब्त करने पर विचार कर सकता है।

11. नीति के अधीन
उपलब्ध
प्रोत्साहन/लाभ

- (1) उत्तराखण्ड राज्य पिरूल (चीड़ की पत्तियाँ) तथा अन्य प्रकार के बायोमास से विद्युत उत्पादन हेतु नीति-2018 के अधीन उत्तराखण्ड राज्य में आधारित विद्युत उत्पादन इकाई स्थापित किये जाने पर उसे एक उद्योग के रूप में समझा जायेगा और जैसा तथा जहाँ लागू हो विशेष समेकित, उत्तराखण्ड राज्य/भारत सरकार में प्रचलित एम0एस0एम0ई0 नीति-2015 के अन्तर्गत विहित लाभ प्राप्त करने के लिए अर्ह होंगे।
- (2) विकासकर्ता भारत सरकार के नवीन एवं नवीकरणीय ऊर्जा मंत्रालय, भारत सरकार के विद्यमान दिशा-निर्देशों के अनुरूप केन्द्रीय वित्तीय सहायता हेतु अर्ह होंगे।
- (3) विकासकर्ता को विद्युत संयंत्र द्वारा उत्पादित विद्युत पर विद्युत शुल्क के भुगतान में प्रथम 10 वर्षों तक छूट प्रदान की जायेगी।
- (4) यदि विद्युत उत्पादन इकाई को निजी भूमि क्रय कर अधिष्ठापित किया जाता है तो विकासकर्ता अभिलेखों के पंजीकरण हेतु स्टाम्प शुल्क के भुगतान से मुक्त रहेंगे। यदि विकासकर्ता द्वारा इस कार्य हेतु क्रय की गई निजी भूमि का अन्यन्त्र उपयोग किया जाता है, तो ऐसी दशा में स्टाम्प शुल्क की राशि की वसूली सम्बन्धित विकासकर्ता से कर ली जायेगी।
- (5) वन पंचायतों द्वारा चीड़ की पत्तियों एवं अन्य बायोमास का संग्रहण मानव संसाधन द्वारा ही करना होगा (न कि किसी स्वचालित संयंत्र से), जिसके लिये हल्के औजार ही प्रयोग में लाये जा सकेंगे। वन उपज के संग्रहण हेतु ऐसे उपकरण वन क्षेत्र में ले जाने की अनुमति नहीं होगी, जिनसे वन क्षेत्रों को तात्कालिक अथवा भविष्य में वनों को हानि की आशंका हो।
- (6) उरेडा/वन विभाग बायोमास आधारित परियोजनाओं के अधिष्ठापन से सम्बन्धित विभिन्न मामलों पर सी0बी0ओ0 के लिए प्रशिक्षण पर क्षमता वृद्धि के लिए सहयोग देगा।

(7) 25 कि०वा० क्षमता के पाईन नीडिल आधारित पावर प्लान्ट के लिये मूल्य-आर्थिकी का नमूना विवरण (परिशिष्ट-7) पर दिया गया है। इस नमूना विवरण में उपयोग की जाने वाली तकनीक एवं यंत्रों के आधार पर बदलाव हो सकता है।

12. स्वच्छ विकास तंत्र के अधीन लाभ

इन परियोजनाओं के प्राकृतिक मित्रवत्त पर्यावरण की दृष्टि को ध्यान में रखते हुए विकासकर्ता स्वच्छ विकास तंत्र के अधीन उपलब्ध लाभों के दावे के लिए अर्ह होंगे। परियोजना विकासकर्ता समय-समय पर केन्द्रीय विद्युत विनियामक आयोग/उत्तराखण्ड विद्युत विनियामक आयोग द्वारा दिये गये निर्देशों के अनुरूप स्वच्छ विकास तंत्र के लाभ को हस्तांतरित करेंगा।

13. उत्तराखण्ड राज्य में संचालित अन्य योजनाओं के साथ नवीकरणीय ऊर्जा कार्यक्रमों का एकीकरण

वनाग्नि के मामले लगातार देखे जा सकते हैं जिसका मुख्य कारण जंगलों में चीड़ की झड़ी हुई पत्तियों की उपलब्धता है। यह माना जाता है कि नियमित रूप से जंगलों में पड़े चीड़ की झड़ी हुई पत्तियों को हटाये जाने की आवश्यकता होती है। इस प्रयोजन के लिए स्थानीय समुदाय द्वारा चीड़ की झड़ी हुई पत्तियों के संग्रह की गतिविधि के साथ उनके द्वारा संचालित योजनाओं से एकीकरण हेतु सम्बन्धित सरकारी विभागों द्वारा सामुहिक प्रयास किये जाने होंगे।

इसके अतिरिक्त एस०एच०जी० एवं उनके उपरोक्त स्तर के महासंघों में, योजनाएँ जैसे की एमजीएनआरईजीएस, एनआरएलएम एवं अन्य सामुदायिक विकास आधारित केन्द्र/राज्य/ईएपी वित्त पोषित योजनाओं को बुनियादी सुविधाओं और अन्य वित्तीय सहायता से जोड़ा जा सकता है। केन्द्रीय सरकार/राज्य सरकार द्वारा देय वित्तीय सहायता शामिल करने के लिये सी०बी०ओ० के लिये ब्याज सहायता योजना भी इस योजना से जुड़ी होगी।

14. दर

(1) विद्युत की दरें समय-समय पर यथा संशोधित उत्तराखण्ड विद्युत नियामक आयोग द्वारा अधिसूचित दर से अधिक नहीं होंगी। बायोमास आधारित विद्युत संयंत्र द्वारा उत्पादित विद्युत को उत्तराखण्ड विद्युत कॉर्पोरेशन लिमिटेड द्वारा क्रय किया जायेगा। इसके अनुसरण में विद्युत संयंत्र विकासकर्ता से उत्तराखण्ड विद्युत कॉर्पोरेशन लिमिटेड के साथ उसमें उल्लिखित शर्तों एवं निर्बंधनों के अनुरूप एक विद्युत क्रय अनुबन्ध हस्ताक्षरित किया जायेगा।

(2) राज्य के भीतर तृतीय पक्षकार को विक्रय स्वयं के उपयोग के मामले में विद्युत क्रय अनुबन्ध विद्युत उत्पादक और प्राप्तकर्ता के मध्य आपसी सहमति द्वारा निर्धारित दरों पर निष्पादित किया जायेगा। इसके अतिरिक्त राज्य के बाहर से विद्युत क्रय की दशा में विकासकर्ता द्वारा उत्तराखण्ड में लागू हरित ऊर्जा सेस का भुगतान भी करना होगा।

(3) विद्युत की बैंकिंग के लिए बैंकिंग हेतु उत्तराखण्ड पावर कॉर्पोरेशन लि० के साथ एक अलग अनुबन्ध निष्पादित किया जायेगा। एक अलग

व्हीलिंग अनुबन्ध अन्य ग्रिड या कार्य समूह अथवा विद्युत संचारण कॉरपोरेशन उत्तराखण्ड/उत्तराखण्ड पावर कॉरपोरेशन लि० के साथ जैसा उचित समझा जाये, निष्पादित किया जायेगा।

15. व्हीलिंग अधिभार व्हीलिंग समय-समय पर उत्तराखण्ड विद्युत विनियामक आयोग द्वारा यथा निर्णित लागू होगा।
16. ओपन ऐक्सेस यदि किसी विकासकर्ता को ओपन ऐक्सेस से स्वीकृति दी गई है तो वह उत्तराखण्ड विद्युत विनियामक आयोग द्वारा समय-समय पर अनुमोदित क्षतियों और लागू आम पहुँच अधिभार का भुगतान करेगा। यद्यपि राज्य के भीतर तीसरे पक्षकार को ब्रिकी के लिए प्राप्त आम पहुँच हेतु छूट अधिभार लागू नहीं होगी।
17. तृतीय पक्षकार ब्रिकी तृतीय पक्षकार ब्रिकी जिसके लिए कय दर विकासकर्ता और केता के मध्य आपसी समझौते के अनुसार समय-समय पर विद्युत अधिनियम, 2003 और उत्तराखण्ड विद्युत विनियामक आयोग के अनुरूप अर्ह होगी।
18. विद्युत के मीटर लगाये जाने समय-समय पर मीटर लगाने का प्रबन्ध केन्द्रीय विद्युत प्राधिकारी (मीटरों का अधिष्ठापन और संचालन) विनियमन, 2006, ग्रिड संकेत, मीटर संकेत और इस सम्बन्ध में उत्तराखण्ड विद्युत विनियामक आयोग/केन्द्रीय विद्युत विनियामक आयोग द्वारा जारी अन्य सम्बन्धित विनियमनों के अनुरूप किया जा सकेगा।
19. विद्युत निर्वातन और ग्रिड अंतरापृष्ठीय सुविधा विद्युत निर्वातन और ग्रिड अंतरापृष्ठीय सुविधा उत्तराखण्ड विद्युत नियामक आयोग द्वारा समय-समय पर यथासंशोधित परिभाषित विनियमन/प्रक्रिया के अनुरूप होगा।
20. संयंत्र के अधिष्ठापन के लिए भूमि (1) अधिष्ठापन, भण्डारण और अन्य उपबन्धों जैसे कि विद्युत का निर्वातन, कर्मचारियों के आवास के लिए अपेक्षित भूमि का प्रबन्ध इत्यादि विकासकर्ता द्वारा स्वयं की जायेगी।
(2) 100 किलोवॉट तक की विद्युत परियोजना के लिए अनुमत अधिकतम भूमि लगभग एक हजार वर्ग मीटर से अधिक नहीं होगी एवं 250 किलोवाट तक की विद्युत परियोजनाओं के लिये अधिकतम भूमि 2000 वर्ग मीटर होगी।
21. परियोजना के वाणिज्यिक प्रवर्तन हेतु समय सारणी विभिन्न गतिविधियों के लिए आवेदन करने से लेकर परियोजना के वाणिज्यिक प्रवर्तन के प्रारम्भ तक की समय अनुसूची निम्न प्रकार होगी—
(1) निविदा जारी तारीख (शून्य तारीख)— निविदा के लिए अधिसूचना
(2) आवेदन पत्रों का जमा करना (शून्य तारीख + 45 दिन)
(3) निविदाओं का मूल्यांकन और राज्य स्तरीय समिति का अनुमोदन—(शून्य तारीख + 75 दिन)
(4) आबंटन पत्र का जारी किया जाना (शून्य तारीख + 90 दिन)
(5) प्रतिभूति का जमा करना और अनुबन्ध तथा आपसी समझौते पर हस्ताक्षर (शून्य तारीख + 135 दिन)

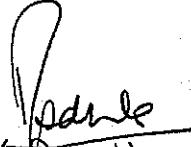
- (6) अपेक्षित अनापत्ति/अनुमोदन प्राप्त किया जाना (यदि कोई हो) (आबंटन जारी पत्र की तारीख + 180 दिन)
- (7) वित्तीय समापन (आबंटन पत्र जारी करने की तारीख + 300 दिन)
- (8) वाणिज्यिक संचालन तारीख (आबंटन पत्र जारी करने की तारीख + 540 दिन)
- 22.** अनुश्रवण और मूल्यांकन प्रक्रिया स्वीकृत परियोजनाओं के क्रियान्वयन की देख-रेख, मूल्यांकन और अनुश्रवण इस परियोजना के लिए संरचित जिला स्तरीय नियोजन एवं अनुश्रवण समिति (परिशिष्ट-1) द्वारा किया जायेगा।
- 23.** पिरूल (चीड़ की झड़ी हुई पत्तियों) एवं अन्य बायोमास संझारों की स्थापना पिरूल (चीड़ की पत्तियों) चार माह की सीमित अवधि के दौरान चीड़ के पेड़ों से गिरती है। इस प्रकार विद्युत संयंत्र की आवश्यकतानुसार पूरे वर्ष इसकी उपलब्धता के लिए आठ माह की अवधि हेतु भण्डारण किये जाने की आवश्यकता होगी। इसकी विशाल मात्रा होने की वजह से आग पकड़ने की सम्भावना के दृष्टिगत यह आवश्यक होगा कि विकासकर्ता संगृहीत कच्चे माल को यथा शीघ्र (एक सप्ताह के भीतर) भण्डारण क्षेत्र से परियोजना इकाई के स्थान तक परिवहन करना सुनिश्चित करें।
- 24.** बीमा इस नीति के अधीन आबंटित परियोजना के निष्पादन और संचालन के लिए सफल निविदादाता द्वारा अपनी लागत पर बीमा किया जायेगा।
- 25.** विविध
- (1) उत्तराखण्ड में अवस्थित औद्योगिक इकाईयों के आवेदन पत्र और स्वयं के प्रयोग के लिए पिरूल (चीड़ की झड़ी हुई पत्तियों) पर आधारित विद्युत संयंत्र, ब्रिकेटिंग अथवा बायो आयल इकाई स्थापित करने के इच्छुक व्यक्ति इस नीति में उल्लिखित अन्य शर्तों और निर्बन्धनों के पूर्ण करने के अध्याधीन चयन प्रक्रिया से गुजरे बिना सीधे स्वीकार किये जा सकेंगे।
- (2) उत्तराखण्ड की सरकार में किसी राज्य स्वामित्व उपक्रम को कोई परियोजना आबंटित करने का अधिकार सुरक्षित होगा।
- (3) वाणिज्यिक संचालन की तारीख से एक वर्ष की अवधि पूर्ण होने तक फर्म/कम्पनी में निदेशकों को बदलने के लिए अनुमति नहीं दी जायेगी। फर्म में किसी निदेशक की मृत्यु होने की दशा में नोडल अभिकरण के अनुमोदन के पश्चात् नया निदेशक नियुक्त किया जा सकेगा।
- (4) जे.वी./कन्सोर्टियम के मामले में केवल एक मुख्य सदस्य होगा जो कन्सोर्टियम/जे.वी. में कुल अंश का 26 प्रतिशत उपलब्ध करायेगा और इस प्रकार कन्सोर्टियम/जे.वी. के अन्य सदस्यों द्वारा पदाविहित किया जायेगा तथा परियोजना के वाणिज्यिक संचालन की तारीख के एक वर्ष तक परिवर्तित नहीं किया जायेगा।
- (5) परियोजना के प्रारम्भ होने की तारीख से एक वर्ष तक किसी अन्य विकासकर्ता को परियोजना स्थल के बदलने की अनुमति नहीं होगी। यदि किसी मामले में कोई विकासकर्ता किसी कारण से किसी अन्य

विकासकर्ता को उक्त अवधि से पूर्व परियोजना का विक्रय/अन्तरण करता है तो परियोजना का आबंटन निरस्त हो जायेगा और जमा प्रतिभूति जब्त हो जायेगी। अग्रत्तर यह भी कि सम्बन्धित स्थल के लिए विद्यमान नीति के अनुरूप नयी निविदा आमन्त्रित की जायेगी।

- (6) राजपत्र में इस नीति के प्रकाशन की तारीख से पूर्व आवंटित परियोजनाएं नियमित रूप से जिस नीति के अन्तर्गत उन्हें आवंटित किया गया था से आच्छादित रहेगी और इस नीति के अन्तर्गत वे लाभ के लिए अर्ह नहीं होंगे।
- (7) बिना वैध कारणों से विहित समय सूची के अनुरूप आवंटित परियोजना के विभिन्न स्तरों की पूर्णता को प्राप्त करने में किसी विकासकर्ता के मामले में जमा प्रतिभू जब्त कर ली जायेगी और आवंटन निरस्त हो जायेगा।
- (8) आबंटन की तारीख से 20 वर्ष की अवधि के लिए विकासकर्ता को परियोजना दी जायेगी और उसके अंत में उत्तराखण्ड की सरकार को समस्त उपकरण, मशीनें, निष्क्रान्त, प्रबन्धन और अन्य सुविधाएं वापस हो जायेगी।
- (9) यथा सम्भव वन पंचायत, स्थानीय समुदाय स्थानीय स्वयं सहायता समूह, सी.बी.ओ. को वनों की सतह से पिरूल (चीड़ की झड़ी हुई पत्तियां) संकलित करने के लिए प्राथमिकता दी जायेगी।

26. नीति के उपबन्धों का संशोधन/ शिथिलीकरण/ अर्थान्वयन

सरकार को इस नीति के अधीन प्राविधानों को संशोधन/शिथिलीकरण/अर्थान्वयन करने की पूर्ण शक्ति होगी।


(राधिका झा)
सचिव

Government of Uttarakhand
 Energy Section-01
 No. 901/1/2018/03-06(05)/07/2004
 Dehradun : Dated : 3, Aug 2018

Policy for Power Generation from Pirul (Pine Leaves) and Other Biomass-2018

INTRODUCTION

Generation and access to power are directly linked to the progress of a country and are vital ingredients for its economic development. As such, greater emphasis is laid on the access to power in policy planning for all strata of the economy resulting in its all round development. With the demand for power increasing constantly world over, the stock of fossil fuels, presently used for generation of power, is continuously depleting. As such, in recent years greater thrust is being laid on generation of power through alternative fuels which besides being renewable & bio-degradable in nature have several other economical & environmental benefits vis-a-vis conventional fuel.

Uttarakhand is highly rich in availability of pine leaves as bio-mass. Out of the total forest area in the State, 16.36 percent (399329 Hectare) is covered by Chir Pine forests. As per the estimates over 15 Lakh MT Pine leaves is generated annually in Reserve and Van Panchayat forests (excluding wild life area). Therefore, even if about 40 percent of the estimated quantity is taken as collectible quantity after making sufficient provisions for traditional uses; about 6 Lakh MT is available for industrial use. Apart from Pine Leaves, about 8 Lakh MT of other Biomass (Agricultural Crop Residues, Lantana, etc.) is also available for industrial purposes.

Based on above, the State has the potential of producing over 150 MW of power annually from the biomass. This untapped potential of generating power from bio-mass based projects of capacities up to 250 kW and the briquetting/bio-oil units of capacities up to 2000 MT per annum can help to meet not only the local power needs but also could be an effective means for livelihood and revenue generation.

Therefore, to promote biomass based power projects in the State, it is essential to formulate a comprehensive policy which aims to accelerate growth of biomass based power projects in Uttarakhand by providing a suitable environment for all the stakeholders.

OBJECTIVES

In view of the availability of pine leaves and other biomass in abundance in the State of Uttarakhand and its suitability for power generation, the policy seeks to fulfil the following objectives:

- (1) To harness the environment friendly renewal energy resources and enhance their contribution to the socio-economic development of the State.

- (2) To mitigate forest fires caused by pine leaves which results in huge loss to environment, fauna and flora.
- (3) To reduce ecological degradation being caused by pine leaves.
- (4) To promote generation of renewable power using pine leaves and other biomass
- (5) To create avenues of employment in the rural parts of the State thereby checking migration from the state.
- (6) To create conducive conditions for enhancing private sector & community participation in power generation using pine leaves and other biomass as a renewable source of power in the State. In particular —
 - (i) To meet and supplement rural power needs through sustainable RE projects.
 - (ii) To provide decentralized power supply to agriculture, small industries commercial and household sector.

TARGETS

Pine leaves and other biomass based power generation is a new initiative; and to start with this policy envisages achieving following goals by the year 2030 :-

- Setting-up of power projects of 1 MW by 2019
- Setting-up power projects of 5 MW by 2021
- Setting-up power projects of 100 MW by 2030
- Setting up of 50 Biomass briquetting/bio-oil plants of maximum 2000 MT per annum capacity by 2030.

1. **Short title, commencement and applicability**
 - (1) The policy shall be known as "Policy for Power Generation from Pine Leaves and Other Biomass – 2018"
 - (2) The policy shall come into operation with effect from its publication in the State Gazette, and will remain in force until superseded or modified by another policy.
 - (3) The policy shall be applicable to all pine leaves and other biomass based power generation and briquetting/bio-oil projects set-up in Uttarakhand.

2. **Definitions**

Following expressions used in the Policy would have meanings assigned to them as defined hereunder :-

- (a) **'Applicant/Bidder'** means JV/Consortium with CBOs or any other eligible agencies other than CBOs intending to participate for the installation of pine leaves & other biomass based power project in the State of Uttarakhand under this policy;
- (b) **'Pine Leaves and other Biomass'** means the leaves fallen from pine tree and lantana;
- (c) **'Biomass based Power Project'** means power projects with capacities up to 250 kW in the State of Uttarakhand;

- (d) **'Briquetting/Bio-oil Project'** means biomass based briquetting/bio-oil plant of capacity up to 2000 MT per annum in the State of Uttarakhand;
- (e) **'CERC'** means the Central Electricity Regulatory Commission of India, constituted under sub-section (1) of Section 76 of the Electricity Act, 2003, or its successors;
- (f) **'Community Based Organisation (CBOs)'** means Van Panchayat, Gram Panahayat, Self Help Groups (SHGs) and community based organization of their above level federations;
- (g) **'DISCOM'** means the licensee authorized to Operate and Maintain a distribution system for supplying electricity to the consumers of Uttarakhand;
- (h) **'Developer'** means JV/Consortium with CBOs or any other eligible agencies other than JV/Consortium with CBOs who has been allotted the pine leaves & other biomass based power project in the state of Uttarakhand under this policy;
- (i) **'DPR'** means Detailed Project Report;
- (ii) **'Forest Department'** means the Department of Forest of Government of Uttarakhand;
- (k) **'Government'** means Government Of Uttarakhand;
- (l) **'Gram Panchayat'** means the Elected local body under Panchyat Raj Act, as amended from time to time in the State of Uttarakhand;
- (m) **'Interconnection point'** means interface point of biomass based power project with the transmission system or distribution system which shall be line isolator on outgoing feeder on HV side of generator transformer as defined in UERC (Tariff and Other Terms for Supply of Electricity from Renewable Power Sources and non-fossil fuel based Co-generating Stations) Regulations, 2013 or as amended from time to time;
- (n) **'MoU'** means the Memorandum of Understanding entered into between the Developer, Forest department and UREDA detailing all terms and conditions, responsibilities, detailed implementation schedule, etc. related to biomass based power or briquetting/bio-oil project;
- (o) **'Letter of Award (LOA)'** means letter of award for the project to be given by UREDA to the successful developer;

- (p) 'PAC' means Project Approval Committee constituted by the Government of Uttarakhand;
- (q) 'Policy' means the Policy for Power Generation from Pine Leaves and Other Biomass-2018, unless stated otherwise;
- (r) 'PPA' means Power Purchase Agreement signed between Discom of Uttarakhand (Uttarakhand Power Corporation Ltd.) and the project developer;
- (s) 'Project site/area' means the area in which the proposed project is located;
- (t) 'PTCUL' means the Power Transmission Corporation of Uttarakhand Ltd.;
- (u) "Quoted Tariff" means the Quoted Power Charges, as applicable, quoted by the bidder/applicant and shall be construed to be at the Interconnection Point;
- (v) 'State' means the State of Uttarakhand;
- (w) 'TAC' means Technical Appraisal Committee constituted by the Government of Uttarakhand and consisting of technical, financial and social experts;
- (x) 'UERC' means Uttarakhand Electricity Regulatory Commission, constituted under sub-section 1 of section 82 of the Electricity Act 2003, or its successors;
- (y) 'UREDA' means the Uttarakhand Renewable Power Development Agency, the designated State Nodal Agency of the Ministry of New & Renewable Power, Government of India that owns the mandate for implementation of all renewable power programmes in the state of Uttarakhand;
- (z) 'Van Panchayat'(VP) means the Elected local body under Uttarakhand Panchayati Van Niyamali 2005, as amended from time to time in the State of Uttarakhand;

The terms not defined above shall have their usual meaning.

3. Nodal Agency

Forest department and UREDA shall act as Nodal Agencies for the implementation of this policy in the State:

- A. The Department of Forest, shall be authorized for the followings :-
- (i) The activities connected with or incidental to identification of areas for collection of pine leaves and other biomass.
 - (ii) Provide consent to the project developers for collection of pine leaves and other biomass from

allocated area.

- (iii) Identification of project areas.
- (iv) Collection of levies, if any for biomass cleared from forests by project developers.

B. UREDA shall be authorized for the followings :-

- (i) Selection of developers for power generation and briquetting/bio-oil.
- (ii) Monitoring & supervision during execution.
- (iii) Facilitating the project developers for getting required clearances.
- (iv) Availing prevailing subsidies (if any) from central and state Government.

C. The Govt. of Uttarakhand shall act as facilitator for implementation of Pine Leaves and Other Biomass based Power Generation Program in the State.

4. Capacity Limit

The minimum capacity allocation to each developer shall be 10 kW and the maximum capacity allocation shall be 250 kW. However there shall not be any maximum capacity limit for project allocation to Central and State Govt. Agencies/Corporations.

5. Procedure for Identification of the Areas for Setting-Up Pine Leaves and other biomass based Power Generating Plants and briquetting/bio-oil units :-

- (1) While preparing the map, the concerned officials would also enunciate the potential capacity of the power generation or briquetting/bio-oil projects that can be set up utilising the biomass collected from the specific collection areas.
- (2) The district wise list of potential areas so identified shall be finalized in each district by a District level Planning & Monitoring Committee. This committee will also monitor and supervise the execution of the projects. **(Annexure-1)**.
- (3) The list of potential areas finalised by the District level committee shall be made available for allotment.

6. Procedure for Allotment of Areas for Development of Pine Leaves and Other Biomass based Projects :-

- (1) Allotment of project for generation of electricity :-
 - (i) The available areas shall be advertised to seek applications from any of the following entities individually or through forming Joint Venture/Consortium firm with any CBO of the identified area :
 - (a) Societies of Uttarakhand (Registered under the Societies Registration Act 1860).
 - (b) Entity registered under UP Cooperative Act 1965.
 - (c) Entity registered under Uttarakhand Self reliant

Cooperative Act-2003.

- (d) Proprietary/Partnership / Pvt. Ltd. Firms registered in the State of Uttarakhand.
- (e) Industry registered in District Industries Offices of Uttarakhand including Resin Units.
- (ii) However the CBO should have atleast 26% stake in Joint Venture/Consortium firm.
- (iii) The applications shall be invited from the eligible applicants as per prescribed application format (**Annexure-2(a & b)**). They shall submit their proposals in two separate envelopes containing all the required documents/information. The first envelope shall contain the filled application form (as prescribed in **Annexure-2(a)**), document/evidence regarding technical and financial capability, and processing fee etc. The second envelope (as prescribed in **Annexure-2(b)**) shall contain only price/financial bid mentioning the Levellised quoted fixed Tariff at the Interconnection Point.
- (iv) UERC from time to time declared the levelised Rate of Fixed Charges and variable charges for biomass gasifier projects. The rate of fixed charges is levellised for the life of the project and the rate of variable charges varies with some normative escalation in each year. The applicant should only quote levellised fixed tariff at the interconnection point in price/financial bid in second envelope. The rate of variable charges for each year would be the same as determined by UERC from time to time.
- (v) The Levellised Quoted Fixed Tariff shall not be more than the rates specified by the UERC in "UERC (Tariff and Other Terms for Supply of Electricity from Renewable Power Sources and non-fossil fuel based Co-generating Stations) Regulations, 2013". The Levellised Quoted Fixed Tariff shall be an all-inclusive fixed tariff up to the Interconnection Point and no exclusions shall be allowed. The applicant shall take into account all costs including capital and operating costs, statutory taxes, levies, duties while quoting such Tariff. It shall also include any applicable transmission costs and transmission losses (if any) from the generation source up to the Interconnection Point.
- (vi) The applicant with the lowest Levellised Fixed Tariff for 20 years shall be declared as the Successful developer for the

quantum of power (in kW) offered by such applicant in its Financial Bid.

- (vii) Applicants eligible for setting up of project for generation of electricity and In case, if the levelled fixed tariff quoted by two or more than two applicant are same then the preference for allotment of project shall be given to the JV/consortium firm formed with any CBO of the identified area.
- (2) In case of briquetting/bio-oil unit, any eligible applicants as described above in clause 6(1) may apply on the prescribed format as per **Annexure-3** along with the security amount of Rs. 100/- per MT capacity of the Briquetting/bio-oil Units.
- (3) Each application submitted by any applicant for power generation or briquetting or bio oil production shall be accompanied with a non-refundable Demand Draft of Rs. 2,000/- as non-refundable processing fees.
- (4) The proposal received within stipulated time frame from eligible applicants shall be scrutinized and shortlisted by the TAC (as defined in Annexure-4) based on the prescribed financial and technical criterion.
- (5) The final allotment of the project to the eligible applicants shall be done by the PAC, as defined in Annexure-5.
- (6) The successful applicants of power generation project will be deposit, the security amount of Rs. 1,000/- per kW.
- (7) The security amount will in the form of Bank Draft, FDR, CDR or Bank Guarantee issued by any Nationalized Bank in the favour of the Director, UREDA payable at Dehradun.
- (8) The Bank Guarantee shall be returned to the successful developer after successful commercial operation (COD) date of the project.
- (9) There shall be no bar on the agencies of the State Government and other Government entities from directly taking up implementation of pine leaves and other biomass based power projects/briquetting/bio-oil units at any site/area without offering the areas/sites.

Z. Evaluation/Pre-qualification Criteria

(1) Technical Qualification :-

Applicants shall be required to submit the proof of having technical tie-up with the suppliers of plant and machinery.

The proof submitted by the applicants in this regard should have detailed information about the technology.

(2) Financial Qualification (Net-worth) :-

Net-worth should be minimum Rs.10,000/- per kW of the proposed power project. The applicants shall be required to submit the proof of their financial capability duly certified by their bankers or certificate from Chartered Accountant for their network.

8. Selection and Finalization of Developers

- (1) The application received shall be evaluated by a TAC in line with the policy guidelines and the terms and condition contained in the document. The Committee may also co-opt Technical Expert(s) for the purpose of more effective screening of the bids received.
- (2) The list of applicants shortlisted by the above committee shall be submitted before the PAC for final selection and approval.
- (3) The letter of Allotment (LoA) to the developer shall be issued by the UREDA for submission of security amount and signing of MOU with UREDA and concerned DFO of forest department.
- (4) In case, the developer fails to deposit the security amount or signing of MoU within the stipulated time, the letter of allotment shall be deemed to have been cancelled.
- (5) The detail of implementation schedule, obtaining clearances, period of collection of biomass from forest, royalty & other levies of Forest Department, and other related information shall be defined in the MoU (as mentioned in **Annexure-6**)

9. Facilitation for Obtaining Required Clearances

The developer shall install the allocated projects in pursuance to the standing orders and guidelines of forest department from time to time. The developer shall be required to seek approvals/clearances from various departments, such as, Pollution Control Board, Forest Department, Revenue Department, Gram Panchayats, Industries Department, etc. before setting up the biomass based projects. The UREDA will facilitate and provide assistance for requisite clearances in a time bound manner through a single window mechanism.

10. Various Activities to be Performed

The developers shall have to perform following activities within a timelines as given under clause no. 21 of the policy :-

- | | |
|--|--|
| <p>by Developers
within prescribed
time</p> | <ol style="list-style-type: none"> (1) The developer shall obtain required statutory clearance and approvals (if any) for the proposed project. (2) The developer shall have to fulfil all financial requirements to achieve the financial closure of the project. (3) The developer shall have to complete and operate the project. (4) In case, the developer fails to obtain clearances/approvals or achieve the financial closure or commissioning of the project within stipulated time, UREDA may consider the cancelling the LoA and forfeiting the security deposit. |
| <p>11. Incentives/Benefits
Available under
the Policy</p> | <ol style="list-style-type: none"> (1) The pine leaves and other biomass based power generation units setup under the Uttarakhand State Policy for Power Generation from Pine Leaves-2018 shall be treated as an industry and would be entitled to the benefits prescribed under the prevailing Industrial Promotion Policy of Government of India and Uttarakhand micro, small, medium enterprise policy-2015, as and where applicable. (2) The developer shall be eligible as per for Central Financial Assistance as per the standing Guidelines of Ministry of New and Renewable Power (MNRE) Government of India. (3) The developers shall be exempted from payment of electricity duty on the electricity generated by the power plant for 10 year only after commissioning. (4) If the power generation unit is set up in private land, the developer shall be exempted from payment of stamp duty for registration of documents. In case developer used this land for other purpose, the amount of stamp duty shall be recovered from the developer. (5) Van Panchayat shall have to collect pine leaves and other biomass through human resources only (not from any automatic plant), for which light tools can be used. For the collection of forest produce, such equipment shall not be allowed to be taken in the forest area due to which forest area are prone to immediate for future forest. (6) UREDA/Forest Department shall support the training & capacity building activities for CBOs on various issues related to setting-up of biomass based projects. (7) The tentative cost economics of 25 kW Pine Needle based power plant has been prepared and mentioned in Annexure-7. This information is tentative and may be |

changed on the basis of technology or equipment to be installed at the site.

12. Benefits Under Clean Development Mechanism (CDM)

Keeping in view the environment friendly nature of these projects, the developers shall be eligible to claim the benefits available under the Clean Development Mechanism (CDM). The project developer shall pass on the benefits of Clean Development Mechanism as per the directions provided by CERC/UERC from time to time.

13. Integration of Renewable Power Programme with Other Schemes Operating in the State of Uttarakhand

Forest fires have been seen to be almost regular features which are caused mainly due to presence of pine leaves in the forests, implying that there is utmost need to remove pine leaves from forest floor on a regular basis. For this purpose, concerted efforts shall be made by concerned Government departments to integrate the schemes being operated by them with the pine leaves collection activity by the local community.

Moreover, in case of SHGs and their above level federations, schemes like MGNREGS, NRLM and other Community development based Centrally/State /EAP funded schemes may also be integrated with this scheme for creation of infrastructure and other financial support. Interest subvention schemes of Central Government/State Government for financial inclusion support to CBOs shall also be integrated with this scheme.

14. Tariff

(1) The tariff of electricity shall not be more than the tariff notified by the UERC as amended from time to time. The electricity generated by the biomass based power plants, will be purchased by UPCL. In pursuance of this a PPA will be signed by the power plant developers with UPCL as per terms and conditions contained therein.

(2) In case of third party sale within the State/captive use, the power purchase agreement shall be executed between the power producer and the procurer on mutually agreed rates. In addition to this applicable green power cess shall also to be paid by the developer, if the power purchased from outside the state.

(3) A separate agreement will be executed for banking of power with UPCL for such banking. The wheeling agreement with Power Transmission Corporation of Uttarakhand Ltd. (PITCUL)/UPCL/or with other grid or network as appropriate will be executed separately.

15. Wheeling Charges/Sub-charges

The wheeling shall be applicable as decided by UERC from time to time.

- 16. Open Access** If open access is granted to any of the developers, they shall have to pay the applicable open access charges and losses as approved by UERC from time to time. However, the cross subsidy surcharge shall not be applicable for open access obtained for third party sale within the State.
- 17. Third Party Sale** Third party sale will be eligible as per Electricity Act 2003 and orders by the UERC, from time to time, for which purchase rate can be mutually decided between the developer and the procurer.
- 18. Metering of Electricity** Metering arrangement shall be made as per Central Electricity Authority (installation and operation of meters) Regulation 2006, the grid code, the metering code and other relevant regulations issued by UERC/CERC in this regard.
- 19. Power Evacuation and Grid Interfacing Facility** Power evacuation and grid interfacing arrangements shall be as per the regulation/procedures defined by UERC and as amended from time to time.
- 20. Land for Installation of Plant**
- (1) The arrangement of land required for installation, storage and other provisions, such as, evacuation of power, staff quarters, etc. shall be made by the developers themselves.
 - (2) The maximum land allowed for power projects up to 100 kW shall be around 1000 sq. mt. and for projects more than 100 kW and up to 250 kW the maximum land allowed will be 2000 sqm.
- 21. Timelines for Achieving Commercial Operation of the Project** The timeline for various activities starting from inviting applications till commencement of commercial operations of the projects shall be as under :-
- (1) Notification for invitation of proposals — proposal invitation issue date (Zero Date)
 - (2) Submission of applications—[Zero Date + 45 days]
 - (3) Evaluation of applications and approval of State level committee—[Zero Date + 75 days]
 - (4) Issue of LoA —[Zero Date + 90 days]
 - (5) Submission of security deposit and Signing of MoU—[Zero+ 135 days]
 - (6) Obtaining required clearances/approvals (if any)—[LoA issue Date+ 180 days]
 - (7) Financial Closure —[LoA issue Date+ 300 days]
 - (8) Commercial operation date—[LoA issue Date + 540 days]
- 22. Monitoring and Evaluation Mechanism** Overseeing, evaluation and monitoring the implementation of sanctioned projects shall be done by District level Planning and Monitoring Committees constituted for the purpose (Annexure-1).

23. Establishment of Pine Leaves and Other Biomass Banks

Pine Needles (pine leaves) fall from pine trees during the limited four month period. Thus, as per the requirement of electrification plant it shall be required to be stored for an entire period of eight months for its availability throughout the year. Due to its huge volume, it will be necessary in view of the possibility of catching fire, ensure that the stored raw material is transported from the storage area to the location of the project unit as soon as possible (within one week).

24. Insurance

The execution and operation of the project allotted under this policy shall be insured by the successful developer at their own cost.

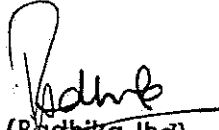
25. Miscellaneous

- (1) The applications of the industrial units located in Uttarakhand and willing to setup pine needle based power plant, briquette/bio oil plant for their captive use, may be accepted directly without going into selection criteria subject to compliance of the other terms and conditions contained in this policy.
- (2) The Government of Uttarakhand reserves the right to allot any project to a State owned enterprise.
- (3) The permission for changing the directors in the firm/company shall not be permitted till the completion of 1 years from the COD. In case death of any director in the firm, new director may be appointed after approval of Nodal agency.
- (4) In case of JV/Consortium, there shall be only one Lead Member, who commits at least 26% equity stake in the Consortium/JV and so designated by other Member(s) of the Consortium/JV and cannot be changed till 1 (one) year of the Commercial Operation Date (COD) of the Project.
- (5) The permission for transferring the projects to any other developer shall not be permitted till one year operation after the commissioning date of the project. In case any developer, for any reason, sells/transfers his project before the said period to some other developer, the allotment of the project shall be cancelled and the security deposit shall be forfeited. Further, also that the fresh applications shall be invited as per the existing policy for the concerned area/site.
- (6) Projects allotted before the date of publication of this Policy in the Official Gazette shall continue to be governed by the Policy under which they were allotted and shall not be eligible for incentives under this Policy.

26 Amendments/
Relaxation/
Interpretation of
Provisions of the
Policy

- (7) In the event a developer fails to achieve the various stages of completion of the allotted project as per the prescribed time schedule without valid reasons, the security deposited shall be forfeited and the allotment would be cancelled.
- (8) Projects would be offered to developers for a period of 20 years from the date of allocation at the end of which they shall revert to the Government of Uttarakhand alongwith all equipments, machineries, evacuation arrangements and all other facilities.
- (9) As far as possible, the Van Panchayats, local communities, local SHGs, CBOs, Cooperative societies shall be given preference in the collection of Pine Leaves from forest floor.

Government of Uttarakhand shall have powers to amend/ relax/ interpret provisions under the policy.


(Radhika Jha)
Secretary

भारत निर्वाचन आयोग
ELECTION COMMISSION OF INDIA

TEL: 011-23052246
Fax 011-23052001
Website: www.eci.gov.in

निर्वाचनसदन
अशोकरोड, नई दिल्ली-110001
NirvachanSadan
Ashoka Road, New Delhi-110001

No. 464/INST/2022/EPS

Dated: 8th February, 2023

To

The Chief Electoral Officers,
all States/UTs

Subject: Requisition of vehicles, premises etc. during conduct of elections to Lok Sabha, Legislative Assemblies, Legislative Councils, election to President of India and Vice-President of India and Bye Elections - reg.

Reference:

Commission's Instructions on requisition of vehicles and premises:

1. No. 458/84 dated 06.11.1984
2. No.464/INST/2008-EPS dated 26.12.2008
3. No.576/26/2004/PLN-I/136C/1361 dated 26.03.2004
4. No.437/6/INST/2013-CC&BE dated 20.09.2013
5. No.4/98/J.S.II dated 10.03.1998
6. No.464/INST/2022/EPS dated 01.07.2022

Govt. of India's Instructions on requisition of Vehicles and Premises:

7. Finance Ministry's OM No. 64(7)-Ins.1/98 dated 24.02.1998
8. M/o Law & Justice O.M. No. G. 27031 (6)/ 87-B & A dated 12.11.1986
9. M/o Law & Justice O.M. No.G. 27031 (6)/ 87-B & A dated 17.12.1987

Madam/Sir,

During conduct of elections in the State, there is additional requirement of premises and vehicles etc. for various purposes. To meet this additional requirement, Section 160 of the Representation of the People Act, 1951 empowers the State Government to requisition premises or any vehicle or vessel in connection with elections.

1. Legal Provisions

Sections 160 to 167 of the Representation of the People Act, 1951 contain various legal provisions related to requisition.

Under section 160 of the Representation of the People Act, 1951, the State Governments are empowered to requisition premises or any vehicle or vessel in connection with an election in that State.

The word "premises" means any land, building or part of the building and includes a hut, shed or other structure or any part thereof;

"Vehicle" means any vehicle used or capable of being used for the purpose of road transport whether propelled by mechanical power or otherwise.

Section 160 of R. P. Act, 1951: Requisitioning of premises, vehicles, etc., for election purposes:

"(1) If it appears to the State Government that in connection with an election held within the State—

(a) any premises are needed or are likely to be needed for the purpose of being used as a polling station, for counting, for the storage of ballot boxes, voting machines (including voter verifiable paper audit trail) and poll related material after a poll has been taken, accommodation for security forces and polling personnel ;
or

(b) any vehicle, vessel or animal is needed or is likely to be needed for the purpose of transport of ballot boxes to or from any polling station, or transport of members of the police force for maintaining order during the conduct of such election, or transport of any officer or other person for performance of any duties in connection with such election, the Government may by order in writing requisition such premises, or such vehicle, vessel or animal.

Provided that such premises shall be requisitioned after the issuance of the notification by the Election Commission under

section 30 for such election till the date notified under clause(e) thereof

Provided further that no vehicle, vessel or animal which is being lawfully used by a candidate or his agent for any purpose connected with the election of such candidate shall be requisitioned under this sub-section until the completion of the poll at such election."

Section 161 of R. P. Act, 1951: Payment of Compensation-

(1) Whenever in pursuance of section 160 the State Government requisitions any premises, there shall be paid to the persons interested compensation the amount of which shall be determined by taking into consideration the following, namely:

- (i) the rent payable in respect of the premises or if no rent is so payable, the rent payable for similar premises in the locality;
- (ii) if in consequence of the requisition of the premises the person interested is compelled to change his residence or place of business, the reasonable expenses (if any) incidental to such change

Section 166 of R. P. Act, 1951: Delegation of functions of the State Government with regard to requisitioning

The State Government may, by notification in the Official Gazette, direct that any powers conferred or any duty imposed on that Government by any of the provisions of sections 160 to 165 shall, under such conditions, if any, as may be specified in the direction, be exercised or discharged by such officer or class of officers as may be so specified.

Section 167 of R. P. Act, 1951: Penalty for contravention of any order regarding requisitioning

If any person contravenes any order made under section 160 or section 162, he shall be punishable with imprisonment for a term which may extend to one year, or with fine, or with both.

2. Payment of Charges**(i) For Requisition of Vehicles under the jurisdiction of Central Govt**

In case of requisition of vehicles from Central Govt. offices as well as autonomous/statutory bodies and Public Sector Undertakings under the jurisdiction of the Central Govt., no hire charges may be preferred whenever their vehicles are requisitioned by the concerned State Government or Union Territory Administration. However, cost of petrol, oil and minor repairs during the period of requisition would be borne by the concerned State Government (Ministry of Law and Justice (Legislative Department), (Budget and Accounts Unit) O.M. NO.G. 27031(6)/87-B&A dated 17.12.1987.

(ii) For Requisition of Transport Vehicles (Private):

The State Government shall compensate the owner of the vehicle determined on the basis of the fares or rates prevailing in the locality for the hire of such a vehicle. Rates for the requisitioning of vehicles to be revised from time to time taking into account the escalation of costs and payment to owners of vehicles should be made immediately after completion of election.

(iii) Payment of Charges for Requisition of Premises

No charges/rent, etc., shall be paid, if any Central/State Government buildings or premises are requisitioned for the purpose of elections (Ministry of Law and Justice (Legislative Department) (Budget and Accounts unit) O.M No.G.27031(6)/87-B & A dated 12.11.1986.

For requisition of private premises, payment of compensation will be done as per provisions of Section 161 of R. P. Act, 1951.

3. **Vehicles to be avoided from Requisition:**

Vehicles of UPSC and the vehicles of educational institutions which are specifically meant for carrying the students from their residence to educational institution will be requisitioned for election duty only in unavoidable circumstances and as a last resort.

4. **Vehicles to be exempted:**

Vehicles of World Health Organisation, UNICEF and all the organisations of UN, All India Radio, Doordarshan, Forest Department (Wild life sanctuaries, National sanctuaries and National Games Park) will not be requisitioned for election duty.

No vehicle, vessel or animal which is being lawfully used by a candidate or his agent for any purpose connected with the election of such candidate should be requisitioned (Section 160(1) proviso of R.P Act, 1951).

5. **Payment of compensation in case of accident/damage/loss-
Liability of Insurance:**

In this regard, the Commission's letter No.4/98/J.S-II dated 10.03.1998 may be referred to wherein, order of Ministry of Law enclose herewith a copy of O.M. No.64 (7)-Ins.I/9 dated 24.2.98 of Ministry of Finance, Department of Economic Affairs which can be read as under:

"The matter has been examined in consultation with General Insurance Corporation of India. The following three situations may arise in respect of private vehicles requisitioned for election duty:

(1) The vehicles so requisitioned may have been comprehensively insured, which is not compulsory.

(2) The insurance cover may be against third party risk only, which is compulsory.

(3) The vehicle may be uninsured in breach of provisions of section 146 of Motor vehicles Act.

It may be pointed out that while revising the Motor Tariff in the year 1990, the standard exclusion regarding insurance company liability during the period of requisition or commandeering by the Government for any purpose has been deleted from; the insurance policy and thus there is no need for the endorsement on the policy during the period of requisition. The Motor insurance policy which may be in force in respect of vehicles requisitioned for election duty need not be amended and only a notice to the concerned insurance company by the insured for the vehicle to the effect that the vehicle has been requisitioned will suffice.

As regards vehicles falling under category (3) above, the Election Commission may ascertain the insurance status of the vehicles before election."

The abovesaid instructions regarding requisition of premises, vehicles etc. are being issued by revising, consolidating and in supersession of all previous instructions issued by the Commission. These instructions shall be brought to the notice of all concerned for strict compliance during elections to Lok Sabha, Legislative Assemblies, Legislative Councils, elections to the President of India & Vice-President of India and Bye-elections.

Yours faithfully,


(AJAY KUMAR VERMA)
SECRETARY

शीर्ष प्राथमिकता
संख्या- 220 /X- 2-2024-21(10)2020-E-18060

प्रेषक,
आर०के० सुधांशु,
प्रमुख सचिव,
उत्तराखण्ड शासन।

सेवा में,
समस्त जिलाधिकारी,
उत्तराखण्ड।

वन अनुभाग-2

देहरादून: दिनांक: 6 फरवरी, 2024

विषय:- प्रदेश में वनाग्नि की रोकथाम एवं प्रभावी नियंत्रण किये जाने के सम्बन्ध में।
महोदय,

उपरोक्त विषयक आप अवगत हैं कि वनों में अग्नि दुर्घटनाओं से प्रतिवर्ष बहुमूल्य राष्ट्रीय वन सम्पदा की अपूरणीय क्षति होती है। वनों में अग्नि की रोकथाम के लिए यद्यपि वन विभाग द्वारा प्रभावी कार्यवाही सुनिश्चित की जाती है, परन्तु वनाग्नि पर नियंत्रण का दायित्व केवल वन विभाग द्वारा निर्वहन किया जाना सम्भव नहीं है। इस वर्ष शीतकाल में प्रदेश में वर्षा न होने, आर्द्रता में कमी, सूखी ठण्ड एवं लम्बे Dry Spell होने के कारण वर्तमान वनाग्नि सत्र में उत्तराखण्ड के वनों में वनाग्नि की अधिक घटनायें प्रकाश में आने की सम्भावना है, जिसके नियंत्रण हेतु वन विभाग के सम्बन्धित अधिकारियों/कार्मिकों द्वारा युद्ध स्तर पर कार्यवाही करते हुए एस०डी०आर०एफ०, पैरामिलिट्री फोर्स तथा आपदा QRT का सहयोग लिया जाना सम्भावित है। जिलाधिकारियों के सक्रिय सहयोग के बिना वनाग्नि की घटनाओं पर प्रभावी नियंत्रण सम्भव नहीं है।

2- वन विभाग द्वारा वन क्षेत्रों की वनाग्नि हेतु संवेदनशीलता का आंकलन करते हुए Forest Fire Risk Zonation Mapping किया गया है, जिसके फलस्वरूप जनपद अल्मोड़ा, पिथौरागढ़, चम्पावत, बागेश्वर, पौड़ी, टिहरी एवं उत्तरकाशी चीड़ बाहुल्य वन क्षेत्र उपलब्ध होने के कारण अत्यन्त संवेदनशील है। वनाग्नि सत्र-2024 में उपलब्ध वित्तीय संसाधनों का प्रभावी उपयोग करते हुए वनाग्नि के सुचारु रूप से नियंत्रण/रोकथाम हेतु प्रभावी कदम उठाये जाने की आवश्यकता है।

3- अतः प्रदेश में वनाग्नि घटनाओं की रोकथाम एवं प्रभावी नियंत्रण हेतु निम्नलिखित दिशा-निर्देशों के अनुसार प्रभावी कार्यवाही सुनिश्चित करने का कष्ट करें:-

1. उत्तराखण्ड शासन, वन एवं पर्यावरण अनुभाग-2 के शासनादेश संख्या-554/1(2)व०ग्रा०वि०/2004-9(22)/2001, दिनांक 27 मार्च, 2004 द्वारा वनाग्नि सुरक्षा हेतु जिलास्तरीय, विकासखण्ड एवं वन पंचायत स्तर पर समितियों के गठन हेतु निर्देश निर्गत किये गये हैं। शासनादेश के अनुसार इन समितियों का गठन तथा इनके स्तर से वनाग्नि

संख्या-220/X-2-2024-21(10)2020-E-25033

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड।
2. प्रमुख वन संरक्षक, वन्यजीव, उत्तराखण्ड।
3. प्रमुख वन संरक्षक, वन पंचायत, उत्तराखण्ड।
4. आयुक्त, कुमाऊँ/गढ़वाल उत्तराखण्ड।
5. सचिव, आपदा प्रबन्धन, उत्तराखण्ड शासन।
6. मुख्य वन संरक्षक, वनाग्नि एवं आपदा प्रबन्धन, उत्तराखण्ड।
7. मुख्य वन संरक्षक- कुमाऊँ/गढ़वाल।
8. समस्त वन संरक्षक/निदेशक, उत्तराखण्ड।
9. समस्त वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक, उत्तराखण्ड।
10. समस्त प्रभागीय वनाधिकारी/उप निदेशक, उत्तराखण्ड।
11. निदेशक, एन0आई0सी0, उत्तराखण्ड सचिवालय।
12. गार्ड पत्रावली।

Signed by Satya Prakash
Singh

Date: 03-02-2024 16:43:45

(सत्यप्रकाश सिंह)

उप सचिव,

श्रीमती निधि 9645
Seen hile
07/2/24

1/2023-20/2024

संख्या- 615 / X-2-2024-21(10)2020-E-18060

प्रेषक,

रमेश कुमार सुधांशु,
प्रमुख सचिव,
उत्तराखण्ड शासन।

सेवा में,

समस्त जिलाधिकारी,
उत्तराखण्ड।

वन अनुभाग-2

देहरादून: दिनांक: 05 अप्रैल, 2024

विषय- प्रदेश में वनाग्नि की रोकथाम एवं प्रभावी नियंत्रण हेतु वन विभाग के कार्मिकों (विशेष रूप से फील्ड कार्मिकों) एवं वाहनों को लोकसभा सामान्य निर्वाचन से मुक्त रखने एवं वनाग्नि की रोकथाम के संबंध में।

महोदय,

आप अवगत ही हैं कि प्रत्येक वर्ष ग्रीष्मकाल में उत्तराखण्ड के वनों में वनाग्नि घटनाएँ घटित होती हैं, जिससे उत्तराखण्ड की अपार जैव-विविधता एवं प्राकृतिक संसाधनों की अपूर्णीय क्षति होती है। इस वर्ष शीतकाल में प्रदेश में वर्षा न होने, आर्द्रता में कमी, सूखी टंड एवं लम्बे Dry Spell होने के कारण वर्तमान वनाग्नि सत्र-2024 में उत्तराखण्ड के वनों में वनाग्नि की अधिक घटनाएँ प्रकाश में आने की सम्भावना है। वनाग्नि नियंत्रण हेतु वन विभाग के अधिकारियों/कर्मचारियों द्वारा 24X7 युद्ध स्तर पर कार्यवाही की जाती है।

अतः इस संबंध में शासनादेश सं० 220 / X-2-2024-21(10)2020 दिनांक 03 फरवरी, 2024 (छाया प्रति संलग्न) के माध्यम से प्रदेश में वनाग्नि की रोकथाम एवं प्रभावी नियंत्रण किये जाने हेतु निर्गत दिशा-निर्देशों के बिन्दु सं० 18 का अनुपालन सुनिश्चित करते हुए कृपया वनाग्नि सत्र-2024 में वन विभाग के अधिकारियों/कर्मचारियों को (विशेष रूप से फील्ड कार्मिकों) एवं वाहनों को लोक सभा सामान्य निर्वाचन से ड्यूटी से मुक्त रखे जाने के संबंध में अग्रेत्तर आवश्यक कार्यवाही करने का कष्ट करें।

संलग्न: यथोपरि।

भवदीय

Signed by Ramesh Kumar
Sudhanshu

Date: 03-04-2024 12:46:37

(रमेश कुमार सुधांशु)
प्रमुख सचिव

30/2024
1/2022-01

संख्या एवं दिनांक उपरोक्त।

- प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-
1. प्रमुख वन संरक्षक (हॉफ) उत्तराखण्ड, देहरादून।
 2. मुख्य वन संरक्षक, वनाग्नि एवं आपदा प्रबन्धन, उत्तराखण्ड देहरादून।

(सत्यप्रकाश सिंह)
उप सचिव।

1/209262/2024

E-67528

संख्या-413 /XVIII-B-1/2024-12(4)/2024

प्रेषक,

डा० रंजीत कुमार सिन्हा,
सचिव,
उत्तराखण्ड शासन।

सेवा में,

समस्त जिलाधिकारी,
उत्तराखण्ड।

आपदा प्रबन्धन अनुभाग-1

देहरादून: दिनांक 07 मई, 2024

विषय:- वनाग्नि के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक आज दिनांक 06 मई, 2024 को मुख्य सचिव, उत्तराखण्ड शासन की अध्यक्षता में, जिसमें वन विभाग एवं अग्निशमन विभाग के प्रतिनिधि भी उपस्थित थे, का संदर्भ ग्रहण करने का कष्ट करें, जिसमें वन विभाग द्वारा वाटर टैंकर के माध्यम से पम्प लगाकर सड़कों के ऊपर एवं नीचे लगी आग को बुझाने का सुझाव दिया गया है।

2- उपरोक्त के अतिरिक्त बैठक में चर्चा के दौरान फायर एक्टीग्वीशर (Fire Extinguisher) से भी जंगलों में लगी छोटी-छोटी आग को बुझाने के सम्बन्ध में विचार-विमर्श किया गया। साथ ही जनजागरूकता बढ़ाने के लिये कुछ वाहनों को किराये पर लिये जाने पर विचार-विमर्श किया गया।

3- अतः उपरोक्तानुसार सम्पन्न बैठक में दिये गये निर्देशों के क्रम में मुझे यह कहने का निदेश हुआ है कि निम्नानुसार यथाशीघ्र कार्यवाही की जाय:-

- समस्त जिला आपदा प्रबन्धन अधिकारी घटनाओं के सम्बन्ध में सूचनायें प्राप्त करने के लिये निर्देशित किया जाय तथा डी.ई.ओ.सी. को 24x7 की तर्ज पर संचालित किया जाय एवं आवश्यकतानुसार विभिन्न विभागों के साथ तालमेल करते हुए सक्रिय रूप से वनाग्नि नियंत्रण में सहयोग लिया जाय।
- जिलाधिकारी आवश्यकतानुसार एन.डी.आर.एफ./एस.डी.आर.एफ. की टीम को सहयोग हेतु आमंत्रित कर सकते हैं, इस हेतु निर्धारित प्रक्रियानुसार कार्यवाही की जाय।
- शासनादेश संख्या-371/XVIII-B-1/2024 दिनांक 23 अप्रैल, 2024 के माध्यम से समस्त जनपदों के निवर्तन पर आवंटित धनराशि रू० 5.00 करोड़ प्रति जनपद की दर से राहत एवं बचाव मद में आवंटित धनराशि से रू० 50.00 लाख की धनराशि को क्षमता विकास मद में स्थानान्तरित करते हुए समस्त जिलाधिकारियों को निर्देशित

DISM1-GR/GR/7/2024-XVIII-B-1-Disaster Management Department

1/209262/2024

किया जाता है कि वन विभाग की आवश्यकतानुसार उपकरण आदि खरीद हेतु व्यय/वन विभाग को क्षमता विकास मद से आवंटित किया जा सकता है। आवंटित धनराशि का मानकीकरण पृथक से निर्गत किया जायेगा।

उपरोक्त आदेशों का कड़ाई से अनुपालन सुनिश्चित किया जाय।

भवदीय,

Signed by Ranjit Kumar
Sinha

Date: 07-05-2024 11:32:07

(डा० रंजीत कुमार सिन्हा)

सचिव।

संख्या— /XVIII-B-1/2024-12(4)/2024, तददिनांकित।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:—

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:—

1. - महालेखाकार, उत्तराखण्ड (लेखा एवं हकदारी) कौलागढ़, देहरादून।
2. - प्रमुख सचिव, वन विभाग, उत्तराखण्ड शासन।
3. - प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून।
4. - सचिव, मा. मुख्यमंत्री, उत्तराखण्ड।
5. - सचिव, वित्त विभाग (अनुभाग-5), उत्तराखण्ड शासन।
6. - स्टाफ आफीसर—मुख्य सचिव, उत्तराखण्ड शासन।
7. - आयुक्त, गढ़वाल एवं कुमाऊँ मण्डल, उत्तराखण्ड।
8. - अपर मुख्य कार्यकारी अधिकारी (प्रशासनिक शाखा), यू०एस०डी०एम०ए०, सचिवालय परिसर, देहरादून।
9. - समस्त आपदा प्रबन्धन अधिकारी, उत्तराखण्ड।
10. - गार्ड फाइल।

Signed by Vikram Singh
Yadav

Date: 07-05-2024 11:34:37

(विक्रम सिंह यादव)

संयक्त सचिव।

वनाग्नि शमन हेतु उपलब्ध उपकरण का विवरण (माह मार्च-2023 की स्थिति) :

क्र० सं०	उपकरण का नाम	उपकरणों की सं०
1	सावेल	1805
2	फायरस्टेक	14812
3	वाटर बोतल	5665
4	वनाग्नि प्रतिरोधक जैकेट	728
5	फेस मास्क	915
6	फायर बीटर	1697
7	फायर प्रोटेक्टिंग ग्लास (चलने)	376
8	पुलास्की	915
9	दूधनी	585
10	गैससायड	660
11	हेलमेट	3390

क्र० सं०	उपकरण का नाम	उपकरणों की सं०
12	सर्चलाइट / टर्च	2020
13	वाटर टैंक कैम्पर छोटा	43
14	बैग	2117
15	फस्ट एड बॉक्स	712
16	डांबोरी / फायर प्रोटेक्ट सूट	454
17	सैनेटाइजर	30
18	ट्रोन	37
19	लीफ क्लोवर	340
20	अन्य (जुले व बर्नी)	857
21	घुसहुक	264
22	डबलबीट एक्स	114

क्र० सं०	उपकरण का नाम	उपकरणों की सं०
23	फायर रेगिपंट क्लाय	49
24	दस्ताने	48
25	फायर झूल किट	64
26	फायर किट	59
27	वेटर पैरा गिटर	64
28	मोबाइल फोन	68
29	फायर प्रोटेक्ट सूट	51
30	पाजल / वराली	946
31	फायरिंग	76
32	बैलिया	172
33	दन्वाली	51
	कुल	40184

क्र०सं०	उपकरण का विवरण	वृत्त का नाम											महायोग
		उत्तरी कुमाऊँ वृत्त	दक्षिणी कुमाऊँ वृत्त	पश्चिमी वृत्त, हल्द्वानी	गढ़वाल वृत्त	भागीरथी वृत्त	यमुना वृत्त	शिवालिक वृत्त	नन्दा देवी बायोस्फेयर रिजर्व	राजाजी टाईगर रिजर्व	काबेट टाईगर रिजर्व		
1	2	3	4	5	6	7	8	9	10	11	12	13	
2	साबेल	124	224	225	182	98	135	652	53	21	91	1805	
3	फायर रैक/हैंड रैक/ गार्डन रैक	2692	3832	579	2302	2183	549	937	1181	240	317	14812	
4	वाटर बोतल	503	530	606	756	689	368	630	600	303	680	5665	
5	वनाग्नि प्रतिरोधक जैकेट	52	66	30	200	5	128	53	94	100	0	728	
6	फेस मास्क	31	28	0	150	130	126	50	0	0	400	915	
7	फायर बीटर	87	36	135	474	349	147	204	205	0	60	1697	
8	फायर प्रोटेक्टिंग ग्लास (चस्म)	30	66	110	150	0	8	12	0	0	0	376	
9	पुलास्की	51	82	274	58	20	107	111	38	57	117	915	
10	दूरबीन	30	29	104	58	42	58	68	92	50	54	585	
11	सैकलायड	66	169	125	99	7	0	17	127	0	50	660	
12	हेलमेट	492	177	90	513	973	287	443	235	50	130	3390	
13	सर्च लाईट/टार्च/हैंड लैम्प	127	598	55	278	233	124	79	202	105	219	2020	
14	वाटर टैंक कैम्पर छोटा	0	0	3	0	27	1	6	0	0	6	43	
15	बैग	32	0	15	202	363	90	121	279	250	765	2117	
16	फस्ट एड बॉक्स	13	1	41	195	47	43	5	62	80	225	712	
17	डांगरी/फायर प्रोटेक्ट सूट	22	14	30	211	130	17	30	0	0	0	454	
18	सैनेटाईजर	0	0	20	0	10	0	0	0	0	0	30	
19	ड्रोन	3	0	4	1	1	1	3	2	7	15	37	
20	लीफ ब्लोवर	52	14	42	35	49	29	54	13	26	26	340	
21	अन्य (जूते, वर्दी, स्लिपिंग बैग आदि)	54	66	0	21	0	71	0	52	593	0	857	
22	ब्रुस हुक	76	28	91	6	0	0	0	0	0	63	264	

क्र०सं०	उपकरण का विवरण	वृत्त का नाम										महायोग
		उत्तरी कुमाऊँ वृत्त	दक्षिणी कुमाऊँ वृत्त	पश्चिमी वृत्त, हल्द्वानी	गढ़वाल वृत्त	भागीरथी वृत्त	यमुना वृत्त	शिवालिक वृत्त	नन्दा देवी बायोस्फेयर रिजर्व	राजाजी टाईगर रिजर्व	कार्बेट टाईगर रिजर्व	
1	2	3	4	5	6	7	8	9	10	11	12	13
23	डबल बीट एक्स	34	20	52	1	0	7	0	0	0	0	114
24	फायर रेंजिपट क्लायथ	44	0	5	0	0	0	0	0	0	0	49
25	दस्ताने	0	48	0	0	0	0	0	0	0	0	48
26	फायर ड्रिल किट	0	0	24	39	1	0	0	0	0	0	64
27	फायर किट	0	19	40	0	0	0	0	0	0	0	59
28	वेदर पैरामिटर/रेन गेज	4	0	7	27	0	6	0	0	20	0	64
29	मोबाइल फोन/पी०ए० मैगाफोन सिस्टम	0	0	1	0	0	0	0	0	67	0	68
30	फायर प्रोटेक्ट सूट	1	0	0	0	0	0	0	0	50	0	51
31	पाठल/दरंती/तलवार	0	301	0	188	0	78	69	0	310	0	946
32	फावड़ा	1	47	0	0	0	28	0	0	0	0	76
33	बेलचा /कुल्हाड़ी/गैती	0	79	0	28	0	24	1	0	40	0	172
34	दन्ताली	0	0	0	0	0	51	0	0	0	0	51
35	कुल योग	4621	6474	2708	6174	5357	2483	3545	3235	2369	3218	40184

World Bank Funded Project
Uttarakhand Disaster Preparedness & Resilience Project - (U-PREPARE)

Phase-1 Budget							
Sl. No.	Items	Quantity (In Numbers)	Unit Rate (In Lakhs)	Amount (In Lakhs)	Specifications	Remarks	
1	2	3	4	5	6	7	
1	Personal Protection Gear for Forest Fire Crew						Phase-1 Component of the Project
1.1	Fire Proximity Suits for Crew with Shoes & Helmet	7145	0.1	714.500	Enclosed as Annexure 1	LOA issued to L- 1 Bidder Contract to be Signed.	
1.2	Fire Proof Gloves	4287	0.01	42.870			
1.3	Water Bottles	7145	0.0095	67.878			
1.4	Head Light	4287	0.03	128.610			
1.5	First Aid Kit	2858	0.025	71.450			
1.6	GPS	1429	0.25	357.250			
	Total			1382.558			

Phase-1 Budget						
Sl. No.	Items	Quantity (In Numbers)	Unit Rate (In Lakhs)	Amount (In Lakhs)	Specifications	Remarks
1	Vehicles with Mounted Water Tender/Mist Extinguisher for movement and Fire dousing by Forest Fire Crew					Phase-1 Component of the Project
1.1	350 CC Motorcycle/Bike (5 speed gears mounted with back pack set with mist extinguisher)	50	14.74	737.000	Enclosed as Annexure 2	
1.2	Bolero pickup (or 4 wheel drive) mounted with miniwater tender of minimum 350 litre water capacity	40	30.75	1230.000	Enclosed as Annexure 3	
Total				1967.000		
2	Communication					Phase-1 Component of the Project
2	Strengthening of Wireless Network					
2.1	Dedicated repeater Set	7	2.50	17.500	Enclosed as Annexure 6	
2.2	Wireless Towers (100 Feet)	7	3.00	21.000		
2.3	Base Sets	150	0.25	37.500	Enclosed as Annexure 7	
2.4	Hand Sets	200	0.20	40.000	Enclosed as Annexure 8	
Total				116.000		
3	Fire Tools/Equipments					Phase-1 component of the Project
3.1	Fire Rack Regular	1429	0.02	28.580		
3.2	Fire Rakes Nail type	1429	0.02	28.580		
3.3	Fire Beater	1429	0.02	28.580		
3.4	Pathal	1429	0.005	7.145		
3.5	Belcha	1429	0.005	7.145		
3.6	Fire Broom (Jhaapa)	1429	0.005	7.145		
3.7	Power Chain Saw	1429	0.50	714.500		
Total				821.675		
Grand Total				2904.675		

ITEM NO.71

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1249/2019

THE STATE OF UTTARAKHAND FOREST AND
ENVIRONMENT GOVERNMENT OF
UTTARAKHAND PRINCIPAL SECRETARY

Appellant(s)

VERSUS

IN THE MATTER OF THE PROTECTION
OF FOREST ENVIRONMENT ECOLOGY
WILDLIFE ETC. FROM THE FOREST FIRE

Respondent(s)

(IA No. 1/2017 - EXEMPTION FROM FILING O.T. AND IA No. 2/2017 -
PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

C.A. No. 1250/2019 (X)

(IA No. 135275/2017 - CLARIFICATION/DIRECTION, IA No. 12373/2018 -
EXEMPTION FROM FILING O.T., IA No. 12369/2018 - EXEMPTION FROM
FILING O.T., IA No. 41356/2017 - EXEMPTION FROM FILING O.T., IA No.
12337/2018 - INTERVENTION/IMPLEADMENT, IA No. 12333/2018 -
INTERVENTION/IMPLEADMENT, IA No. 41353/2017 - PERMISSION TO FILE
ANNEXURES)

CONMT.PET.(C) No. 566/2018 in SLP(C) No. 15477/2017 (X)

(IA No. 79663/2018 - EXEMPTION FROM FILING O.T.)

W.P.(C) No. 767/2019 (PIL-W)

(IA No. 89435/2019 - EXEMPTION FROM FILING O.T., IA No. 32705/2021
- INTERVENTION/IMPLEADMENT, IA No. 148089/2019 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s)

Mr. K. Parameshwar, leaned A.C.
Mr. M.V. Mukunda, Adv.
Ms. Kanti, Adv.
Ms. Aarti Gupta, Adv.
Mr. Chinmay Kalgaonkar, Adv.
Ms. Raji Gururaj, Adv.

Petitioner-in-person

Mr. Krishna Ballabh Thakur, Adv.

Mr. Shashank Singh, Adv.
Mr. Madan Chandra Karnatak, Adv.
Mr. Ravindra S. Garia, AOR

Mr. Jaswant Singh Rawat, AOR

Mr. Krishna Ballabh Thakur, AOR
Mr. Abhishek Kumar Sharma, Adv.
Mr. Lokesh Kumar Gunjan, Adv.
Ms. Rashmi Kumari, Adv.
Mr. Shashank Singh, Adv.

Mr. Akshat Kumar, AOR
Mr. Jatinder Kumar Sethi, D.A.G.
Mr. Ashutosh Sharma, Adv.

Mr. Rajiv Dutta, applicant-in-person
Ms. Neha Singh, Adv.

For Respondent(s)

Ms. Aishwarya Bhati, ASG
Ms. Suhasini Sen, Adv.
Mr. Shagun Thakur, Adv.

Ms. Namita Choudhary, AOR
Mr. Ashutosh Kumar Sharma, Adv.
Mr. Srishti Choudhary, Adv.

Mr. Akshat Kumar, AOR
Mr. Jatinder Kumar Sethi, D.A.G.
Mr. Ashutosh Sharma, Adv.

Mr. Kuldip Singh, AOR

Mr. Aniruddh Joshi, Adv.
Mr. Ramesh Kumar, Adv.
Mr. Gayan Arora, Adv.
Mr. Umang Shankar, AOR

Applicant-in-person, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Pursuant to our order dated 15th May, 2024, Smt. Radha Raturi, Chief Secretary for the State of Uttarakhand along with Dr. Dhananjai Mohan, IFS, Principal Chief Conservator of Forests (HoFF), Uttarakhand and Mr. Nishant Verma, APCCF,

Forest Department Uttarakhand, are personally present in the Court.

2. Mr. Tushar Mehta, learned Solicitor General has placed on record a copy of the report prepared by the Chief Secretary on behalf of the Government of Uttarakhand showing compliance of the Order dated 15th May 2024.

3. As we have stated earlier, the present litigation is not an adversarial litigation, the only concern is that the precious forest should be saved from the hazards of forest fires.

4. Mr. Tushar Mehta, learned Solicitor General has assured us that the State has taken up the issue seriously and the Chief Secretary, State of Uttarakhand along with the other senior officers would be personally looking into the issue and shall endeavour to find out a permanent solution for avoiding forest fires and bringing it under control at the earliest.

5. The learned Solicitor General further states that he himself, along with the Chief Secretary, the learned Amicus Curiae, Mr. Rajiv Dutta, who appears in person and Mr. Chandra Prakash Goyal, representative of the Central Empowered Committee would sit together for working out a solution.

6. We appreciate the stand taken by the State.

7. List these matters in the month of September, 2024.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

Details of the actions taken up by the Forest Department for Forest Fire control/management as a compliance to the order dated 17.05.2024 of Hon'ble Supreme Court in the matter Civil Appeal No. 1249/2019

As per the directions given in the above mention order of Hon'ble Supreme Court, two meetings were held on 05.07.2024 and 16.08.2024 with Shri Tushar Mehta, Solicitor General of India, State Government of Uttarakhand, MoEF&CC, Govt. of India, Shri Rajiv Dutta, Senior Advocate (Petitioner in the matter), Central Empowered Committee (CEC).

❖ **Meeting on 05.07.2024**

This meeting was held at the office of Shri Tushar Mehta, Solicitor General of India, under his chairmanship in which the Chief Secretary, Govt. of Uttarakhand, Principal Secretary, Forest, Govt. of Uttarakhand, Principal Chief Conservator of Forests (HoFF), Additional Principal Chief Conservator of Forests, Forest Fire & Disaster Management, Govt. of Uttarakhand, DIG, MoEF&CC (Member Secretary, CEC) & Shri Rajiv Dutta, Senior Advocate were present. In this meeting, Shri Rajiv Dutta provided a set of suggestions in order to best deal with the issue of forest fires in Uttarakhand. Thereafter, the discussions in detail were held regarding the suggestions provided. The action taken report for effectively dealing the issue of Forest Fire Prevention/Mitigation was also presented by the officers from Government of Uttarakhand. Further, it was decided that another meeting will be held in the month of August, 2024, where in the action already taken/way forward strategy on the suggestions/issues raised by Shri Rajiv Dutta would be discussed and presented so that the comprehensive action plan for dealing with Forest Fire Prevention/Mitigation can be developed in coordination with all concerned stake holders/ departments involved.

❖ **Meeting on 16.08.2024**

1. The meeting held at Dehradun, was chaired by the Chief Secretary, Govt. of Uttarakhand in which the Principal Secretary, Forest, Govt. of Uttarakhand, Principal Chief Conservator of Forests (HoFF), Govt. of Uttarakhand, Additional Principal Chief Conservator of Forests, Forest Fire & Disaster Management, Govt. of Uttarakhand, Shri Rajiv Dutta, Senior Advocate were physically present. In addition, Shri C.P. Goyal, Member, CEC & Shri Jatinder Kumar Sethi, Dy. AG, Hon'ble Supreme Court were present online through V.C.
2. Firstly, in this meeting, a detailed presentation addressing the strategy of Forest fire prevention/mitigation being deployed in the State of Uttarakhand was presented along with the action already taken/proposed interventions on the suggestions/issues raised by Shri Rajiv Dutta in the previous meeting. Many important suggestions on the subject were provided by the

participants. Based on the suggestions and the experience gained during the Forest fire season of 2024, following activities/interventions are being taken in the State of Uttarakhand in order to effectively deal with forest fires in future.

❖ **Strengthening of human resources (Field formations engaged in Forest Fire Management):**

1. During Forest fire season, fire watchers, daily wage workers, and personnel from Prantiya Raksha Dal (PRD) are deployed for forest fire control/management. It was felt that the number of personnel in the crew stations should be enhanced to effectively deal with forest fires. Further, in view of the safety of the above-mentioned personnel/fire watchers employed in forest fire control, the Forest Department has provided for group accident life insurance up to ₹ 10 lakhs for covering life risk. The expenditure for doing this life insurance is being borne by the Forest Department. In addition to the above, certain NGOs have also built mechanisms for additional support to the personnel in case of any such exigency.
2. The department is actively making effort for filling up of the vacant posts of the field officials. Apart from this, the process of promotion of personnel is also in progress at the department level. Regular coordination with the recruitment commissions of the State of Uttarakhand viz. UKSSSC/UKPSC is being done for filling up of the vacant posts on priority.
3. Under the U-PREPARE (World Bank funded Disaster Management Project- Forest Fire Mitigation Component), about 7145 protective kits (including personal protective gears, GPS, water bottle, torches etc.) are being procured for field/crew personnel engaged in forest fire control/management which are likely to be made available well before the next Forest Fire season. To address the gap, additional protective kits are also planned to be procured. Under the CAMPA and centrally sponsored scheme, in this financial year, the department is procuring 600 protective kits (Proximity Suits, Shoes, Gloves, Headlight and Waterbottle) and 158 protective kits respectively.

❖ **Involvement of Community Institutions**

1. For mobilizing the community participation in Forest fire prevention & mitigation, besides involving the community institutions like Mahila Mangal Dal, Yuva Mangal Dal, Van Panchayats, Forest Department is setting up Forest Fire Management Committees for active involvement of

communities. It is also proposed to provide monetary incentives to such committees based on their performance.

2. Besides the above, awards have been proposed for best performing three community institutions in each district with first prize (₹1,00,000), second prize (₹50,000) and third prize (₹25,000) that extend cooperation in Forest fire control/management.

❖ **Action taken for dry Pine-needles (Chir-Pirul) Collection**

The collection of dry Pine needles (Chir-Pirul) has been taken up in a mission mode for reducing the fuel load from the forest which is one of the main causative factors of Forest fire. Efforts are being made for establishing more units for making products from chir-pine needle such as pellets/briquettes by providing facilitating environment to the entrepreneurs. There are 05 pellets/briquettes units which are working at present. Through the above efforts, a total of 38299.48 quintals of Chir pine needle has been collected from the forest areas for consumption in the existing units during the Forest fire season, 2024. Engagement with NTPC for chir pirul collection has been made and to start with, 150 quintals of Chir pirul has been collected & provided. Moreover, efforts are being made for the establishment of more Chir Pirul based pellets/briquettes for reduction of fuel load and incentivizing collection of Chir Pirul.

Other efforts by the State Government for Forest fire control/management-meeting up Gaps/Challenges

1. **Integrated Command & Control Centre** -The State Level Integrated Forest Fire Command & Control Centre is being upgraded to make it fully modern for early warning of forest fire alerts, fire mitigation, forest fire prediction & 24x7 live visualization of forest fire. Moreover, this centre will also be integrated with the State Emergency Operation Centre.
2. **Forest Fire Reporting & Monitoring Mobile App** – The department is working on developing forest fire mobile app for ground management & seamless information flow with respect to forest fires. Public as well as forest officials will report the forest fire incidences through this app. The app will also ability to analyze the response time in forest fire mitigation operations and it will be integrated with FSI forest fire alert system. All the assests of the Uttarakhand Forest Department such as crew station, master control room divisional and range forest offices, forest chowkies etc. are being mapped for quick action & minimum response time.
3. **Action for Forest Fire lines maintenance:** - For maintaining the fire lines as per Forest Working Plans, efforts are being made in the concerned forest divisions based on sensitivity of the areas with respect to forest fire. In

compliance with the decision passed by the Hon'ble Supreme Court on dated 18.05.2023 in writ petition number 202/1995, detailed guidelines have been issued to field officers from Forest Department Headquarters for taking necessary action with regard to Forest Fire lines maintenance thereby making them effective as fire brakes.

4. **Coordination with Line Departments/Community Institutions** - For forest fire control/prevention, priority action is being taken to integrate the personnel of linked line departments (Revenue Department, Police Department, SDRF, Disaster QRTs, DDMA, SDMA etc.) as well as Sarpanch/Members of Van Panchayats, Gram Pradhans, BDC Members and other local public representatives with the Integrated Forest Fire Alerts System developed by FSI. Till date, 10744 users have subscribed to this Alert system.

❖ **Budget**

1. Presently, the budgetary requirement for Forest fire prevention & mitigation is being met from State Sector Schemes, CAMPA, Centrally Sponsored Schemes & SDMF. However, to deal with the forest fires, the budgetary provisions are not adequate.
2. After a thorough analysis for identifying the present gaps and challenges being faced by the State Government of Uttarakhand, a detailed Forest Fire Mitigation Project of ₹ 404.01 crores for the period of 5 years (FY 2024-25 to 2028-29) has been prepared and has been sent to MoEF&CC, Government of India. The project includes strengthening of Human Resources, capacity building and awareness programs, procurement/strengthening of equipment for fire mitigation, infrastructure development, enhancing the moisture regime through Soil and Moisture Conservation works, pine needle (Chir-Pirul) utilization, developing State Integrated Command & Control Centre, Mobile App for live visualization, State of the art Forest Fire-fighting tools, trial of new technology for fire mitigation & also applied research regarding forest fire. The project addresses the gaps in the present finances/budget available through State and Central Govt.
3. As a preparation for the upcoming fire season, directions have been issued for formulation of District level forest fire management plans. Also, for mobilizing community institutions & local public representatives for forest fire prevention/mitigation, the sensitization programs are being planned to be carried out. Moreover, to augment the capacity of the field officials, the training programs are also being planned to be carried out before the fire season.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1249/2019

THE STATE OF UTTARAKHAND FOREST AND ENVIRONMENT
GOVERNMENT OF UTTARAKHAND PRINCIPAL SECRETARY

Appellant(s)

VERSUS

IN THE MATTER OF THE PROTECTION OF FOREST ENVIRONMENT
ECOLOGY WILDLIFE ETC. FROM THE FOREST FIRE

Respondent(s)

(IA No. 1/2017 - EXEMPTION FROM FILING O.T.
IA No. 2/2017 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

C.A. No. 1250/2019 (X)
(FOR [PERMISSION TO FILE ANNEXURES] ON IA 41353/2017
FOR EXEMPTION FROM FILING O.T. ON IA 41356/2017
FOR CLARIFICATION/DIRECTION ON IA 135275/2017
FOR impleading party ON IA 12333/2018
FOR INTERVENTION/IMPLEADMENT ON IA 12333/2018
FOR impleading party ON IA 12337/2018
FOR INTERVENTION/IMPLEADMENT ON IA 12337/2018
FOR EXEMPTION FROM FILING O.T. ON IA 12369/2018
FOR EXEMPTION FROM FILING O.T. ON IA 12373/2018
IA No. 135275/2017 - CLARIFICATION/DIRECTION
IA No. 41356/2017 - EXEMPTION FROM FILING O.T.
IA No. 12373/2018 - EXEMPTION FROM FILING O.T.
IA No. 12369/2018 - EXEMPTION FROM FILING O.T.
IA No. 12337/2018 - INTERVENTION/IMPLEADMENT
IA No. 12333/2018 - INTERVENTION/IMPLEADMENT
IA No. 41353/2017 - PERMISSION TO FILE ANNEXURES)
CONMT.PET.(C) No. 566/2018 in SLP(C) No. 15477/2017 (X)
(FOR EXEMPTION FROM FILING O.T. ON IA 79663/2018
IA No. 79663/2018 - EXEMPTION FROM FILING O.T.)

W.P.(C) No. 767/2019 (PIL-W)

(FOR EXEMPTION FROM FILING O.T. ON IA 89435/2019
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
148089/2019
FOR impleading party ON IA 32705/2021
FOR INTERVENTION/IMPLEADMENT ON IA 32705/2021
IA No. 89435/2019 - EXEMPTION FROM FILING O.T.
IA No. 32705/2021 - INTERVENTION/IMPLEADMENT
IA No. 148089/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Signature Not Verified
Digitally signed by Naren D.P., DN: cn=Naren D.P., Date: 2024.07.27 13:13:51 +05'30', Reason: [S]

Date : 23-07-2024 These matters were called on for hearing today.

CORAM :

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HON'BLE MR. JUSTICE K.V. VISWANATHAN

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Mr. Aniruddh Joshi, Adv.
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Applicant-in-person

UPON hearing the counsel the Court made the following
O R D E R

List in the month of September, 2024.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER